

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

(Under Section 16(h) of the National Green Tribunal Act, 2010)

APPEAL NO. 39 OF 2022

IN THE MATTER OF:

DEEPAK KUMAR & ANR.Appellant(s)

Versus

STATE OF UTTARAKHAND & ORS.Respondent(s)

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NDoH: 20.01.2023

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Date: 10.01.2023

Place: New Delhi

DRAWN & FILED BY



Sanjay Upadhyay, Saumitra Jaiswal,
Mansi Bachani and Shubham Upadhyay
Advocates for the Respondent No. 4
29, LGF, Presidential Estate
Nizamuddin East New Delhi -110013

Email: eldflegal@gmail.com +91-7351772000

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**REPLY ON BEHALF OF RESPONDENT NO.6 , M/s BALAJI STONE
CRUSHER.**

MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal is presently seized of the above- mentioned Appeal No. 39/2022 filed by one Deepak Kumar, resident of Devlok Colony, Shimla Bypass, Dehradun, alleging, albeit incorrectly, that the Environmental Clearance dated 12.08.2021 was granted to M/s Balaji Stone Crusher without application of mind and in connivance with the State Officials. On 27.09.2022, this Hon'ble Tribunal issued Notice to the Respondents and constituted a Joint Committee comprising of the Central Pollution Control Board, the State Pollution Control Board and the District Magistrate, Dehradun to verify the factual situation and furnish a factual and an Action Taken Report within two months.
2. That the Appellant served a copy of the Appeal to Respondent No. 6 by post which was received recently hence the Respondent No. 6, M/s Balaji Stone Crusher (hereinafter referred as the „answering Respondent“), seeks liberty to file its response to the grounds and allegations raised in the present Appeal against the Environment Clearance (hereinafter referred as “EC”) obtained by the answering Respondent on 12.08.2021 for establishment of its Stone Crusher Plant in Village Baluwala, Dehradun District of Uttarakhand, after a due process in accordance with law.

3. That the answering Respondent, M/s Balaji Stone crusher, at the outset, submits that all those averments in the present Reply that have not been specifically admitted are herewith denied and are not to be construed as having been accepted by the said Respondent as if *traversed seriatim*.
4. That, the answering Respondent seeks to place on record its Preliminary Objections/Submissions which in its humble opinion, are crucial for a holistic adjudication of the present matter, before placing on record its Reply to the contents of the Appeal on merits.

I. PRELIMINARY OBJECTIONS ON THE MAINTAINABILITY OF THE PRESENT APPEAL

A) The Appellant has suppressed vital information and misinterpreted the Orders of the Hon'ble Supreme Court to mislead this Hon'ble Tribunal

A.1 Misrepresentation of Orders of the Hon'ble Supreme Court for admission of an Appeal that is severely barred by limitation

1. That the present Appeal suffers from serious laches as it has challenged the Environment Clearance dated 12.08.2021 of the answering Respondent on 27.08.2022, after a delay of more than one year and as such is much beyond the limitation period of 30 days for filing an Appeal against an Environment Clearance as specified in section 16(h) of the National Green Tribunal (NGT) Act, 2010.
2. That this Hon'ble Tribunal in a catena of cases namely, Nikunj Developers v. State of Maharashtra, 2013 All India NGT Reporter (Delhi) (1) 40 and Sunil Kumar Samanta vs West Bengal Pollution Control Board, 2014 All (I) NGT Reporter (2) (Delhi) 250, among others has held that this Hon'ble Tribunal has no power to condone delay if an Appeal is filed after the period of 90 days. Further, the Appellant herein has wrongly relied upon the Orders dated 23.03.2020, 27.03.2021 and 10.01.2022 of the Hon'ble Supreme Court in "In Re: Cognizance for Extension of Limitation (Suo Moto Writ Petition(C) No. 3/2020)" for seeking condonation of the period of limitation. It is pertinent to note that the said Orders relaxed the period of limitation till 28.02. 2022 and further directed that the period of limitation should be computed from

01.03.2022. In view of the said Order, the period of limitation of 90 days for challenging the EC dated 12.08.2021, commenced from 01.03.2022 and expired on 29.05. 2022. However, the Appeal was filed on 27.08.2022, almost three months after the expiration of the extended period of limitation. This Hon'ble Tribunal may take strict note of the Appellant's conduct to mislead this Hon'ble Tribunal by wrongly quoting the directions of the Hon'ble Supreme Court, based on which Notice was issued and delay was condoned vide Order dated 27.09.2022. That this alone is a ground for dismissing the present Appeal *in limine* and imposition of costs on the Appellant for misleading this Hon'ble Tribunal.

3. That the answering Respondent also submits that the Appellant has also filed one O.A. 702/2022 dated 12.09.2022 against Stone Crusher units located in "Doon Valley" raising similar issues related to Air pollution, violation of "Doon Valley Notification", among others. He has filed this Original Application perhaps for taking advantage of the extended period of limitation of six months as provided in Section 14(3) of the National Green Tribunal Act, 2010 for filing an Original Application alongwith Order dated 10.01.2022 of the Hon'ble Supreme Court in "In Re: Cognizance for Extension of Limitation (Suo Moto Writ Petition(C) No. 3/2020)". That the answering Respondent urges the Hon'ble Tribunal to take strict note of such conduct of the Appellant where an Original Application has been filed only for the purpose of misleading this Hon'ble Tribunal in condoning delay for a proxy litigation raising the same issue but against a particular party/unit such as the answering Respondent in the present case. In any case this Hon'ble Tribunal has held and which is an established law that when an appeal under section 16 of the NGT Act, 2010 lies against any order or decision the same issue cannot be raised by an Application under section 14 of NGT Act, 2010 as it will defeat the purpose of the act itself. As held in DV Girish & Ors. Secretary to Government (Environment & ecology) & Anr. **2015 SCC OnLine NGT 37** among others.

A.2 Appellant has suppressed the implications of the Amendment Notifications dated 13.12.2007 and 06.01.2020 to the Doon Valley

Notification dated 01.02. 1989, which now permit the operation of orange category industries in Doon Valley

4. That the Hon'ble Supreme Court in the case of "Rural Litigation & Entitlement Kendra vs. State of U.P. & Ors. (AIR 1988 SC 2187)", aggrieved by the unsustainable mining operations in Doon Valley area had issued directions prohibiting limestone mining and quarrying. It is pertinent to highlight herein that the said decision of the Hon'ble Apex Court has not prohibited or restricted stone crushing, which is an absolutely different industrial activity and is a permissible activity in the area in question as per the existent Notifications that regulate such activities.
5. That in pursuance of the said Judgment of the Hon'ble Supreme Court, the then Ministry of Environment & Forest issued Notification under section 3(2)(v) of the Environment (Protection) Act, 1986 and Rule 5(3)(d) of the Environment Protection Rules, 1986 imposing restrictions on the location of industries, mining operations and other developmental activities in Doon Valley. However, the said Notification did not include any restriction or prohibition on the establishment and operation of Stone Crushers in Doon Valley.
6. That subsequently the said Notification was amended on 13.12.2007 and Notification dated 06.01.2020 whereby industries which are not covered under the EIA Notification, 2006 but fall under the Orange Category shall be considered by the State Environment Impact Assessment Authority before the grant of the No-Objection Certificate by the State Pollution Control Board. Specifically, the Amendment Notification dated 06.01.2020 was issued by the Ministry of Environment Forests & Climate Change (MoEF & CC) to harmonise the classification of Industries in red/orange/green/white as per the Central Pollution Control Board (hereinafter referred as "CPCB") direction dated 07.03.2016 regarding the „Revised Classification of Industrial Sectors“. According to the said Revised Classification of Industrial Sectors, Stone Crushers have been categorised as „Orange Category Industries“ under item no. 64 of the list. The true copy of the relevant extracts of the industries categorised as „Orange“ category in the CPCB Revised Classification of Industrial Sectors of 2016 is annexed and marked as **Annexure R/1**.

True copy of the Amendment Notification dated 13.12.2007 and 06.01.2020 is marked and annexed collectively as **Annexure R/2 (Colly)**.

7. That the answering Respondent submits that the Doon Valley Notification as amended by the Notification dated 06.01.2020, does not prohibit the establishment orange category Industries in the Doon Valley. Further, the existing orange category industries which are now classified as red category Industries have also been allowed to continue by the said Notification. However, the Appellant for reasons best known to them, has failed to submit the said Amendment Notification before this Hon'ble Tribunal. Thus, there is no restriction on the establishment of the stone crusher unit of the answering Respondent with prior consideration of the SEIAA with the No-Objection Certificate from the State Pollution Control Board as per the amendment Notification dated 06.01.2020. Accordingly, the answering Respondent had applied for prior such consideration and obtained the said approval for the same on 12.08.2021 for establishment of its stone crusher unit. The same has been appended in the Appeal as Annexure 10 at page 158.
8. That however, the Appellant has misrepresented the decision of the Hon'ble Supreme Court in the case of "Rural Litigation & Entitlement Kendra vs. State of U.P. & Ors. (AIR 1988 SC 2187)" and the Notification dated 01.08.1989 to state that there is absolute prohibition on the establishment of stone crushers in Doon Valley. The Appellant further wrongly categorises Stone Crushers as a „Red Category“ Industry although the CPCB Revised Classification of Industries has categorically clarified that stone crushers fall in the „Orange Category“. The Appellant has shown brazen disregard for the law of the land by misrepresenting the Judgment of the Hon'ble Supreme Court and failing to produce the Amendment Notifications to the Notification dated 01.08.1989. This Hon'ble Tribunal may take strict note of such conduct of the Appellant in misleading this Hon'ble Tribunal with respect to the law in force. On numerous occasions, the Hon'ble Apex Court has taken strict note of the conduct of the Petitioners (Appellant in the present case) by applying the doctrine of *suppression veri and suggestion false* i.e., suppressing the truth and suggesting falsehood and noted that the Petitioners should approach the Courts with clean hands, due diligence by placing all material facts without concealing or suppressing anything. [Shri K.

Jayaram and Others v. BDA and Others- Civil Appeal No. 7550-7553 of 2021; K.S. Sharma v. Steel Authority of India Limited and Others – 2008 12 SCC 481; Dnyandeo Sabaji Naik and Another v. Pradnya Prakash Khadekar and Others – 2017 5 SCC 496]

B) The Appellant is not an ‘Aggrieved Person’ under section 18(2) of the National Green Tribunal Act, 2010

9. That the answering Respondent also submits that Appellant has to first prove his locus for filing the present Appeal. The Appellant, residing approximately 40-50km away from the stone crusher unit of the answering Respondent, has at a belated stage and after the expiration of the limitation period approached this Hon’ble Tribunal, for challenging the Environment Clearance, for reasons best known to the Appellant. Infact, the Appellant has not raised a single objection to the establishment of the unit of the answering Respondent post the issuance of the advertisement regarding the same in Amar Ujala newspaper. The GPS location of the Appellant’s residence is marked and annexed herein as **Annexure R/3**. It is evident from the above paragraphs that the Appellant has tried to mislead this Hon’ble Tribunal by filing an Original Application to support his proxy litigation and as a ground for relaxation of the limitation period in contravention to the provisions of the National Green Tribunal, Act 2010 and the judgments of the Hon’ble Supreme Court. Additionally, the Appellant also has to specify in detail how he is covered under the definition of “Aggrieved Person” as provided by Section 18(2) of National Green Tribunal, Act 2010.

C) The Appellant has raised issues of Cyber Crime and Corruption which are not within the ambit of the jurisdiction of this Hon’ble Tribunal

10. That the answering Respondent submits that the Appellant in the present Appeal has unnecessarily raised the issues of conflict of interest, corruption, cyber-crime, among others which are not within the jurisdiction of this Hon’ble Tribunal. This Hon’ble Tribunal has jurisdiction to adjudicate upon issues pertaining to the enactments specified in Schedule I of the National Green Tribunal, 2010. This Hon’ble Tribunal has time and again held that its jurisdiction can be exercised only within the four corners of the statute that created it. [J. Mehta v. Union of India & Ors. - MA No. 507/2013 in OA No. 88/2013;

Jindal Public School v. Government of NCT Delhi & Ors. – MA No. 893/2018 and MA No. 994/2018 in Appeal No. 89/2018]. Thus, issues pertaining to cyber-crime and corruption are matters to be raised before the appropriate designated authorities and cannot be raised before this Hon'ble Tribunal.

a. PRELIMINARY SUBMISSIONS

A. The Answering Respondent was granted the permission by way of an Environmental Clearance for its Stone Crusher Industry by the State Environment Impact Assessment Authority in accordance with the provisions of the Notification 01.02.1989, amended on 13.12.2007 and 06.01.2020 and the Environment Impact Assessment Notification, 2006

11. That the answering Respondent submits that the unit of the answering Respondent (M/s Balaji Stone Crusher) was placed under item 8(a) to the Schedule to the Environment Impact Assessment Notification, 2006, as the term „stone crushers“ per se does not figure in the EIA Notification, 2006 and at best the establishment of the stone crusher could loosely be covered under „Building and Construction“, if at all. The SEAC and SEIAA accordingly notes correctly that the said Project is not covered by the EIA Notification, 2006. However, since the project site is located within the territorial limits of Doon Valley hence the provisions of the Doon Valley Notification, 1989 as amended from time to time area applicable and therefore it was placed under „Orange Category“ B2 requiring prior Environment Clearance.
12. That after due examination of the relevant documents submitted by the Project Proponent and additional clarification furnished in response to its observations earlier, SEAC has recommended the grant of Environment Clearance for the said project, subject to compliance of the Environment Management Plan and other stipulated conditions. The SEIAA accordingly in its meeting dated 10-11, August, 2021 considered the above proposal based on the recommendation of SEAC and after due examination and deliberation granted the Environment Clearance for the said project of the answering Respondent with detailed pre-operation, during operation and entire life sets of conditions to be followed scrupulously by the Project Proponent which the Project Proponent is bound by the same.

The minutes of the meeting of SEAC, SEIAA as well as the Environment Clearance is appended as Annexure 8, Annexure 9 and Annexure 10 of the Appeal respectively. It is also submitted that a minor typographical error is being stretched to conclude non-application of mind which is farthest from the truth as would be demonstrated by the abovesaid Minutes and the comprehensive set of conditions that have been put before granting the prior Environment Clearance at all stages of the Project.

13. That the answering Respondent humbly submits that the facts/issues on which a challenge can be made to the EC on basis of application / non-application of mind by an expert committee i.e., EAC/SEAC, was clarified by the Hon'ble Supreme Court in *Rajeev Suri vs. Delhi Development Authority & Ors.* 2021 SCC OnLine SC 7 wherein the Hon'ble Supreme Court observed:-

.....

“Once an expert committee has duly applied its mind to an application for EC, any challenge to its decision has to be based on concrete material which reveals total absence of mind. Absent that material, due deference must be shown to the decisions of experts. The facts of the case do not reveal any deliberate concealment of fact/information from the EAC or supply of any misinformation” (Para 495)

.....

In the present appeal, the Appellant has not put on record any evidence of non-application of mind apart from the typing error in minutes of meeting. Here again the Appellant instead of challenging the non-application of mind on the basis of the law is misusing a minor typing error to mislead this Hon'ble Tribunal for challenging the EC of the answering Respondent for his own vested interest. This Hon'ble Tribunal may take strict note of such conduct of the Appellant. The True Copy of the SEAC meeting dated 07.08.2021 is marked and annexed as **Annexure R/4**.

B. The answering Respondent is operating its stone crusher in compliance with the EC conditions dated 12.08.2021 and after obtaining the requisite permissions as required under the Uttarakhand Stone Crusher Policy of 2021.

14. That the answering Respondent had applied for the permission, for the setting up its Stone crusher unit under the “Uttarakhand Stone Crusher/Screening Plant/Mobile Stone Crusher/Mobile Screening

- Plant/Pulveriser Plant/Hot Mix Plant/Ready Mix Plant Permission Policy, 2020” (hereinafter referred to as “Stone Crusher Policy”) vide application dated 13.09.2021 for an area of about 3.043 ha.
15. That on 20.09.2021, the answering Respondent had issued the advertisement in Amar Ujala newspaper inviting objections, if any, from the nearby residents to the establishment of the stone crusher by the answering Respondent. It is pertinent to mention that the Appellant here did not raise a single objection to the establishment of the stone crusher unit at that point to the local authorities. Infact, the Appellant resides 40-50 kms away from the stone crusher unit of the answering Respondent. That further, recently some of the residents have granted their No-Objection Certificate categorically stating that they do not have any objections to the establishment and operation of the stone crusher unit of the answering Respondent. True copy of the Advertisement and the No-Objection Certificates are marked and annexed as **Annexure R/5 (Colly)**.
16. That subsequently a team of six officers from the Geology Department, Mines Department, Forest Department, the Uttarakhand Pollution Control Board and the District Collector undertook a detailed site-specific assessment of the Project of the answering Respondent and granted the License to Establish on 29.12.2021. It is submitted that the permission has been granted for the total area of about 3.043 ha, which included the area of 1.433 ha for which the answering Respondent had obtained prior Environment Clearance. However, the answering Respondent has not expanded the unit on land beyond the area mentioned in the Environment Clearance. The area beyond 1.433 ha is used for the purpose of transportation and movement of vehicles in and out of the unit.
17. That thereafter the answering Respondent obtained the Consent to Establish (hereinafter referred as the „CTE“) on 25.04.2022 and the Consolidated Consent Authorisation (hereinafter referred as the „CCA“) on 23.05.2022 for operation of its stone crusher unit under the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and the Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 for operating its unit. The copy of the said CTE is appended as Annexure A18, Pg 293 of the Appeal. The true copy of the CCA is marked and annexed herein

- as **Annexure R/6**. It is pertinent to add that both the above Consents were never challenged before the Competent Authority.
18. That under para 8(2) of the Chapter titled „Permissions required for Stone Crusher/Screening Plant“ of the “Stone Crusher policy, 2021”, the Project Proponents are required to obtain the Land Use Change Certificate under Section 143 of Uttar Pradesh Zamindari Abolition and Land Reform Act, 1950 if private land is going to be used for any industrial purpose. The answering Respondent has also obtained the same for the land on which its stone crusher plant was established vide an Order dated 14.11.2022 of the District Magistrate. The true copy of Udaran Khatauni and order dated 14.11.2022 are marked and annexed as **Annexure R/7(Colly)**.
19. That the answering Respondent submits that the unit (M/s Balaji Stone Crusher) has been granted a Certificate of Exemption dated 01.11.2022, from seeking a No-Objection Certificate for ground water abstraction, as it comes under Micro and Small Enterprise category having water requirement of less than 10 cum/day, as per Department of Water Resources, River Development and Ganga Rejuvenation Guidelines to Regulate and Control Ground Water Extraction, 2020. The true copy of the said Certificate of exemption dated 01.11.2022 has been marked and annexed as **Annexure R/8**. Further, till the time the Unit obtained the Certificate of Exemption, the unit was using water from the water tankers. The True Copy of some of the bills of tankers by way of illustration are marked and annexed as **Annexure R/9**.
20. That the answering Respondent has been diligent to take all such mitigation measures as are required to keep the pollution under control by use of sprinklers or water to suppress dust pollution, using green mesh/net on the boundary walls so that no particles from the unit can move outside, waste water treatment unit, and trees plantation among others. The True copy of the photographs showing several mitigation measures such as trees plantation, wind shields etc., are marked and annexed as **Annexure R/10**.
21. That in view of the above, it is evident that the answering Respondent has ensured strict compliance with Uttarakhand Stone Crusher Policy, 2020, the Environment Clearance dated 12.08.2021 and the License to Establish its stone crusher unit. However, the Appellant has approached this Hon'ble Tribunal at a belated stage, misrepresenting the Orders of

the Hon'ble Supreme Court and suppressing the implications of the vital Amendments made to the Notification dated 01.02.1989 of MoEF&CC, to mislead this Hon'ble Tribunal against the true facts, for reasons best known to the Appellant. That this alone is a sufficient ground to dismiss the present Appeal, with huge costs.

II. PARA-WISE REPLY

1. That the contents of para A are wrong, false and devoid of any merit. The Appellants have failed to raise any substantial ground for irreparable damage caused to the environment. Infact, the Appellant has misled this Hon'ble Tribunal to believe that this is the first stone crusher unit being established in Doon Valley, apart from other serious misrepresentations of the Orders of the Hon'ble Supreme Court and suppression of Amendment Notifications to the Doon Valley Notification dated 01.02.1989. This entire Appeal seems to be orchestrated by vested interests of the neighbouring State who have been using the raw material from the State of Uttarakhand and profiteering. If the present stone crushers start operating by the entrepreneurs in Uttarakhand for Uttarakhand, this may have a bearing on the businesses of the neighbouring State. This appears to be therefore a proxy litigation, in hindsight by competitors of have perhaps no concern for environment and as such no ground has been made out on the issues related to environment.
2. That the contents of Para 1, to the extent of the directions of the Hon'ble Supreme Court does not merit a response. However, it is pertinent to highlight that mining and quarrying on one hand and stone crusher industry are two different industries as is evident from the CPCB classification of industries, 2016. Thus, the Order of the Hon'ble Supreme Court cannot be interpreted to be applicable to stone crushers in the absence of explicit directions regarding the same. The contents of para 4 to 8 of the preliminary objections regarding the categorisation and the applicability of the law may be read as an additional response to the contents of corresponding paragraph.
3. That the contents of Para 2 are wrong, false and without any basis in law. The Appellant is on its own accord interpreting stone crusher industry as a mineral processing industry. It is pertinent to note that both the industries are different as is evident from the CPCB Classification of Industries, which has categorised Stone Crushers as an Orange Category industry compared to mining. The contents of para 5 to 7 of the preliminary objections may be read as an additional response to the contents of corresponding paragraph. It

is clear from the above that the Appellant has concealed the implications of the Amendments to the Notification purposefully and is therefore a ground alone to dismiss the said Appeal with huge costs.

4. That the contents of Para 3 and 4 are denied as false and the Appellant is reproducing half-baked information and has also annexed the FIR of some unknown person before this Hon'ble Tribunal. That due to the fault of the transporter, the answering Respondent was arrested. However, the matter was subsequently clarified and the answering Respondent was released by the authorities. Further it is humbly submitted that the contents of paragraph are related to a criminal offence for which this Hon'ble Tribunal has no jurisdiction to adjudicate and the law would take its course. The contents of para 10 of the preliminary objections may be read as an additional response to the contents of the corresponding paragraphs.
5. That the contents of Para 5 and 6, to the extent which are matters of record, merits no response. However, it is submitted that the unit of the answering Respondent has maintained all the minimum distances as stipulated in the Uttarakhand Stone Crusher Policy of 2020. That specifically with respect to the distance of the answering Respondent from the non-perennial river, the unit is located about 600 m away from non-perennial river.
6. That the contents of para 7 to the extent of formation of the Partnership are matter of records and to that extent merits no response. It is however pertinent to highlight that the answering Respondent is not the first stone crusher unit in Doon Valley. Further, formation of Partnership cannot be a ground for concluding adverse intention against the answering Respondent.
7. That the contents of Para 8 to 11, to the extent which are matter of records, merits no response. It is vehemently denied that the SEAC/SEIAA have processed the application for Environment Clearance without application of mind. It is humbly submitted that the Appellant has not put on record any strong material to support his contention that the Environmental Clearance which was granted by SEAC/SEIAA suffer from non- application of mind apart from a typing error present in the minutes of the meeting. The contents of para 11 to 13 of the preliminary submissions may be read as an additional response to the contents of corresponding paragraph.
8. That the contents of para 12 and 13 are matter of records subject to verification of records, so merit no response. The contents of para 14 to 16

of the preliminary submission may be read as an additional response to the contents of corresponding paragraph.

9. That the contents of Para 14, to the extent which are matters of record, merits no response. However, it is pertinent to highlight that the decision in (O.A No. 607/2018) dated 26.10.2021 is in the context of stone crushers units in the State of Haryana. Further, this Hon'ble Tribunal even by the said Order has not banned the stone crushers from operating if they are ready to adopt mitigating measures to not contribute further to the pollution load.
10. That the contents of Para 15 and 16 are matter of records, so merit no response.
11. That the contents of Para 17, to the extent which are matters of record, merits no response. However, it is submitted that the permission of the authorities for setting up stone crusher unit by the answering Respondent was obtained on 09.12.2021 & 29.12.2021 under the Uttarakhand Stone Crusher Policy of 2021, after a detailed inspection by the officers from six different departments.
12. That the contents of Para 18 are vehemently denied to the extent of the collusion being suggested by the answering Respondent. It is humbly submitted that the letter dated 06.01.2022 was addressed from the office of Director Mines & Geology to the District Magistrate Dehradun informing him about the permission dated 29.12.2021 given for the setting up of M/s Balaji Stone Crusher and explaining the formula that would be used to decide the storage capacity of the unit as per Stone Crusher Policy, 2021. It is humbly submitted that one cannot adversely conclude of bias in the grant of permission by the Mining Department as the basis of this letter was the Joint Committee Inspection Report in pursuance of the Uttarakhand Stone Crusher Policy of 2021. It is pertinent to highlight that the Director Mines & Geology was not even a member of the said Joint Committee and hence no bias can be attributed to him and the Appellant should be put to strict proof for raising allegations without any basis and trying to defame the answering Respondent and with malafide intent tarnishing the image of a responsible officer. That further, any allegations of alleged collusion or biasness in grant of License to Establish under the Uttarakhand Stone Crusher Policy should be challenged in the appropriate forum and not before this Hon'ble Tribunal. In any case, no material has been produced which hints at any bias in granting the License in any manner whatsoever.

13. That the contents of Para 19, to the extent of the reproduction of the Orders of the Hon'ble Supreme Court, merits no response. It is reiterated that the said Orders dated 23.03.2020, 27.03.2021 and 10.01.2022 of the Hon'ble Supreme Court in "In Re: Cognizance for Extension of Limitation" cannot be relied upon by the Appellant for seeking Condonation of the limitation period. In furtherance of the Order dated 10.01.2022, an Appeal under section 16(h) of the National Green Tribunal Act, 2010 could have been filed within the limitation period of 90 days which would start from 01.03.2022 for all the cases in which the limitation has expired during the period between 15.03.2020 till 28.02.2022. However, in the present case the Appeal has been filed after an inordinate delay of about 180 days from 01.03.2022 and hence the Appellant's reliance on the said Orders is misplaced and the Appellant has misled this Hon'ble Tribunal for which a separate recall application of the Order dated 27.09.2022 has been moved in accordance with the law.
14. That the contents of Para 20 and 21 are matters of record and to that extent does not merit any response. However, it must be added that no such Consents were challenged by the Appellant.
15. That the contents of Para 22 are denied as wrong, false and devoid of any merit. It is humbly submitted that the permission for setting up of Stone crusher unit was given by the Authorities after observing all the requirements as mandated by Stone Crusher Policy, 2021 which also include inspection of the site by a Joint Committee consisting of officials from six different departments. That further, the Executive Engineer of Uttarakhand Irrigation Department has also confirmed that the unit of the answering Respondent does not fall within the flood submerged area. True copy of the No-Objection Certificate of the Irrigation Department dated 24.12.2022 is marked and annexed as **Annexure R/11**.
16. That the contents of para 23 are denied as false, subject to verification of the document. However, it is submitted that the authenticity of the Representation which is referred in the present paragraph is doubtful as it does not have any Stamp or Signature of the Association representative.

Reply to the Grounds

17. That the contents of para 25 to 27 are vehemently denied as false as the "1989 Notification" has been amended by a Notification dated 06.01.2020 vide which the CPCB Revised Classification of Industries, 2016 has been

made applicable to the establishment of industries in the Doon valley. According to the said Revised Classification of Industries, Stone Crusher industry has been categorised as an Orange Category industry. Therefore, there is no restriction on the establishment and operation of industries in Doon Valley by MoEF & CC, in accordance with the law. The contents of para 4 to 8 of preliminary objections may be read as an additional submission to the contents of Corresponding paragraphs.

- 18.** That the contents of para 28 and 29 are denied as false because the Stone Crusher unit is an “orange category” industry as per CPCB classification of Industries, 2016 and further the land on which the unit of the answering Respondent was setup has been declared for industrial use as per Section 143 of Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950 read with Chapter-I of “Stone Crusher policy, 2021” para 8(2). The contents of para 18 of preliminary submissions may be read as an additional submission for the contents of the corresponding paragraphs.
- 19.** That the contents of para 30 to 32 are denied as false because apart from a typing error, the Appellant has not brought on record any strong evidence to show non-application of mind by SEIAA/SEAC both of which are expert body. The contents of para 11 to 13 of preliminary submissions may be read as an additional submission for the contents of corresponding paragraphs.
- 20.** That the contents of para 33, to the extent which are matters of record, merit no response. However, it is reiterated that the Order dated 26.10.2021 in (O.A. No. 607/2018) of the Hon’ble National Green Tribunal directed the stone crusher units in the State of Haryana to adopt mitigation measure to reduce pollution so that they can run in a sustainable manner. Only the units running unsustainably were directed to be closed down till they adopt mitigating measures. The contents of para 9 of parawise reply may be read as an additional submission to the contents of corresponding paragraph.
- 21.** That the contents of para 34 to 36 are denied as false raising absurd allegation not only against one of the partners but also against the government officials without supporting his allegation with substantial evidence. The contents of para 10 of preliminary objections may be read as an additional submission to the contents of corresponding paragraphs.
- 22.** That the contents of para 37 to 39 are denied as false, however it is submitted that the stone crusher unit has been established only after getting requisite approvals as per the Uttarakhand Stone Crusher Policy, 2021.

Further, the distance of the unit of the answering Respondent from non-perennial stream is 600m and the same was verified by the Joint Committee during the inspection of the unit. The No Objection Certificate from the Department of Irrigation as mentioned in paragraph 15 of para wise reply may also be read as a response to the present para.

23. That the contents of para 40 and 41, to the extent which are matters of record, merits no response. However, it is submitted that the extra land was bought later subsequent to the establishment of the stone crusher unit on 1.433 ha of land. Further, the additional land that has been brought is being used for the movement of vehicles moving in and out of the unit, and the main plant with all its machinery is operating within the area as mentioned in the Environmental Clearance.
24. That the contents of para 42 and 43 are denied as false and absurd raising unnecessary allegation against an expert body and submitting false information regarding classification of industry, as Stone Crusher is an “Orange Category” industry now.
25. That the contents of para 44 are denied as false because the answering Respondent unit being a micro-small industry was granted a Certificate of Exemption on 01.11.2022 from the seeking No- Objection Certificate from the Central Ground Water Authority. That prior to the said Certificate, the answering Respondent was utilising water from the water tankers. The contents of para 19 of preliminary submissions may be read as an additional submission for the contents of corresponding paragraph.
26. That the contents of para 45 and 46 are denied as false, as the Environmental clearance dated 12.08.2021 will remain valid for the period prescribed in the Environment Impact Assessment Notification, 2006. Further, the said EC clearly mentions that SEIAA has the right to withdraw the EC or add additional conditions and thus it cannot be said that the EC is a blanket permission and allows indefinite operation of the unit.
27. That the contents of para 47 to 49 are vehemently denied as false and can also be considered as perjury as the date on which cause of action first arose was 12.08.2021 and as per the Order dated 10.01.2022 of the Hon’ble Supreme Court in “In Re: Cognizance for Extension of Limitation”, the 90 days period of limitation expired on 29.05.2022. It is pertinent to mention here that the Appellant, for overriding the period of limitation, has first e-filed the Original Application under section 14 of the National Green

Tribunal Act, 2010 , in defect on 28.05.2022 Thereafter, he filed an Appeal under Section 16 of the National Green Tribunal Act, 2010, on 27.08.2022 to challenge an Environmental Clearance dated 12.08.2021 after almost an year (and about 180 days after the Order of Supreme Court dated 10.01.2022) and then again refiled the Original Application No. 702/2022 on 12.09.2022. The Appellant should be put to strict proof for making such a mockery of the proceedings and the period of limitation prescribed in the National Green Tribunal Act, 2010 and will be in a better position to explain as to why he was doing this juggling before this Hon'ble Tribunal.

28. That in view of the abovementioned submissions, it is humbly submitted that the Appellant has filed the present Appeal, misrepresenting the Orders of the Hon'ble Supreme Court and by supressing the implications of the Amendment Notifications issued by the MoEF & CC to mislead this Hon'ble Tribunal. That the answering Respondent has established and is operating its unit after obtaining all the requisite permissions as specified in the Notification dated 01.08.1989 (subsequently amended in 13.12.2007 and 06.01.2020) and the Uttarakhand Stone Crusher Policy of 2021. In view of the same, the present Appeal may be dismissed by this Hon'ble Tribunal and huge cost may be imposed on the Appellant for supressing vital information from this Hon'ble Tribunal.

Date: 10.01.2023

Place: New Delhi



DRAWN & FILED BY

Sanjay Upadhyay, Saumitra Jaiswal, Mansi Bachani and Shubham Upadhyay

Advocates for the Respondent No. 4

29, Presidential Estate Nizamuddin East New Delhi -110013

shubham@eldfindia.com, 7351772000

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

APPEAL NO. 39 OF 2022 (PB)

IN THE MATTER OF:

Deepak Kumar & Anr. ...Applicant

VERSUS

State of Uttarakhand & Ors.Respondent

AFFIDAVIT

I, Parkash Singh Dhiman, S/o Shri Trilok Singh Dhiman, aged about 42 years, am the Authorized Signatory for M/s Balaji Stone Crusher, 19-Quality Complex Rajpur Road, Dehradun- 248001 presently at New Delhi do hereby solemnly affirm and declare as under:

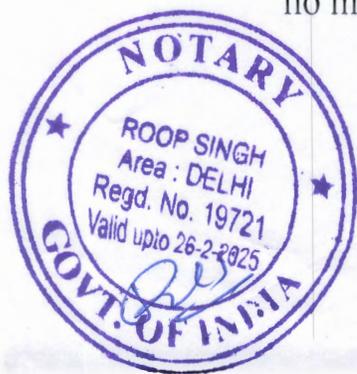
1. That I am fully conversant of the facts and circumstances of the matter and am competent to swear this affidavit.
2. The contents of the accompanying Reply are true and correct to the best of my knowledge and have been drafted by the counsel on my instructions and no material has been concealed therefrom.
3. The Annexures in the accompanying Reply are true copy of their respective original.

I Identified the deponent/executant who has Signed in my presence.

Verification:

29 DEC 2022

Verified at New Delhi on this 07th day of Nov, 2022 that the contents of the above affidavit are true and correct to my knowledge and belief and no material has been concealed there from.



CERTIFIED THAT THE DEPONENT
Shri/Smt./Kmt..... Parkash Singh Dhiman
S/o, W/o, D/o.....
Identified By Shri.....
has Solemnly affirmed me at Delhi
on..... at Sl. No. 27
that the contents of the affidavit which
have been read & explained to him are
true and Correct to his knowledge

ROOP SINGH
Notary Public, Delhi (INDIA)

29 DEC 2022

Balaji Stone Crusher
Partner
DEPONENT

Balaji Stone Crusher
Partner
DEPONENT



ANNEXURE R-1

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण एवं वन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)

No.B-29012/ESS(CPA)/2015-16/

March 07, 2016

To

The Chairman
All the State Pollution Control Boards / Pollution Control Committees
(List Attached)

SUB: MODIFIED DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 REGARDING HARMONIZATION OF CLASSIFICATION OF INDUSTRIAL SECTORS UNDER RED / ORANGE / GREEN / WHITE CATEGORIES.

WHEREAS, under section 16 (2)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(c) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under the Water (Prevention and Control of Pollution) Act, 1974, is to coordinate activities of the State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs); and

WHEREAS, under section 16 (2)(c) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(d) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the CPCB is to provide technical assistance and guidance to SPCBs and PCCs; and

WHEREAS, it was brought to the notice of CPCB, that different SPCBs /PCCs were following different criteria for classification of industrial sectors under Red/Orange/ Green category and that classification was being used by the SPCBs/PCCs for grant of consents to industries and for Inventorization / surveillance of industries.

WHEREAS, the issue regarding classification of industries was deliberated upon in the 56th Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held on August 31, 2010 and a working group comprising of representatives from SPCBs & CPCB was constituted to prepare a consolidated list of industrial sectors falling under Red/Orange/Green category to bring uniformity in classification of industrial sectors across the country;

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032

दूरभाष/Tel. : 43102030, फैक्स/Fax : 22305793, 22307078, 22307079, 22301932, 22304948

ई-मेल/e-mail : cpcb@nic.in वेबसाइट/Website : www.cpcb.nic.in

WHEREAS, the report prepared by the Working Group was discussed in the 57th Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held in Delhi on September 15, 2011, wherein some modifications were proposed;

WHEREAS, the final report of the working group was prepared, incorporating the suggestions/observations made in the 57th Conference of Chairmen and Member Secretaries of CPCB & SPCBs/PCCs and in exercise of the powers delegated to the Chairman, CPCB under Section 18(1)(b) of the Water Act, 1974, following directions were issued for compliance to all SPCBs/PCCs to maintain uniformity in categorization of industries as red, orange and green as per list finalized by CPCB, which identified 85 types of industrial sectors as 'Red', 73 industrial sectors as 'Orange' and 86 sectors as 'Green':

a). To maintain uniformity in categorization of industries under Red/Orange/Green category, the SPCBs /PCCs shall adopt the list as finalized by CPCB based on the recommendations of that Working Group for grant of Consent, inventorization of industries under Red, Orange and Green categories and other related activities.

(b). The SPCBs/PCCs shall revise the list of Red, Orange and Green categories of industries operating in their jurisdiction based on the criteria specified in the final report of that Working Group and submit the same to CPCB within 90 days in hard copy as well as soft copy;

WHEREAS, later-on, it was observed that the process of categorization thus far was primarily based on the size of the industries and consumption of resources and pollution due to discharge of emissions and effluents and its likely impact on health was not considered as primary criteria;

WHEREAS, there have been proposals from the SPCBs / PCCs and industrial associations for categorization of the industrial sectors in a more pragmatic manner. The issue was discussed during the national level conference of the Environment Ministers of the States, held in New Delhi during April 06-07, 2015 and also during the Conference of the Chairmen and Member Secretaries of CPCB and SPCBs/PCCs held in New Delhi on April 08, 2015. Accordingly, a 'Working Group' comprising of the Members from Central Pollution Control Board and State Pollution Control Boards representing the States of Andhra Pradesh, Punjab, Tamilnadu, West Bengal, Madhya Pradesh and Maharashtra, was constituted to revisit the criteria of categorization of industries and suggest rationale based on pollution potential for categorization of industrial sectors and adopting it for implementation of pollution control plan;

WHEREAS, the Working Group has developed the criteria of categorization of industrial sectors based on the concept of Pollution Index which is a function of the emissions (air pollutants), effluents (water pollutants), hazardous wastes generated and consumption of resources. For this purpose the references are taken from the the Water (Prevention and Control

of Pollution) Cess (Amendment) Act, 2003, Standards so far prescribed for various pollutants under Environment (Protection) Act, 1986 and Doon Valley Notification, 1989 issued by MoEFCC. The Pollution Index (PI) of any industrial sector is a number from 0 to 100 and the increasing value of PI denotes the increasing degree of pollution load from the industrial sector;

WHEREAS, based on the series of consultations with SPCBs, different Government / Non-government Institutions including industries and MoEFCC, the following criteria on 'Range of Pollution Index' for the purpose of categorization of industrial sectors has been finalized:

- Industrial Sectors having Pollution Index score of 60 and above – Red category
- Industrial Sectors having Pollution Index score of 41 to 59 –Orange category
- Industrial Sectors having Pollution Index score of 21 to 40 –Green category
- Industrial Sectors having Pollution Index score incl. & upto 20 –White category

WHEREAS, based on the revised criteria, the 'Final Report on Revised Categorization of Industrial Sectors under Red/Orange/Green/White' has been evolved. The 'Categorization' is based on the relative pollution potential of the industrial sectors and grouping of the industrial sectors based on the use of raw materials, manufacturing process adopted and pollutants likely to be generated;

WHEREAS, based on relative Pollution Index, the number of industries in various categories are as under :

- i. The Red category of industrial sectors: 60
- ii. The Orange category of industrial sectors: 83
- iii. The Green category of industrial sectors: 63 and
- iv. The Newly introduced White category: 36

WHEREAS, there shall be no necessity of obtaining the Consent to Operate'' for White category of industries and an intimation to concerned SPCB / PCC shall suffice;

WHEREAS, the purpose of categorization is to ensure that the industry is established in a manner consistent with the environmental objectives and to prompt industrial sectors to adopt cleaner technologies, ultimately resulting in generation of no or minimum pollutants.

WHEREAS the new categorization system shall also facilitate in self-assessment by industries;

Now, therefore, in exercise of the powers delegated to the Chairman, CPCB under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and Section 18(1)(b) of the Air (Prevention & Control of Pollution), Act, 1981 the earlier Directions issued in June 2012 in the context of categorisation of industries as Red, Orange & Green are withdrawn with immediate effect and following 'Directions' are hereby issued for compliance by all SPCBs and PCCs :

1. That the SPCBs and PCCs shall adopt the Revised Criteria of categorization of industrial sectors as detailed in table nos. F1, F2, F3 and F4 and Revised Lists of Red, Orange, Green and White categories of industrial sectors, presented at table no. G2, G3, G4 and G5 respectively, in the 'Final Report' as attached herewith immediately.
2. That all pending applications for consideration of 'Consent to Establish' and 'Consent to Operate' and future such applications shall be processed as per revised criteria.
3. That the SPCBs and PCCs will provide the list of industries identified in each category existing in the State which have been considered for grant of consents. SPCBs/PCCs will forward the list of such industries before 31.05.2016 and the same will be uploaded on the websites of respective SPCB/PCC.
4. That the 'Revised Lists of Red, Orange, Green and White category of industrial sectors' shall be used by the SPCBs and PCCs for Consent Management and inventorization of industries under Red, Orange, Green and White categories. Siting of industries shall be only in conforming areas. SPCBs / PCCs shall evolve sector specific plans for control of pollution and industrial surveillance for verifying compliance.
5. That the SPCBs and PCCs shall revise /prepare the inventory of Red, Orange, Green and White categories of industries operating in their jurisdiction based on the revised criteria specified in the Final Report and submit the same to CPCB within 90 days i.e., before 30.05.2016 in hard copy as well as soft copy.
6. That the listed category of industries or those identified later-on under different categories shall not be linked to sanction of loan /finance or bank proceedings.
7. That any further addition of any new or left-over industrial sector and their categorization which is not listed in the revised list of Red, Orange, Green and White industrial sectors, shall be done at the level of concerned SPCB /PCC following revised criteria & guidelines as detailed in the attached document and no concurrence of CPCB shall normally be required. It is further clarified that while categorizing the industries, fractional numbers shall be rounded off to nearest integer.

The SPCBs/PCCs shall acknowledge the receipt of directions and submit the 'Action Taken Report' in compliance with these directions to CPCB before 15.04.2016.

(Arun Kumar Mehta)
Chairman
7/3/16

Copy to:

1. The Chief Secretary of all the States and UTs
2. The Secretary ,
Ministry of Micro, Small and Medium Entrepreneurs
Udyog Bhawan, Rafi Marg, New Delhi - 110 011
3. The Secretary ,
Ministry of Heavy Industries
Udyog Bhawan, Rafi Marg, New Delhi - 110 011
4. The Secretary,
Ministry of New and Renewable Energy
Block-14, CGO Complex,
Lodhi Road, New Delhi-110 003,
5. The Advisor(CP Division)
Ministry of Environment ,Forests and Climate Change
Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi - 110 003
6. All Zonal Offices of CPCB

(A. B. Aklkar) 2.3.16
Member Secretary

Revised Criteria of Categorization of Industries

“Securing industrial pollution control in accordance with the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 by linking with categorization of industries, consent management and vigilance – ‘In context of Red, Orange, Green and White categories of industries”

A: Genesis of Categorization:

- The Ministry of Environment, Forest and Climate Change (MoEFCC) had brought out notifications, which inter-alia refers to Prohibition/ Restriction on operation of industries to protect ecologically sensitive areas or areas of specific importance. This has for the first time brought the concept of categorization of industries to “Red”, “Orange “and “Green” and restrict their operation in certain areas of importance. Therefore, it is at-once interpreted that Red, Orange and Green categorization is linked with location specific needs.
- The notification of MoEF was first brought on 2nd February, 1989 in case of “Restriction on location of industries, mining operations and other developmental activities in Doon Valley in “Uttarakhand” and thereafter another notification on 24th February 1999 regarding restriction on the setting up of industries in Dahanu Taluka in Maharashtra. The categorization had been made mainly on the basis of size of the industries, man power and consumption of resources.
- However, in other parts of the country, there have been variations in context to the classification of industries under Red, Orange and Green categories. SPCBs / PCCs were following their own criteria in different States thereby creating confusion.
- In order to harmonize the ‘Criteria of categorization’, a ‘Working Group’ was formed as per resolution passed during the 57th Conference of the Chairmen & Member Secretaries of CPCB and SPCBs. Based on the recommendations of the Working Group, Directions dated 4/6/2012 under Section 18(1)(b) of the Water

Table G-2 : Final List of Red Category of Industrial Sectors

Sl No.	Orgnl Sl.No	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category	REMARKS
1.	38	Isolated storage of hazardous chemicals (as per schedule of manufacturing, storage of hazardous chemicals rules ,1989 as amended)									R-R	As per provisions of Rules, to be kept under Red category especially for safety purposes.
2.	4	Automobile Manufacturing (integrated facilities)	30	-	30	20	-	20	10	60	R-R	i. Such types of plants are having either one or combinations of polluting activities viz. washing, metal surface finishing operations, pickling, plating, electro-plating , phosphating, painting , heat treatment etc. ii. Some of such plants may outsource some /all of the polluting activities. In such cases, after thorough inspection of such units by concerned SPCB, re-categorization of the industry shall be made accordingly.
3.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent cleared metal catalyst containing copper,, Spent cleared metal catalyst containing zinc,,	30	-	30	20	-	20	10	60	R-R	All the three types of pollutants are expected.
4.	44	Manufacturing of lubricating oils ,grease and petroleum based products	20	-	20	20	-	20	20	60	R-R	Generates all sorts of pollution.
5.	66 E	DG Set of capacity > 5 MVA	-	-	-	20	5	25	-	62.5	R-R	i. Mainly air polluting. ii. DG sets consume the diesel @ 0.21 litres/hr/KVA at full load. iii. Average running is taken @ 12 hrs / day although many of the DG sets run for more than this period.
6.	31	Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black	10	-	-	20	5	25	10	62.5	R-R	Mainly air polluting. Air pollution score is normalized to 100.

32.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Lead acid battery plates and other lead scrap/ashes/residues not covered under Batteries (Management and Handling) Rules, 2001. [* Battery scrap, namely: Lead battery plates covered by ISRI, Code word "Rails" Battery lugs covered by ISRI, Code word "Rakes". Scrap drained/dry while intact, lead batteries covered by ISRI, Code word "rains".	30	-	30	25	--	25	20	75	R-R	All the three types of pollutants are generated.	having no-boiler & no hazardous waste generation, the pollution score will be 20 & are categorized as Green.
33.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Integrated Recycling Plants -- Components of waste electrical and electronic assemblies comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.	30	-	30	25	-	25	20	75	R-R	All the three types of pollutants are expected.	
34.	43	Manufacturing of glue and gelatin	30	10	40	20	-	20	-	75	R-R	Highly water polluting & obnoxious air polluting.	
35.	49	Mining and ore beneficiation	30	10	40	15	5	20	-	75	R-R	Both air and water polluting. Score is normalized with air & water pollution.	

Table G-3 : Final List of Orange Category of Industrial Sectors

Final Sl. No.	Orgnl S.No	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised category	Remarks
1.	20	Dismantling of rolling stocks (wagons/ coaches)	--	--	--	15	--	15	10	41.67	O-O	Emissions of dust and generation of waste oils take place during dismantling. Air pollution & HW generation scores (15+10=25) are normalized to 100.
2.	5	Bakery and confectionery units with production capacity > 1 TPD. (With ovens / furnaces)	20	--	20	15	--	15	--	43.75	O-O	
3.	10	Chanachur and laddoo from puffed and beaten rice(muri and shira) using husk fired oven	20	--	20	15	--	15	--	43.75	O-O	Normal water and air polluting.
4.	23	Coated electrode manufacturing	15	0	15	20	0	20	0	43.75	G-O	Preparation of core wire / rod, preparation of dry mix, preparation of wet mix, application of coating by extrusion, baking of coated electrodes
5.	24	Compact disc computer floppy and cassette manufacturing / Reel manufacturing	15	0	15	20	0	20	0	43.75	G-O	Generates waste-water and process emissions.
6.	24	Flakes from rejected PET bottle	20	-	20	15	-	15	-	43.75	R-O	Normal water & air pollutions are generated.
7.	30	Food and food processing including fruits and vegetable processing	20	--	20	15	--	15	--	43.75	O-O	Normal water and air polluting.
8.	40	Jute processing without dyeing	20	--	20	15	--	15	--	43.75	O-O	CPCB has notified standards for this category. Both air and water pollutions are generated.
9.	56	Manufacturing of silica gel	15	0	15	20	0	20	0	43.75	G-O	Waste-waters containing TDS and emissions of H ₂ SO ₄ are generated.

63.	72	Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace /basic oxygen furnace /hot rolling reheated furnace	10	-	10	20	-	20	-	20	10	50	R-O	i. Mainly air polluting. In the emissions, oxides of manganese, nickel etc. are also present. ii. Air pollution score is normalized to 100.
64.	73	Stone crushers	-	-	20	20	-	20	-	20	-	50	R-O	Mainly air polluting. Air pollution score is normalized to 100.
65.	75	Surgical and medical products including prophylactics and latex	20	-	20	20	-	20	-	20	-	50	R-O	Both air as well as water polluting. Air and water pollution scores are normalized to 100.
66.	85	Tephlon based products	0	0	0	20	0	20	0	20	0	50	G-O	Due to spraying applications, emissions (HC) are generated
67.	70	Thermocol manufacturing (with boiler)	--	--	--	20	--	20	--	20	--	50	O-O	Polystyrene is heated. Mainly air polluting with boiler.
68.	82	Tobacco products including cigarettes and tobacco/opium processes	20	-	20	20	-	20	-	20	-	50	R-O	Such industries generate both air as well as water pollution. These scores are normalized to 100.
69.	72	Transformer repairing/ manufacturing (dry process only)	--	--	--	20	--	20	--	20	10	50	O-O	Mainly air polluting because of ovens, shot-blasting etc.
70.	73	Tyres and tubes vulcanization/ hot retreating	10	--	10	20	--	20	--	20	--	50	O-O	Mainly air polluting .Emissions of PM, VOCs and obnoxious odour are generated.
71.	83	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils	20	-	20	15	5	20	5	20	10	50	R-O	i. All sorts of pollution are generated. ii. This score is valid for plants having waste-water generation < 100 KLD. iii. If the waste-water generation is more than 100 KLD, the unit shall be classified as Red.
72.	74	Wire drawing and wire netting	20	--	20	--	--	--	--	--	--	50	O-O	Mainly water polluting. WP scores normalized to 100.

Annexure



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण एवं वन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)

No. B-29012/ESS/CPA/2015-16

19.08.2015

Sub: "Harmonization of Classification of industries under Red / Orange / Green / White Categories".

During the Conference of the Environment Ministers of States held in New Delhi during April 06-07, 2015, it was resolved to adopt pollution potential criteria for categorization of Red, Orange & Green categories of industries and that a Committee be constituted with State representatives. Further, in the 59th Conference of Chairmen & Member Secretaries of Pollution Control Boards/PCCs held in New Delhi on April 08, 2015, it was agreed to constitute a Committee to look into categorization system of industries based on their respective pollution potential index.

2. Accordingly, a Committee comprising the Chairmen of CPCB, APPCB, TNPCB, MPCCB, MPCB, PPCB, WBPCB and MS, CPCB was constituted vide CPCB OM dated 23.04.2015 to review & classify industrial sectors into different categories based on criteria of respective pollution potential indices.
3. The existing Red (85 sectors) , Orange (73 sectors) and Green (86 sectors) industrial sectors have been assessed as per the proposed formula by a group of Scientists from CPCB . For this purpose , concerned Engineers / Scientists from the Member SPCBs of the Committee were also involved & consulted during May28-29, 2015.
4. After careful examination and consideration of the suggestions of concerned stake-holders the "Draft Document on Revised Concept of Categorization of Industrial Sectors " is prepared by the Committee .

In this context, the Undersigned is directed to forward a copy of the " Draft Document on Revised Concept of Categorization of Industrial Sectors to all the SPCBs, PCCs and concerned Ministries for their comments. Accordingly, the same is enclosed herewith and all the SPCBs, PCCs and concerned Ministries are, hereby requested to provide their comments by 04.09.2015. The comments may kindly be sent through hard copy as well as soft copy at e-mail: nkgupta.cpcb@nic.in , nkgcpcb@hotmail.com .

Encl : As above

[N.K. Gupta]
Incharge - ESS

To:

1. All the State Pollution Control Boards / Pollution Control Committees
2. The Secretary, Ministry of Micro Small and Medium Enterprises, New Delhi
3. The Secretary, Ministry of Heavy Industries & Public Enterprises, New Delhi
4. The Advisor & Incharge , CP Division, MoEFCC, New Delhi
5. CPCB Website

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032

दूरभाष / Tel. : 43102030, फैक्स / Fax : 22305793, 22307078, 22307079, 22301932, 22304948

ई-मेल / e-mail : cpcb@nic.in वेबसाइट / Website : www.cpcb.nic.in

पर्यावरण एवं वन विभाग-33004/99



भारत का

राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 1539]

No. 1539]

नई दिल्ली, बुधवार, दिसम्बर 13, 2007/अग्रहायणा 22, 1929
NEW DELHI, THURSDAY, DECEMBER 13, 2007/AGRAHAYANA 22, 1929

पर्यावरण एवं वन मंत्रालय

आदेश

नई दिल्ली, 13 दिसम्बर, 2007

सं. 2125 (अ) —अर्थिक, पर्यावरण (सुरक्षा) नियमावली, 1986 के नियम 5 के उप-नियम (3) के खण्ड (घ) के तहत दूध घाटी, उधमसिंहगढ़ में उन गतिविधियों जिनके लिए केंद्रीय सरकार ने पर्यावरणीय प्रभाव के परीक्षण के लिए अनुमति दे दी है, का छोड़कर निम्नलिखित गतिविधियों पर प्रतिबंध लगाने के लिए दिनांक 1 जनवरी, 1989 के सं. का.आ. 102(अ) के तहत एक अधिसूचना जारी की गई थी:

और, अर्थिक, उच्च अधिसूचना में उद्योगों को तीन क्षेत्रों अर्थात् ग्रोन, ओरेंज और रेड में वर्गीकृत किया गया है और दूध घाटी क्षेत्र में औद्योगिक इकाइयों को अनुमति देने और उन पर प्रतिबंध लगाने के लिए दिशा-निर्देश भी निर्धारित किए गए हैं;

और, अर्थिक, ओरेंज श्रेणी के अंतर्गत आने वाले उद्योगों का मूल्यांकन राज्य के प्रदूषण नियंत्रण बोर्ड द्वारा किया जाना तथा उन्हें अनुमति प्रमाण-पत्र देने से पहले संबंधित प्रस्ताव को केंद्र सरकार, पर्यावरण एवं वन मंत्रालय के पास भेजा जाना अपेक्षित है;

और, अर्थिक, यह परिकल्पना की गई थी कि ओरेंज श्रेणी के अंतर्गत शामिल प्रस्तावों के मामले में जारी प्रक्रिया अपनाई जाएगी जो कि दिनांक 2 जुलाई, 2005 के का.आ. 943(अ) के तहत जारी पर्यावरण प्रभाव मूल्यांकन अधिसूचना, 1994 के अंतर्गत उद्योग क्षेत्र की परिशोधनों को पर्यावरणीय मंजूरी देने समग्र अपनाई जाती है;

और, अर्थिक, दिनांक 27 जनवरी, 1994 के का.आ. 60(अ) के तहत जारी उच्च पर्यावरण प्रभाव मूल्यांकन अधिसूचना को दिनांक

4930 G/2097

14 सितम्बर, 2006 के सं.आ. 1535(अ) के तहत जारी अधिसूचना द्वारा अंगिकृतित हुआ जाना जाएगा:

अतः, अब, पर्यावरण (सुरक्षा) अधिनियम, 1986 की धारा 5 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, एतद्वारा, यह निर्देश दिया जाता है कि दूध घाटी, उधमसिंहगढ़ में विकास कार्य से संबंधित सभी प्रस्तावों को निम्नलिखित प्रक्रिया अपनाते हुए आंच की जाएगी:

- (i) ऐसे सभी परिशोधनों को 14 सितम्बर, 2006 के सं. का.आ. 1535(अ) के तहत जारी पर्यावरण प्रभाव मूल्यांकन अधिसूचना के अंतर्गत अधिसूची में शामिल की गई हैं, को लिए उक्त अधिसूचना में निर्धारित प्रक्रिया ही अपनाई जाएगी।
- (ii) ऐसी सभी परिशोधनों को उक्त पर्यावरण प्रभाव मूल्यांकन अधिसूचना के अंतर्गत शामिल नहीं हैं, और ओरेंज श्रेणी के अंतर्गत आती हैं उच्च पर, उच्च स्तर के पर्यावरण प्रभाव मूल्यांकन अधिसूचना द्वारा विचार किया जाएगा।
- (iii) उधमसिंहगढ़ राज्य के लिए राज्य स्तरीय प्रभाव मूल्यांकन प्राधिकरण का गठन होने तक, प्रस्तावों को जांच, राज्य प्रदूषण नियंत्रण बोर्ड की टिप्पणियों प्रत्या होने के पर्यन्त, उन्हें मूल्यांकन समिति के पास भेजे बिना, केंद्र सरकार द्वारा की जाएगी।

[सं. डे-11013/25/2005-आं.ए. II (1)]

रा. आनन्दकुमार, ई.तांत्रिक, जे.

MINISTRY OF ENVIRONMENT AND FORESTS
ORDER

New Delhi, the, 13th December, 2007

S.O. 2125 (E).—Whereas, a notification under clause (d) of sub-rule (3) of rule 5 of the Environment (Protection)

(1)

THE GAZETTE OF INDIA: EXTRAORDINARY

[PART II—Sec. 3(1)]

2
 Rules, 1986, imposing restrictions on various activities in Doon Valley Uttarakhand, except those activities which are permitted by the Central Government for examining the environmental impacts, was issued *vide* No. S.O. 102(E) dated the 1st February, 1989;

And, whereas, the said notification classified industries into three categories; namely, green, orange and red and also prescribed guidelines for permitting and restricting industrial units in Doon Valley Area;

And, whereas, industries falling in the orange category are required to be assessed by State Pollution Control Board and referred to the Central Government in the Ministry of Environment and Forests before granting 'No Objection Certificate';

And, whereas, it was envisaged that the proposals covered under orange category shall follow the same procedure as is being followed for the environment clearance of industry sector projects under Environment Impact Assessment Notification, 1994, issued *vide* S.O. 943(E) dated the 4th July, 2005;

And, whereas, the said Environment Impact Assessment notification issued *vide* S.O. 60(E) dated the 27th January, 1994 has been superseded by the notification *vide* number S.O. 1533(E) dated 14th September, 2006;

Now, therefore, in exercise of the powers conferred by Section 5 of the Environment (Protection) Act, 1986, it is hereby directed that all proposals relating to development in Doon Valley will be examined as per the following procedure:—

- (i) All those projects which are covered in the schedule under the Environment Impact Assessment notification issued *vide* number S.O. 1533(E) dated the 14th September, 2006 will follow the procedure laid down in that notification.
- (ii) All those projects which are not covered under the EIA notification but which fall under the orange category shall be considered by the State level Environment Impact Assessment Authority.
- (iii) Till such time as the State level Impact Assessment Authority is constituted for the State of Uttarakhand, the proposals will be examined by the Central Government, without referring them to the Appraisal Committee, after obtaining the comments of the State Pollution Control Board.

[No. J-11013/25/2005-IA-III(T)]

R. ANANDAKUMAR, Scientist 'G'

टिप्पण: मूल अधिसूचना भारत के राजपत्र में, असाधारण, भाग II, धारा 3, उप-धारा (ii), संख्या का.आ. 102 (अ), तारीख 1 फरवरी, 1989 को प्रकाशित की गई थी।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 6th January, 2020

S.O. 94(E).—WHEREAS, *vide* notification number S.O. 102(E), dated the 1st February, 1989 (hereinafter referred as the said notification) the erstwhile Ministry of Environment and Forests imposed restriction on location of industries, mining operations and other developmental activities in the Doon Valley, bounded on the North by Mussoorie ridge, in the North-East by Lesser Himalayan ranges, on the South-West by Shivalik ranges, river Ganga in the South-East and river Yamuna in the North-West in erstwhile Uttar Pradesh (now Uttarakhand), keeping in view the environmental impact in the region;

AND WHEREAS, in respect of the said notification certain directions have been issued *vide* notification number S.O. 943 (E), dated the 4th July, 2005 and S.O. 2125 (E), dated the 13th December, 2007;

AND WHEREAS, in the meantime the Central Pollution Control Board (CPCB) has also issued directions on the categorisation of industries *vide* letter No. B-29012/ ESS(CPA)/2015-16, dated the 7th March, 2016;

AND WHEREAS, the Government of Uttarakhand *vide* letter No. 122/D-3-19-13(04)/2018, dated the 10th April, 2019 requested the Ministry of Environment, Forest and Climate Change for amendment in the said notification;

AND WHEREAS, the Ministry of Environment, Forest and Climate Change has examined the request of the Government of Uttarakhand;

AND WHEREAS, there is a need to consolidate the amendments and the directions as above and also to harmonise the conditions based on the said directions and amendments;

NOW THEREFORE, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with sub-rule (4) of Rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification and impose following conditions in respect of the activities falling the Doon Valley comprising of the above criteria, namely: -

In the said notification, for clauses (i), (ii), (iii), (iv), (v) and ANNEXURE, the following shall be substituted, namely:-

“(i) **Location/siting of industrial units** – It has to be as per modified directions issued by the Central Pollution Control Board (CPCB) *vide* letter No. B-29012/ESS(CPA)/2015-16, dated the 7th March, 2016 under section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding harmonization of classification of industrial sectors under red/orange/green/white categories and as may be amended from time to time by the CPCB and the Ministry of Environment, Forest and Climate Change.

(ii) **Mining** – Approval of the Union Ministry of Environment, Forest and Climate Change must be obtained before starting any mining activity.

(iii) **Tourism** – It should as per Tourism Development Plan (TDP), to be prepared by the State Department of Tourism and duly approved by the Union Ministry of Environment, Forest and Climate Change.

(iv) **Grazing** – As per the plan to be prepared by the State Government and duly approved by the Union Ministry of Environment, Forest and Climate Change.

(v) **Land Use** – As per Master Plan of development and Land Use Plan of the entire area, to be prepared by the State Government and approved by the Union Ministry of Environment, Forest and Climate Change.

Note:

- (a) Red categories of industries shall not be permitted in Doon Valley;
- (b) The total number of fuel burning industries that shall be permitted in the Doon Valley shall be limited by 8 tonnes per day of Sulphur Dioxide from all sources. (This corresponds to 400 tonnes per day Coal with 1 % Sulphur);
- (c) Siting of Industrial areas shall be based on the prescribed criterion and with prior approval of Competent Authority;
- (d) Existing orange categories industries, which are now in the red categories of industries shall be continued, however, no expansion shall be allowed.”.

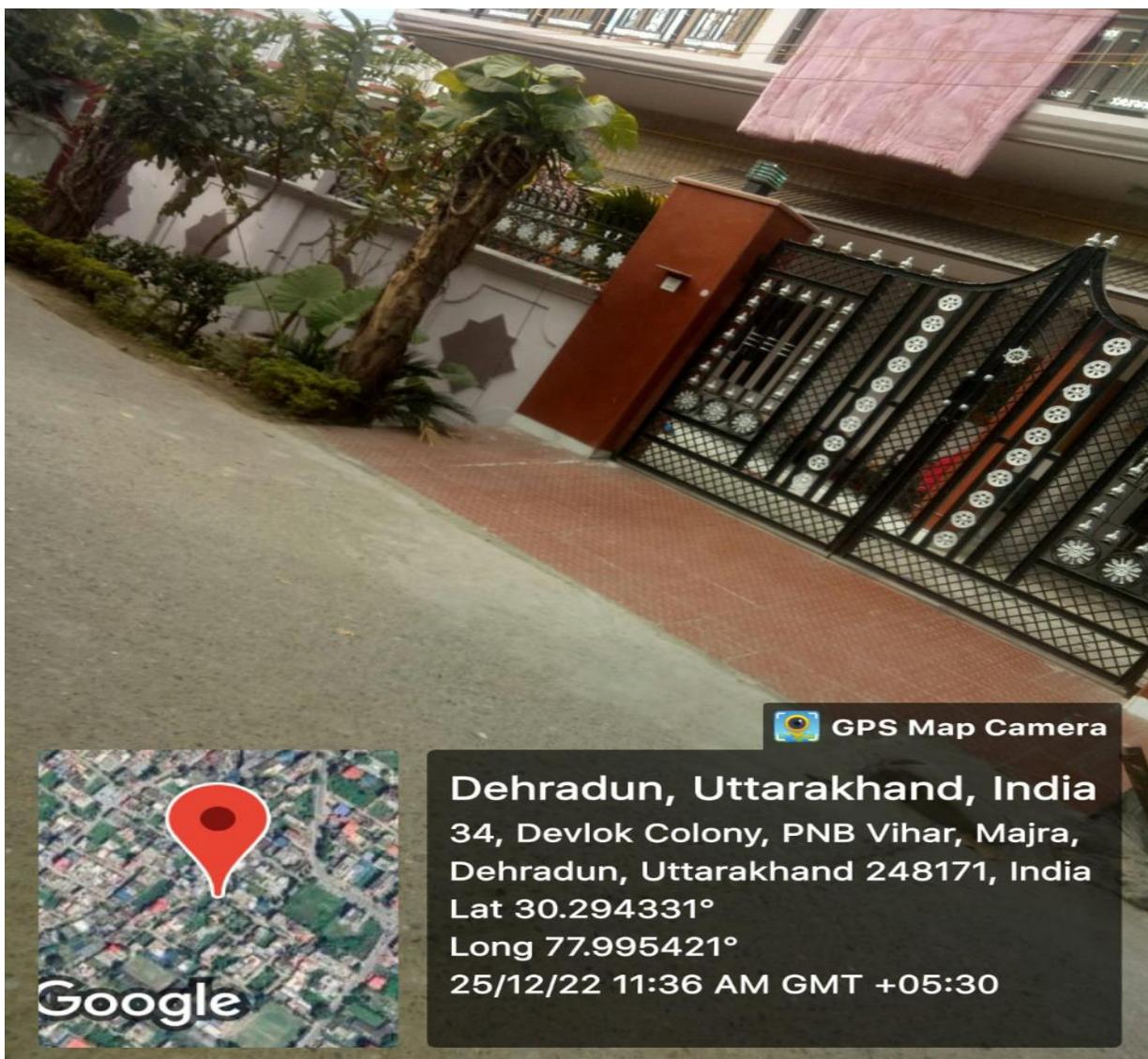
[F. No. 25/6/2012-ESZ]

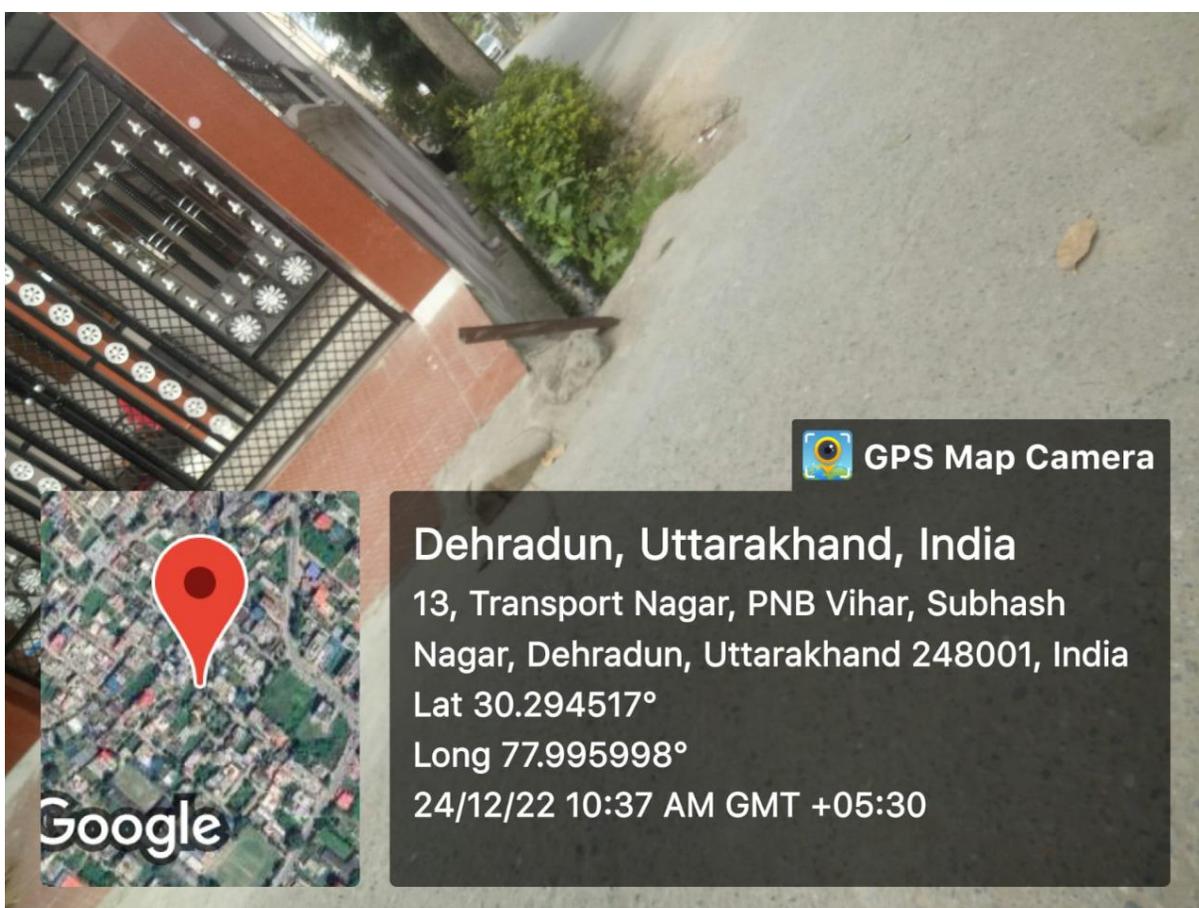
DR. SATISH C. GARKOTI, Scientist ‘G’

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 102 (E), dated the 1st February, 1989.

-TRUE COPY-

ANNEXURE R-3





-TRUE COPY-

390

State Level Expert Appraisal Committee, Uttarakhand
653, Indiranagar Colony, Seemadwar Road, Dehradun

Letter No: 238/SEAC

Dated: 7th August, 2021

The 19th meeting of the Uttarakhand State Level Expert Appraisal Committee (SEAC) was held on 6th August, 2021 at the SEIAA/SEAC office Dehradun. The following were present at the meeting –

- | | |
|------------------------|------------------|
| 1) Dr. R.K. Srivastava | Chairman |
| 2) Dr. P.S. Bisht | Member |
| 3) Dr. B.P Purohit | Member |
| 4) Shri Rajiv Dhiman | Member Secretary |

The meeting was presided by Dr. R.K. Srivastava. The meeting proceeded as per the agenda with permission of the chair. It was noted that proposals, for the meeting, being considered for the appraisal includes Housing/Construction, Industrial, Mining (R.B.M/Soapstone/Brick Kiln) & Others etc. The concerned recognized environment consultants of the proponents made the presentations.

Consideration/Reconsideration of Proposals For Environmental Clearance (E.C.)

Proposal – 1

Name of the Project	Proposed Manufacturing Unit of Personal Care Cosmetics Products at Khasra No. 180, Village Chharba, Vikasnagar, Dehradun
Name & Address of Proponent	M/s Age18 Cosmetics
Whether New/Expansion/Modernization Project	New
Total Plot Area	339.41 m ²
Project Category	B2, (Orange Category as per Doon Valley Notification 1989 & 2020)

The committee observed that proponents seek Environmental Clearance for Proposed Manufacturing Unit of Personal Care Cosmetics Products. The committee observed that this project activity is covered under Orange Category as per Doon Valley Notification 1989 & 2020. The proponent has applied with detailed project related information in Form 1, Pre Feasibility Report and EMP. The project was submitted vide proposal no SIA/UK/IND/221524/2021 on dated 24th July, 2021 by project proponent. **Project was prepared by Accredited consultancy firm Indian Glycols Limited and project was presented by Dr. Ashutosh Gautam, EIA Coordinator.** The basic details of the project are given below:-

S.No	Parameters	Description		
1.	Proposal for EC	Environmental Clearance for Proposed Manufacturing Unit of Personal Care Cosmetics Products by M/s Age18 Cosmetics		
2.	Production Capacity	Production Capacity (Kg/Annum)		
		S. No.	Products	Quantity
		1.	Cream	20000
		2.	Lotion	
		3.	Hair Conditioner	
		4.	Serum	
		5.	Shampoo	20000
		6.	Face Pack	20000
		7.	Gel	8000
		8.	Hair Oil	2500
		9.	Skin Toner/Astringent	5000
		10.	Hair Dye/Color	5000
11.	Rose Water	5000		
3.	Total Plot Area	339.41 Sq. m		
4.	Proposed site	Khasra No. 180, Village Chharba, Vikasnagar, Dehradun		

	location	
5.	Coordinates of Project site	Latitude - 30°24'55.70"N Longitude - 77°47'27.77"E (Central)
5.	Water requirement (KLD)	Total water requirement: 3.00 KLD Fresh water requirement: 1.45 KLD Recycle/reuse water: 1.55KLD
6.	Source of water	Proposed Bore well
7.	Waste Water Management Waste water generation Mode of Disposal	1.35 KLD of waste water will be generated from the manufacturing process & Boiler. The same shall be treated in Proposed ETP (Capacity – 2.0 KLD) and reuse in Boiler. Domestic sewage of 0.40 KLD generated from Domestic purpose will be subjected to Proposed STP (Capacity – 1.0 KLD) & treated water of 0.30 KLD will be reuse in Greenbelt development.
8.	Solid waste Generation & Disposal	The domestic wastes (3.0 kg/day approx.) will be segregated at source and collected in bins. The organic portion of the solid wastes will be treated in compost pits and recyclable portion will be disposed to the recycler for scientific recycling as per CPCB norms. Cartoons, Plastic Bags etc. (0.1 MTPA approx.) generated from the proposed unit will be sold to the authorized vendors
9.	Hazardous Waste Generation & Disposal	Spent Oil of DG Set – 100 Lit/Annum (sold to the authorized recyclers) Empty Barrels– 10 Nos./Annum(sold to the authorized recyclers) Sludge from ETP – 1.0 MTPA (Subjected to TSDF)
10.	Total Manpower	15 Nos.
11.	Electricity/Power requirement	Proposed – 80 KVA(Sources from UPCL)
12.	Utilities	DG Set – 65 KVA x 01 No. (as standby arrangement) Boiler – 0.2TPH (LPG Fired)
13.	Land form, Land use and land ownership	Industrial Land.
14.	Project cost	Rs.70.0 Lacs
15.	Corporate Environment Responsibility (CER)	2% of the Project Cost.

The Committee after examining the original proposal and presentation by proponent made the following observations-

- Project Proponent will operate on the principle of zero liquid discharge.
- Project proponent will also install Solar lights to the local groups (Mahila mangal dal/Yuvak mangal dal/Vanpanchayat) in the adjoining villages close to forest areas in consultation with local Forest Officials.

Based on above observations and subject to conditions (**Annexure-1**), the committee recommended the above project for grant of Environmental Clearance.

Proposal – 2

Site Details	Proposed Extraction of Quartzite Boulders of Song Dam Stone Quarry No. 2, Range Malkot Forest Block Compartment No. 08 at Village-Ghursal, Tehsil- Dhanolti, District- Tehri Garhwal.
Name & Address of Proponent	PIU Song Dam (UPDCC), Irrigation Department, Ground Floor, Lakhward Field Hostel, Yamuna Colony, Dehradun.
Coordinates	Lat - 30°17'59.10"N to 30°18'03.95"N Long- 78°11'32.36"E to 78°11'36.41"E
Mining Lease Area	0.8030 Ha.
Category	B2 & 1(a) enlisted in project /activity as per EIA Notification, 2006

The committee observed that proponents seek Environmental Clearance for extraction of Quartzite Boulders in accordance with the provisions of EIA Notification, 2006 as enlisted in Schedule 1(a). The proponent has applied with detailed project related information in Form 1, Pre Feasibility Report and EMP. The project was submitted vide proposal no SIA/UK/IND/218169/2021 on dated 29th July, 2021 by project proponent **Project was prepared by Accredited consultancy firm Enkay Enviro Services Pvt. Ltd. and project was presented by Shri Dinesh Bohra, EIA Coordinator.** The details of the project are given below:-

S.N.	Details	Reply
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1	Name of the Proponent	PIU Song Dam (UPDCC), Irrigation Department Ground Floor, Lakhwad Field Hostel, Yamuna Colony, Dehradun, 248001. Authorized Signatory Rakesh Kumar Tiwari (General Manager)																								
2	Project Site	Village - Ghursal, Tehsil - Dhannolti, District - Tehri Garhwal (Uttarakhand)																								
3	Project Site Coordinates	<table border="1"> <thead> <tr> <th>Pillar</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>30°17'59.10"N</td> <td>78°11'34.68"E</td> </tr> <tr> <td>2</td> <td>30°18'01.02"N</td> <td>78°11'35.78"E</td> </tr> <tr> <td>3</td> <td>30°18'01.38"N</td> <td>78°11'36.41"E</td> </tr> <tr> <td>4</td> <td>30°18'03.95"N</td> <td>78°11'35.44"E</td> </tr> <tr> <td>5</td> <td>30°18'03.51"N</td> <td>78°11'34.44"E</td> </tr> <tr> <td>6</td> <td>30°18'02.35"N</td> <td>78°11'33.31"E</td> </tr> <tr> <td>7</td> <td>30°18'01.55"N</td> <td>78°11'32.36"E</td> </tr> </tbody> </table>	Pillar	Latitude	Longitude	1	30°17'59.10"N	78°11'34.68"E	2	30°18'01.02"N	78°11'35.78"E	3	30°18'01.38"N	78°11'36.41"E	4	30°18'03.95"N	78°11'35.44"E	5	30°18'03.51"N	78°11'34.44"E	6	30°18'02.35"N	78°11'33.31"E	7	30°18'01.55"N	78°11'32.36"E
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7	30°18'01.55"N	78°11'32.36"E																								
4	Type of project	Mining as per Schedule 1(a) of EIA Notification 2006																								
5	Mine Lease Area	0.8030 Ha																								
6	Project Category as per EIA Notification 2006	B 2																								
7	New or Ongoing Site	New Site																								
8	Land Status	Range Malkot Forest Block Compartment No. 08																								
9	Letter of Intent	The Letter of Intent for grant of ML was issued vide by Government of Uttarakhand GO No. 32/VII-V-1/2020/5 (1)/20, dated 22.01.2020, over an area of 0.8030 ha in village- Ghursal, Tehsil- Dhanolti, District- Tehri Garhwal (Uttarakhand), State-Uttarakhand for a period of 5 years.																								
10	Method of Mining	Opencast semi-mechanised Method																								
11	Total Mineable Reserve	197072.96Tonnes (in 5 years)																								
12	Estimated Quantity	54625 TPA																								
13	Thickness of soil	0.2m																								
14	Mining Shall be carried out from	990 mRL - 906 mRL																								
15	Mine area under cluster	<p>There are two mine lease falls in the aerial distance of 500 meter in the periphery of the above mine site and the total of cumulative area of all mine lease area are as follows:-</p> <table border="1"> <thead> <tr> <th>S.N.</th> <th>Mine Lease Applicant</th> <th>Area (in ha.)</th> <th>Remark</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>PIU Song Dam (UPDCC), Irrigation Department</td> <td>0.8047</td> <td>Not Operative</td> </tr> <tr> <td>2.</td> <td>PIU Song Dam (UPDCC), Irrigation Department</td> <td>3.0067</td> <td>Not Operative</td> </tr> <tr> <td colspan="2">Grand Total</td> <td>3.8114 Ha.</td> <td></td> </tr> </tbody> </table> <p>The total of cumulative area of all mine lease area is >5 Ha.</p>	S.N.	Mine Lease Applicant	Area (in ha.)	Remark	1.	PIU Song Dam (UPDCC), Irrigation Department	0.8047	Not Operative	2.	PIU Song Dam (UPDCC), Irrigation Department	3.0067	Not Operative	Grand Total		3.8114 Ha.									
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2.	PIU Song Dam (UPDCC), Irrigation Department	3.0067	Not Operative																							
Grand Total		3.8114 Ha.																								
16	Ecological Sensitive Map	Submitted & No National Park/Reserve Forest/Sanctuary exist within 15 Km radius of proposed mining Area. STP area is not situated in protected area of any wildlife centaury and no component of dam structure is planned in protected area. Only a small portion of water pipe line is in Eco-sensitive zone of the Binog Wildlife Centaury, Mussoorie.																								
17	Slopes and ultimate face slope	Face slope of benches shall be 80° with 50° overall pit slope																								
18	No. of Pits	1 Pit																								
19	Project Cost/EMP Cost	Project Cost: 1.5 Cr. EMP Cost: Capital: 3.64 Lacs; Recurring: 1.8 Lacs																								
20	Corporate Environment Responsibility (CER)	2 % of the project cost																								
21	Whether any tree felling is involved	Yes, Stage-I/In-principle approval, FC Stage -II under process																								

Based on the presentation made by the project proponent, Committee observed that this
quarry is needed for the Dam construction for supply of drinking water.

It is proposed a site visit by SEIAA/SEAC for ground truthing and further asked Project Proponent for submission/clarification of following documents:- 393

- Project Proponent will submit original copy of cluster certificate.
- Project Proponent will submit original ecological sensitive certificate of 10 Km. radial distance.
- Project Proponent will submit NoC from National Board of Wildlife (NBWL).
- Project Proponent will submit the stage- II Forest Clearance.
- Project Proponent will submit detail project plan, DPR etc mentioning purpose of quarry.
- Rehabilitation & Resettlement plan for proposed Dam project shall also be submitted.

The project will be considered in next meeting after submission of above documents.

Proposal – 3

Site Details	Proposed Extraction of Quartzite Boulders of Song Dam Stone Quarry No. 3, Mussoorie Forest Division's Raipur Range (Ringaland Compartment No.1 & Kund Compartment No.7) at Village: Sondhana, Tehsil- Dhanolti, District: Tehri Garhwal.
Name & Address of Proponent	PIU Song Dam (UPDCC), Irrigation Department, Ground Floor, Lakhwad Field Hostel, Yamuna Colony, Dehradun.
Coordinates	Lat - 30°18'18.02"N to 30°18'27.43"N Long- 78°10'37.57"E to 78°10'43.19"E
Mining Lease Area	3.0065 Ha.
Category	B2 & 1(a) enlisted in project /activity as per EIA Notification, 2006

The committee observed that proponents seek Environmental Clearance for extraction of Quartzite Boulders in accordance with the provisions of EIA Notification, 2006 as enlisted in Schedule 1(a). The proponent has applied with detailed project related information in Form 1, Pre Feasibility Report and EMP. The project was submitted vide proposal no SIA/UK/IND/218366/2021 on dated 29th July, 2021 by project proponent. **Project was prepared by Accredited consultancy firm Enkay Enviro Services Pvt. Ltd. and project was presented by Shri Dinesh Bohra, EIA Coordinator.** The details of the project are given below:-

S.N.	Details	Reply																																				
1	Name of the Proponent	PIU Song Dam (UPDCC), Irrigation Department, Ground Floor, Lakhwad Field Hostel, Yamuna Colony, Dehradun, State-Uttarakhand Authorized Signatory - Rakesh Kumar Tiwari (General Manager)																																				
2	Project Site	Village – Sondhana, Tehsil- Dhanolti, District Tehri Garhwal (Uttarakhand)																																				
3	Project Site Coordinates	<table border="1" style="width: 100%;"> <thead> <tr> <th>Pillar</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr><td>1</td><td>30°18'18.88"N</td><td>78°10'37.57"E</td></tr> <tr><td>2</td><td>30°18'18.02"N</td><td>78°10'39.77"E</td></tr> <tr><td>3</td><td>30°18'18.21"N</td><td>78°10'41.26"E</td></tr> <tr><td>4</td><td>30°18'18.76"N</td><td>78°10'42.89"E</td></tr> <tr><td>5</td><td>30°18'19.97"N</td><td>78°10'43.19"E</td></tr> <tr><td>6</td><td>30°18'20.52"N</td><td>78°10'43.10"E</td></tr> <tr><td>7</td><td>30°18'22.21"N</td><td>78°10'42.87"E</td></tr> <tr><td>8</td><td>30°18'24.80"N</td><td>78°10'42.76"E</td></tr> <tr><td>9</td><td>30°18'27.43"N</td><td>78°10'41.33"E</td></tr> <tr><td>10</td><td>30°18'25.15"N</td><td>78°10'39.30"E</td></tr> <tr><td>11</td><td>30°18'22.46"N</td><td>78°10'37.88"E</td></tr> </tbody> </table>	Pillar	Latitude	Longitude	1	30°18'18.88"N	78°10'37.57"E	2	30°18'18.02"N	78°10'39.77"E	3	30°18'18.21"N	78°10'41.26"E	4	30°18'18.76"N	78°10'42.89"E	5	30°18'19.97"N	78°10'43.19"E	6	30°18'20.52"N	78°10'43.10"E	7	30°18'22.21"N	78°10'42.87"E	8	30°18'24.80"N	78°10'42.76"E	9	30°18'27.43"N	78°10'41.33"E	10	30°18'25.15"N	78°10'39.30"E	11	30°18'22.46"N	78°10'37.88"E
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10	30°18'25.15"N	78°10'39.30"E																																				
11	30°18'22.46"N	78°10'37.88"E																																				
4	Type of project	Mining as per Schedule 1(a) of EIA Notification 2006																																				
5	Mine Lease Area	3.0065 Ha																																				
6	Project Category as per EIA Notification 2006	B 2																																				
7	New or Ongoing Site	New Site																																				
8	Land Status	Mussoorie Forest Division's Raipur Range (Ringaland Compartment No.1 & Kund Compartment No.7)																																				
9	Letter of Intent	The Letter of Intent for grant of ML was issued vide by Government of Uttarakhand GO No. 32/VII-V-1/2020/5 (1)/20, dated 22.01.2020, over an area of 0.8047 ha in village-Ghursal, Tehsil- Dhanolti, District Tehri Garhwal (Uttarakhand), State-Uttarakhand for a period of 5 years.																																				

10	Method of Mining	Opencast manual Method																
11	Total Mineable Reserve	21,03,033.65 Tonne (in 5 years)																
12	Estimated Quantity	10,72,924 Tonnes/Annum																
13	Thickness of soil	NIL																
14	Mining Shall be carried out from	980mRL – 850mRL																
15	Mine area under cluster	Submitted, there are five mine lease falls in the aerial distance of 500 meter in the periphery of the above mine site and the total of cumulative area of all mine lease area are as follows:- <table border="1"> <thead> <tr> <th>S.N.</th> <th>Mine Lease Applicant</th> <th>Area (in ha.)</th> <th>Remark</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>PIU Song Dam (UPDCC), Irrigation Department</td> <td>0.8030</td> <td>Not Operative</td> </tr> <tr> <td>2.</td> <td>PIU Song Dam (UPDCC), Irrigation Department</td> <td>0.8047</td> <td>Not Operative</td> </tr> <tr> <td colspan="2">Grand Total</td> <td>16077 Ha.</td> <td></td> </tr> </tbody> </table> <p>The total of cumulative area of all mine lease area is >5 Ha.</p>	S.N.	Mine Lease Applicant	Area (in ha.)	Remark	1.	PIU Song Dam (UPDCC), Irrigation Department	0.8030	Not Operative	2.	PIU Song Dam (UPDCC), Irrigation Department	0.8047	Not Operative	Grand Total		16077 Ha.	
S.N.	Mine Lease Applicant	Area (in ha.)	Remark															
1.	PIU Song Dam (UPDCC), Irrigation Department	0.8030	Not Operative															
2.	PIU Song Dam (UPDCC), Irrigation Department	0.8047	Not Operative															
Grand Total		16077 Ha.																
16	Ecological Sensitive Map	Submitted & No National Park/Reserve Forest/Sanctuary exist within 15 Km radius of proposed mining Area. Stp area is not situated in protected area of any wildlife sanctuary and no component of dam structure is planned in protected area. Only a small portion of water pipeline is in eco sensitive zone of the Binog wildlife sanctuary, Mussoorie.																
17	Slopes and ultimate face slope	Face slope of benches shall be 800 with 500 overall pit slope																
18	No. of Pits	1 Pit																
19	Project Cost/EMP Cost	Capital Cost-4.0 Cr EMP Cost-14.37 Lacs & Recurring Cost-7.35 Lacs																
20	Corporate Environment Responsibility (CER)	2 % of the project cost																
21	Whether any tree felling is involved	Yes, Stage-I/in principle approval, FC stage under process.																

Based on the presentation made by the project proponent, Committee observed that this quarry is needed for the Dam construction for supply of drinking water.

It is proposed a site visit by SEIAA/SEAC for ground truthing and further asked Project Proponent for submission/clarification of following documents:-

- Project Proponent will submit original copy of cluster certificate.
- Project Proponent will submit original ecological sensitive certificate of 10 Km. radial distance.
- Project Proponent will submit NoC from National Board of Wildlife (NBWL).
- Project Proponent will submit the stage- II Forest Clearance.
- Project Proponent will submit detail project plan, DPR etc mentioning purpose of quarry.
- Rehabilitation & Resettlement plan for proposed Dam project shall also be submitted.

The project will be considered in next meeting after submission of above documents.

Proposal – 4

Site Details	Proposed Extraction of Quartzite Boulders of Song Dam Stone Quarry No. 1, Range Raipur Forest (Mussoorie) Kund Compartment No. 07 at Village- Ghursal, Tehsil- Dhanolti, District- Tehri Garhwal.
Name & Address of Proponent	PIU Song Dam (UPDCC), Irrigation Department, Ground Floor, Lakhward Field Hostel, Yamuna Colony, Dehradun.
Coordinates	Lat - 30°18'02.97"N to 30°18'06.27"N Long- 78°11'29.36"E to 78°11'32.86"E
Mining Lease Area	0.8047 Ha.
Category	B2 & 1(a) enlisted in project /activity as per EIA Notification, 2006

The committee observed that proponents seek Environmental Clearance for extraction of Quartzite Boulders in accordance with the provisions of EIA Notification, 2006 as enlisted in Schedule 1(a). The proponent has applied with detailed project related information in Form 1, Pre Feasibility Report and EMP. The project was submitted vide proposal no SIA/UK/IND/218377/2021

on dated 29th July, 2021 by project proponent. Project was prepared by Accredited consultancy firm Enkay Enviro Services Pvt. Ltd. and project was presented by Shri Dinesh Bohra, EIA Coordinator. The details of the project are given below:-

S.N.	Details	Reply																					
1	Name of the Proponent	PIU Song Dam (UPDCC), Irrigation Department, Ground Floor, Lakhwad Field Hostel, Yamuna Colony, Dehradun, State-Uttarakhand Authorized Signatory - Rakesh Kumar Tiwari (General Manager)																					
2	Project Site	Village – Ghursal, Tehsil- Dhanolti, District Tehri Garhwal (Uttarakhand)																					
3	Project Site Coordinates	<table border="1"> <thead> <tr> <th>Pillar</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>30°18'03.24"N</td> <td>78°11'29.36"E</td> </tr> <tr> <td>2</td> <td>30°18'02.97"N</td> <td>78°11'30.38"E</td> </tr> <tr> <td>3</td> <td>30°18'03.29"N</td> <td>78°11'31.79"E</td> </tr> <tr> <td>4</td> <td>30°18'03.73"N</td> <td>78°11'32.45"E</td> </tr> <tr> <td>5</td> <td>30°18'06.27"N</td> <td>78°11'32.86"E</td> </tr> <tr> <td>6</td> <td>30°18'06.16"N</td> <td>78°11'29.39"E</td> </tr> </tbody> </table>	Pillar	Latitude	Longitude	1	30°18'03.24"N	78°11'29.36"E	2	30°18'02.97"N	78°11'30.38"E	3	30°18'03.29"N	78°11'31.79"E	4	30°18'03.73"N	78°11'32.45"E	5	30°18'06.27"N	78°11'32.86"E	6	30°18'06.16"N	78°11'29.39"E
Pillar	Latitude	Longitude																					
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5	30°18'06.27"N	78°11'32.86"E																					
6	30°18'06.16"N	78°11'29.39"E																					
4	Type of project	Mining as per Schedule 1(a) of EIA Notification 2006																					
5	Mine Lease Area	0.8047 Ha																					
6	Project Category as per EIA Notification 2006	B 2																					
7	New or Ongoing Site	New Site																					
8	Land Status	Kund Compartment No.7 (Mussoorie) Forest Division –Raipur Forest Range)																					
9	Letter of Intent	The Letter of Intent for grant of ML was issued vide by Government of Uttarakhand GO No. 32/VII-V-1/2020/5 (1)/20, dated 22.01.2020, over an area of 0.8047 ha in village- Ghursal, Tehsil- Dhanolti, District Tehri Garhwal (Uttarakhand), State-Uttarakhand for a period of 5 years.																					
10	Method of Mining	Opencast manual Method																					
11	Total Mineable Reserve	357105.21 Tonne (in 5 years)																					
12	Estimated Quantity	1,13,574 Tonnes/Annum																					
13	Thickness of soil	NIL																					
14	Mining Shall be carried out from	954mRL – 904mRL																					
15	Mine area under cluster	Submitted, there are five mine lease falls in the aerial distance of 500 meter in the periphery of the above mine site and the total of cumulative area of all mine lease area are as follows:- <table border="1"> <thead> <tr> <th>S.N.</th> <th>Mine Lease Applicant</th> <th>Area (in ha.)</th> <th>Remark</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>PIU Song Dam (UPDCC), Irrigation Department</td> <td>0.8030</td> <td>Not Operative</td> </tr> <tr> <td>2.</td> <td>PIU Song Dam (UPDCC), Irrigation Department</td> <td>3.0067</td> <td>Not Operative</td> </tr> <tr> <td colspan="2">Grand Total</td> <td>3.8097 Ha.</td> <td></td> </tr> </tbody> </table> <p>The total of cumulative area of all mine lease area is >5 Ha.</p>	S.N.	Mine Lease Applicant	Area (in ha.)	Remark	1.	PIU Song Dam (UPDCC), Irrigation Department	0.8030	Not Operative	2.	PIU Song Dam (UPDCC), Irrigation Department	3.0067	Not Operative	Grand Total		3.8097 Ha.						
S.N.	Mine Lease Applicant	Area (in ha.)	Remark																				
1.	PIU Song Dam (UPDCC), Irrigation Department	0.8030	Not Operative																				
2.	PIU Song Dam (UPDCC), Irrigation Department	3.0067	Not Operative																				
Grand Total		3.8097 Ha.																					
16	Ecological Sensitive Map	Submitted & No National Park/Reserve Forest/Sanctuary exist within 15 Km radius of proposed mining Area. Stp area is not situated in protected area of any wildlife sanctuary and no component of dam structure is planned in protected area. Only a small portion of water pipeline is in eco sensitive zone of the Binog wildlife sanctuary, Mussoorie.																					
17	Slopes and ultimate face slope	Face slope of benches shall be 800 with 500 overall pit slope																					
18	No. of Pits	1 Pit																					
19	Project Cost/EMP Cost	Capital Cost-1.5 Cr EMP Cost-3.6 Lacs & Recurring Cost-1.8 Lacs																					
20	Corporate Environment Responsibility (CER)	2 % of the project cost																					
21	Whether any tree felling	Yes,																					

is involved

Stage-I/in principle approval, FC stage under process

Based on the presentation made by the project proponent, Committee observed that this quarry is needed for the Dam construction for supply of drinking water.

It is proposed a site visit by SEIAA/SEAC for ground truthing and further asked Project Proponent for submission/clarification of following documents:-

- Project Proponent will submit original copy of cluster certificate.
- Project Proponent will submit original ecological sensitive certificate of 10 Km. radial distance.
- Project Proponent will submit NoC from National Board of Wildlife (NBWL).
- Project Proponent will submit the stage- II Forest Clearance.
- Project Proponent will submit detail project plan, DPR etc mentioning purpose of quarry.
- Rehabilitation & Resettlement plan for proposed Dam project shall also be submitted.

The project will be considered in next meeting after submission of above documents.

Proposal - 5

Site Details	Proposed Extraction of Sand/Bajri/Boulder at Khasr No- 31 & 32 Village: Gobra, Tehsil-Bazpur, Distt- Udhm Singh Nagar.
Name & Address of Proponent	Shri Manmeet Singh, S/o- Shri Kulveer Singh, R/o- Green City, Tehsil-Bazpur, Distt- Udhm Singh Nagar.
Coordinates	Lat - 29°15'33.7"N to 29°15'38.2"N Long- 79°06'57.0"E to 79°07'04.0"E
Mining Lease Area	0.81 Ha.
Category	B2 & 1(a) enlisted in project /activity as per EIA Notification, 2006

The committee observed that proponents seek Environmental Clearance for extraction of River Bed Material in accordance with the provisions of EIA Notification, 2006 as enlisted in Schedule 1(a) The proponent has applied with detailed project related information in Form 1, Pre Feasibility Report and EMP. The project was submitted vide proposal no SIA/UK/MIN/221111/2021 on dated 21st July, 2021 by project proponent. Project was prepared by Accredited consultancy firm Cognizance Research India Pvt. Ltd. and project was presented by Shri Ankur Sharma, Functional Area Expert & EIA Coordinator. The details of the project are given below:-

S. No	Details	Reply
1	Name of the Proponent	Shri Manmeet Singh S/o Shri Kulveer Singh R/O-Green City Tehsil-Bajpur, Distt- Udhamsingh Nagar (U.K)
2	Project Site	Khasra no. 31&32, Village -Gobra, Teh-Bajpur &Dist-Udhamsingh Nagar (U.K)
3	Project Site Coordinates	Latitude - 29° 15' 33.7"N to 29° 15' 38.2"N Longitude- 79° 06' 57.0"E to 79° 07' 02.8"E
4	Type of project	Mining as per Schedule 1(a) of EIA Notification 2006
5	Mine Lease Area	0.81Ha
6	Project Category as per EIA Notification 2006	B-2
7	New or Ongoing Site	New Site
8	Land Status	Agriculture land
9	Letter of Intent	Letter of intent has been issued by state government to Shri Manmeet Singh vide Letter No Vide LOI no. 125/MII-1/2019/5(29)/18 dated 20-02-2019
10	Method of Mining	Opencast manual Method
11	Total Mineable Reserve	38046 Cum
12	Estimated Quantity	31104Cum for 6 months
13	Thickness of soil	-
14	Mining Shall be carried out from	260.0mRL to 257.6mRL
15	Mine area under cluster	Submitted (there is no other mine lease & no cluster formed in the aerial distance of 500 meter in the periphery of the above mine site).
16	Ecological Sensitive Map	Submitted & No National Park/Reserve Forest/Sanctuary exist within 10 Km radius of proposed mining Area is mentioned by DFO.

17	Slopes and ultimate face slope	Face slope of benches shall be 45° and the ultimate slope will be 16°
18	No of Pits(Proposed Exploration)	Nil
19	Project Cost/EMP Cost	Project Cost -33.06 Lakhs EMP Cost - 16.95 Lakhs
20	Corporate Environment Responsibility (CER)	5 % of the project cost
21	Whether any tree felling is involved	No

The Committee after examining the original proposal and presentation by proponent made the following suggestions

- The committee further directed that mining/extraction of mineral and progressive mine closure should be done as per the approved mine plan.
- The committee also suggested that mine site should have well demarcated safety zone i.e. mining operation will not be carried out in the vicinity of 100 m from nearby bridges, educational institution or structures of historical importance.
- The committee desired that proponent should undertake afforestation activities in the buffer zone as well as in the nearby project site. Minimum 1000 plants will be planted in first two years followed by maintenance in the next three years. In case of Plantation outside of the buffer zone/project site MoU with local Gram Panchayat/Van Panchayat should be done.
- The committee suggested that the proponent should provide Eco-friendly toilets for the workforce
- The mining operation would provide local employment and bring economic benefit to local population
- Photography of the proposed mining site and plantation activity (preferably using Drone) should be done and submitted to SEIAA along with half-yearly compliance report

Based on the presentation made by the project proponent, Committee screened the above project under B2 category as per the Notification of MoEF&CC No- 3181 dated- 14-08-2018 & O.M of MoEF&CC Impact Assessment Division's O.M No- F.No.L-11011/175/2018-IA-II(M) dated-12-12-2018. Based on above suggestions and subject to conditions (Annexure-2), the committee recommended the above project for grant of Environmental Clearance which will be co terminus with the valid mine plan, subject to following submission/clarification from Project Proponent:-

- Project Proponent will submit original copy of cluster certificate.
- Project Proponent will submit original ecological sensitive certificate of 10 Km. radial distance.
- Under CER, Project Proponent apart from other activities, will also install Solar lights to the local groups (Mahila mangal dal/Yuvak mangal dal/Vanpanchayat) in the adjoining villages close to forest areas in consultation with local Forest Officials.

Site Details	Proposed Extraction of Soapstone at Vill- Bajeta, Tehsil- Munsari, Dist- Pithoragarh.
Name & Address of Proponent	M/s J.D. Minerals by Shri Rajendra Singh Dafoti R/O-B-54 Judge Farm, Choti Mukhani, Haldwani District-Nainital.
Coordinates	Lat - 29°56'44.53"N to 29°57'13.58"N Long- 80°13'51.75"E to 80°14'8.73"E
Mining Lease Area	17.967 Ha.
Category	B1 & 1(a) enlisted in project /activity as per EIA Notification, 2006

The committee observed that proponents seek Environmental Clearance for extraction of Soapstone in accordance with the provisions of EIA Notification, 2006 as enlisted in Schedule 1(a). The proponent has applied with detailed project related information in Form 1, Pre Feasibility Report and EMP. The project was submitted vide proposal no SIA/UK/MIN/66046/2021 on dated 27th July, 2021 by project proponent. **Project was prepared by Accredited consultancy firm Cognizance Research India Pvt. Ltd. and project was presented by Shri Ankur Sharma, Functional Area Expert & EIA Coordinator.**

The committee considered the proposal after EIA/EMP & Public Hearing. The committee observed that the ToR was issued by the SEAC in the meeting vide no- 124/SEAC dated 18-11-2019 and the public hearing was conducted 12-01-2020. The project proponent has now submitted final EIA report consisting of 11 chapters including, description of the existing environment, anticipated environmental impact and mitigation majors, environmental monitoring programme, project benefits, Disclosure of Consultants Engaged EMP etc. The details of the project are given below:-

S.No	Details	Reply
1	Name of the Proponent	M/s J.D. MINERALS Shri Rajendra Singh Dafoti R/O-B-54 Judge Farm, Choti Mukhani, Haldwani District-Nainital (U.K.)
2	Project Site	Village: Bajeta, Tehsil - Munsyari, District- Pithoragarh
3	Project Site Coordinates	Latitude - 29°56'44.53"N to 29°57'13.58"N Longitude- 80°13'51.75"E to 80°14'08.96"E
4	Type of project	Mining as per Schedule 1(a) of EIA Notification 2006
5	Mine Lease Area	17.967Ha
6	Project Category as per EIA Notification 2006	B-1
7	New or Ongoing Site	New Site
8	Land Status	NZA (1) category – 13.685, NZA 7 (d) category – 1.353 State ZA 9 (M+) category – 0.168, Public Utility land-2.761
9	Letter of Intent	Letter of intent has been issued by state government to M/s Shikhar Mines & Minerals vide Letter No Vide LOI no. 2248/VII-1/2018/1(13)/18 dated 12.10.2018 for a period of 50 years.
10	Method of Mining	Opencast Mechanized Method
11	Total Mineable Reserve	250614 Tonnes
12	Estimated Quantity	68231tonnes
13	Thickness of soil	0.20m (average thickness)
14	Mining Shall be carried out from	In pit I 18m & in pit II, 18m
15	Mine area under cluster	Applied area greater than 5.0hactare.
16	Ecological Sensitive Map	Submitted & No National Park/Reserve Forest/Sanctuary exist within 10 Km radius of proposed mining Area is mentioned by DFO.
17	Slopes and ultimate face slope	Face slope of benches shall be 70 ⁰ and the ultimate slope will be 38 ⁰
18	No. of Pits(Proposed Exploration)	Two Pits viz Pit-I & II
19	Project Cost/EMP Cost	Project Cost -67.34 Lakhs EMP Cost – 10.52 Lakhs
20	Corporate Environment Responsibility (CER)	5 % of the project cost
21	Whether any tree felling is involved	No

The Committee after examining the original proposal and presentation by proponent made the following suggestions:

- The committee further directed that mining/extraction of mineral and progressive mine closure should be done as per the approved mine plan.
- The committee also suggested that mine site should have well demarcated safety zone i.e. mining operation will not be carried out in the vicinity of 100 m from nearby bridges, educational institution or structures of historical importance.
- The committee desired that proponent should undertake afforestation activities in the buffer zone as well as in the nearby project site. Minimum 18000 plants will be planted in first two years followed by maintenance in the next three years. **In case of Plantation outside of the buffer zone/project site MoU with local Gram Panchayat/Van Panchayat should be done.**
- The committee suggested that the proponent should provide Eco-friendly toilets for the workforce.
- The mining operation would provide local employment and bring economic benefit to local population.
- Photography of the proposed mining site and plantation activity (preferably using Drone) should be done and submitted to SEIAA along with half-yearly compliance report

Based on the presentation made by the project proponent, Committee screened the above project under B1 category as per the Notification of MoEF&CC No- 3181 dated- 14-08-2018 & O.M of MoEF&CC Impact Assessment Division's O.M No- F.No.L-11011/175/2018-IA-II(M) dated-12-12-2018. Based on above suggestions and subject to conditions (**Annexure-3**), the committee recommended the above project for grant of Environmental Clearance which will be co terminus with the valid mine plan, subject to following submission/clarification from Project Proponent:-

- Under CER, Project Proponent apart from other activities, will also install Solar lights to the local groups (Mahila mangal dal/Yuvak mangal dal/Vanpanchayat) in the adjoining villages close to forest areas in consultation with local Forest Officials.
- Project Proponent will submit revised proposal of CER & EMP considering plantation @ 1000 per Ha. with proper time frame.

Proposal - 7

Site Details	Proposed Extraction of Soapstone at Village- Kwerali, Tehsil & District- Bageshwar.
Name & Address of Proponent	Shri Ramesh Singh Majila (Owner) R/o Near Old Telephone Exchange, District- Bageshwar
Coordinates	Lat - 29°47'23.66" N to 29°47'18.68" N Long- 79°52'0.67" E to 79°52' 1.35" E
Mining Lease Area	9.80 Ha.
Category	B1 & 1(a) enlisted in project /activity as per EIA Notification, 2006

The committee observed that proponents seek Environmental Clearance for extraction of Soapstone in accordance with the provisions of EIA Notification, 2006 as enlisted in Schedule 1(a). The proponent has applied with detailed project related information in Form 1, Pre Feasibility Report and EMP. The project was submitted vide proposal no SIA/UK/MIN/66054/2021 on dated 27th July, 2021 by project proponent. **Project was prepared by Accredited consultancy firm Enviro Infra Solutions Pvt. Ltd. and project was presented by Shri Vijay Sharma, Functional Area Expert & EIA Coordinator.**

The committee considered the proposal after EIA/EMP & Public Hearing. The committee observed that the ToR was issued by the SEAC in the meeting vide no- 123/SEAC dated 18-11-2019 and the public hearing was conducted 11-01-2021. The project proponent has now submitted final EIA report consisting of 11 chapters including, description of the existing environment, anticipated environmental impact and mitigation majors, environmental monitoring programme, project benefits, Disclosure of Consultants Engaged EMP etc. The details of the project are given below:-

S. No	Details	Reply
1	Name of the Proponent	Ramesh Singh Majila, R/O Near Old Telephone Exchange, Bageshwar District- Bageshwar, Uttarakhand
2	Project Site	Village - Kwerali, Tehsil & District - Bageshwar, Uttarakhand
3	Project Site Coordinates	Latitude : 29°47'23.66" N to 29°47'18.68" N Longitude : 79°52'0.67" E to 79°52' 1.35" E
4	Type of project	Mining as per Schedule 1(a) of EIA Notification 2006
5	Mine Lease Area	9.810ha

6	Project Category as per EIA Notification 2006	B 1
7	New or Ongoing Site	New Site
8	Land Status	Agriculture Land (9.810 ha)
9	Letter of Intent	The lease has been intended to allot vide Letter of intent (LoI) no. 1962 (1)/VII-1/92 Kha/2001 dated 03/01/2017 for mine lease period of 50 years
10	Method of Mining	Opencast Semi Mechanized Method
11	Total Mineable Reserve	1.005084 Million Tonnes
12	Estimated Quantity	19,172 Tonnes/Annum (maximum)
13	Thickness of soil	Varies from 0.4m – 0.6m
14	Mining Shall be carried out from	1654mRL -1588mRL
15	Mine area under cluster	N.A
16	Ecological Sensitive Map	Ecological sensitive map is provided in section 3.11 of Chapter 3 in EIA/EMP report & there is no wildlife Sanctuary/National Park is situated within 10 km radius from the proposed soapstone mine.
17	Slopes and ultimate face slope	Face slope of benches shall be 70° with 45° overall pit slope and the ultimate slope of the pit will remain 45°.
18	No. of Pits	2
19	Project Cost/EMP Cost	Project Cost-Rs. 20.0 Lakhs EMP Cost- Rs. 7,02,400 (Capital)
20	Corporate Environment Responsibility (CER)	Rs. 2.00 Lakhs/Annum
21	Whether any tree felling is involved	No

The Committee after examining the original proposal and presentation by proponent made the following suggestions:

- The committee further directed that mining/extraction of mineral and progressive mine closure should be done as per the approved mine plan.
- The committee also suggested that mine site should have well demarcated safety zone i.e. mining operation will not be carried out in the vicinity of 100 m from nearby bridges, educational institution or structures of historical importance.
- The committee desired that proponent should undertake afforestation activities in the buffer zone as well as in the nearby project site. Minimum 10000 plants will be planted in first two years followed by maintenance in the next three years. **In case of Plantation outside of the buffer zone/project site MoU with local Gram Panchayat/Van Panchayat should be done.**
- The committee suggested that the proponent should provide Eco-friendly toilets for the workforce.
- The mining operation would provide local employment and bring economic benefit to local population.
- Photography of the proposed mining site and plantation activity (preferably using Drone) should be done and submitted to SEIAA along with half-yearly compliance report

Based on the presentation made by the project proponent, Committee screened the above project under B1 category as per the Notification of MoEF&CC No- 3181 dated- 14-08-2018 & O.M of MoEF&CC Impact Assessment Division's O.M No- F.No.L-11011/175/2018-IA-II(M) dated-12-12-2018. Based on above suggestions and subject to conditions (**Annexure-4**), the committee recommended the above project for grant of Environmental Clearance which will be co terminus with the valid mine plan, subject to following submission/clarification from Project Proponent:-

- Project Proponent will submit original ecological sensitive certificate of 10 Km. radial distance.
- Project Proponent will submit revised data of numbers of vehicle movement.
- Project Proponent will submit revised project cost & EMP cost.
- Under CER, Project Proponent apart from other activities, will also provides books, drinking water facilities, sports and other physical supports activities to the adjoining village schools in consultation with local Forest Officials.

- Project Proponent will submit revised proposal of CER & EMP considering plantation of 1000 per Ha. with proper time frame.

401

Proposal – 8

Name of the Project	Proposed Establishment of Hot Mix Plant at Khata No. 84, Khasra No. 4756 mi (New Khasra no. 1605ka, 1605kha and 1605ga) and Khasra no. 4757 (New Khasra no.1606) at Village – Jamankhata, Pargana Pachwadoon, Tehsil – Vikasnagar, District- Dehradun.
Name & Address of Proponent	M/s A.A Constructions
Whether New/Expansion/Modernization Project	New
Total Plot Area	5950 m ²
Project Category	B2, (Orange Category as per Doon Valley Notification 1989 & 2020)

The committee observed that proponents seek Environmental Clearance for Proposed Manufacturing Unit of Personal Care Cosmetics Products. The committee observed that this project activity is covered under Orange Category as per Doon Valley Notification 1989 & 2020. The proponent has applied with detailed project related information in Form 1, Pre Feasibility Report and EMP. The project was submitted vide proposal no SIA/UK/IND/221468/2021 on dated 24th July, 2021 by project proponent. **Project was prepared by Accredited consultancy firm Indian Glycols Limited and project was presented by Dr. Ashutosh Gautam, EIA Coordinator.** The basic details of the project are given below:-

S.No	Parameters	Description
1.	Proposal for EC	Environmental Clearance for proposed establishment of Hot Mix Plant by M/s AA Constructions.
2.	Production Capacity	1109 MTPD
3.	Total Plot Area	0.595 ha
4.	Proposed site location	Khata No. 84, Khasra No. 4756 mi (New Khasra no. 1605ka, 1605kha and 1605ga) and Khasra no. 4757 (New Khasra no.1606) at Village – Jamankhata, Pargana Pachwadoon, Tehsil – Vikasnagar, District Dehradun, Uttarakhand.
5.	Coordinates of Project site	30°25'28.30"N 77°47'23.70"E
5.	Water requirement (KLD)	Total water requirement: 14.0 KLD Fresh water requirement: 8.60 KLD Recycle/reuse water: 5.40 KLD
6.	Source of water	Proposed Bore well
7.	Waste Water Management Waste water generation Mode of Disposal	Approx. 0.64 KLD of domestic effluents will only be generated and it will be subjected to septic tank/soak pit.
8.	Solid waste Generation & Disposal	The domestic wastes (2.0 kg/day approx.) will be segregated at source and collected in bins. The organic portion of the solid wastes will be treated in compost pits and recyclable portion will be disposed to the recycler for scientific recycling as per CPCB norms.
9.	Hazardous Waste Generation & Disposal	Spent Oil DG Set & Empty Barrels will be sold to the authorized recyclers.
10.	Total Manpower	10 Nos.
11.	Electricity/Power requirement	Proposed – 125 KVA(Sources from UPCL)
12.	Utilities	DG Set – 125 KVA x 01 No. (as standby arrangement)
13.	Land form, Land use and land ownership	Private Land.
14.	Project cost	Rs.60.0 Lacs
15.	Corporate Environment Responsibility	2% of the Project Cost.

(CER)

Based on above observations and subject to conditions (**Annexure-5**), the committee recommended the above project for grant of Environmental Clearance.

Proposal – 9

Name of the Project	Establishment of Proposed Stone Crusher Plant at Khasra no. 1125 Ka, Kha and Ga Village Baluwala, Pargana Pachhwadon, Tehsil - Vikasnagar, District - Dehradun.
Name & Address of Proponent	M/s Balaji Stone Crusher
Whether New/Expansion/Modernization Project	New
Total Plot Area	1.433 Ha.
Project Category	B2, (Orange Category as per Doon Valley Notification 1989 & 2020)

The committee observed that proponents seek Environmental Clearance for Proposed Manufacturing Unit of Personal Care Cosmetics Products. The committee observed that this project activity is covered under Orange Category as per Doon Valley Notification 1989 & 2020. The proponent has applied with detailed project related information in Form 1, Pre Feasibility Report and EMP. The project was submitted vide proposal no SIA/UK/IND/221759/2021 on dated 26th July, 2021 by project proponent. **Project was prepared by Accredited consultancy firm Indian Glycols Limited and project was presented by Dr. Ashutosh Gautam, EIA Coordinator.** The basic details of the project are given below:-

S.No	Parameters	Description
1.	Proposal for EC	Environmental Clearance for proposed establishment of Stone Crusher Plant by M/s Balaji Stone Crusher
2.	Production Capacity	1000 MTPD
3.	Total Plot Area	1.433 Hectare
4.	Proposed site location	Khasra no. 1125 Ka, Kha and Ga Total Area-1.433 Ha, Village Baluwala, Pargana Pachhwadon, Tehsil – Vikasnagar, District – Dehradun (Uttarakhand)
5.	Coordinates of Project site	Latitude 30°25'53.42"N Longitude 77°48'36.41"E
5.	Water requirement (KLD)	Fresh water requirement: 7.74 KLD
6.	Source of water	Proposed Bore well
7.	Waste Water Management Waste water generation Mode of Disposal	Approx. 0.20 KLD of domestic effluents will only be generated and it will be subjected to Septic Tank/Soak Pit.
8.	Solid waste Generation & Disposal	The domestic wastes (1.60 kg/day approx.) will be segregated at source and collected in bins. The organic portion of the solid wastes will be treated in compost pits and recyclable portion will be disposed to the recycler for scientific recycling as per CPCB norms.
9.	Hazardous Waste Generation & Disposal	Spent Oil DG Set & Empty Barrels will be sold to the authorized recyclers.
10.	Total Manpower	08 Nos.
11.	Electricity/Power requirement	Proposed – 400 KVA (Sources from UPCL)
12.	Utilities	DG Set – 500 KVA x 01 No. (as standby arrangement)
13.	Land form, Land use and land ownership	Private Land.
14.	Project cost	Rs.100.0 Lacs
15.	Corporate Environment Responsibility (CER)	2% of the Project Cost.

The Committee after examining the original proposal and presentation by proponent made the following observations-

- Project Proponent will operate on the principle of zero liquid discharge and ensure dust suppression in the crushing area.
- Project Proponent will also ensure guidelines issued by State Govt./Central Govt./Hon'ble Courts from time to time.

Based on above observations and subject to conditions (**Annexure-6**), the committee recommended the above project for grant of Environmental Clearance.

Proposal – 10

Name of the Project	Group Housing Project at Khasra No.-1411, 1412, 1413, 1414 Gram Salempur Mehdood-2, Opp. Sector-2, SIDCUL, Near Raja Biscuit Chowk, Haridwar.
Name & Address of Proponent	M/s Brazen Arrow Company Pvt. Ltd Khasra No.-1411, 1412, 1413, 1414 Gram Salempur Mehdood-2, Opp. Sector-2, SIDCUL, Near Raja Biscuit Chowk, Haridwar.
Whether New/Expansion Project	Expansion
Total Plot Area	–
Total Built up Area	–
Project Category	B2 & 8(a) enlisted in project /activity as per EIA Notification, 2006

The committee observed that above is a proposal seeking Environmental Clearance for Group Housing Project. The committee observed that the project falls under Orange Category as per Doon Valley Notification 1989 and 2020. The project was submitted vide proposal no SIA/UK/IND/221984/2021 on dated 27th July, 2021 by project proponent. The above proponent has submitted detailed project related information in Form - 1, Form – 1A, Pre-Feasibility Report and Environment Management Plan. The proponent has also submitted related land documents; lay out plan, EMP, Process Flow Chart.

The Project Proponent did not turn up for the meeting. Hence SEAC decided to defer the project.

Consideration/Reconsideration of Proposals For Terms of Reference (ToR)

Proposal – 11

Name of the Project	Proposed Integrated Manufacturing Cluster (IMC) at Village- Khurpia, Bandiya, Deoria, Gauri Kalan & Bhooragauri Tehsil - Kichha, Dist- Udham Singh Nagar.
Name & Address of Proponent	M/s State Infrastructure and Industrial Development Corporation of Uttarakhand Ltd. (SIIDCUL) 29, IIE Sahastradhara Road, (IT Park), Dehradun.
Whether New/Expansion/Modernization Project	New
Total Plot Area	410.10 Ha. (1013.386 acre as per GIS Mapping)
Project Category	B1 & 8(b) enlisted in project /activity as per EIA Notification, 2006

The committee observed that proponents seek Environmental Clearance for Proposed establishment of Industrial Estate/Parks. The proponent has applied with detailed project related information in Form 1, Pre Feasibility Report and EMP. The project was submitted vide proposal no SIA/UK/MIS/65804/2021 on dated 9th July, 2021 by project proponent. **Project was prepared by Accredited consultancy firm Building Environment India Pvt. Ltd and project was presented by Shri Vivek Kulkarni, In-House Expert.**

Based on the presentation made by the project proponent, Committee screened the above project under B1 category as per the EIA Notification, 2006. The Committee agreed to issue ToR (**Annexure-7**) to the proponent for preparation of EIA report.

Proposal – 12

Site Details	Proposed Extraction of Soapstone at Village - Dhapolasera, Tehsil - Kanda, District- Bageshwar.
Name & Address of Proponent	M/s Shikhar Mines & Minerals by Managing Partner- Shri Laxman Singh Shahi S/o Shri Umeed Singh Shahi R/o- Anupam Vihar Haldwani, District- Nainital
Coordinates	Lat - 29°49'17.10"N to 29°49'30.89"N Long- 79°54'51.67"E to 79°54'38.91"E
Mining Lease Area	4.863 Ha.

Category B1 as per O M dated- 12 12 2018 issued by MoEF&CC

The committee observed that proponents seek Environmental Clearance for extraction of Soapstone in accordance with the provisions of EIA Notification, 2006 as enlisted in Schedule 1(a). As per the MoEF&CC No- 3181 dated- 14-08-2018 the project fall in B2. But according to latest O.M of MoEF&CC Impact Assessment Division's O M No- F.No L-11011/175/2018-IA-II(M) dated-12-12-2018 the following mining project is falling in B1 category because there are another mine lease falls in the aerial distance of 500 meter in the periphery of the above mine site and the total of cumulative area of all mine lease area is >5 Ha. The proponent has applied with detailed project related information in Form 1, Pre Feasibility Report and EMP. The project was submitted vide proposal no SIA/UK/MIN/65775/2021 on dated 18th June, 2021 by project proponent. **Project was prepared by Accredited consultancy firm Cognizance Research India Pvt. Ltd. and project was presented by Shri Ankur Sharma, Functional Area Expert & EIA Coordinator.**

Hence, committee agreed to issue ToR (Annexure-8) to the proponent for preparation of EIA report subject to the submission of ecological sensitive certificate of 10 Km. radial distance from competent authority

Proposal – 13

Site Details	Proposed Extraction of Soapstone at Village - Agar, Tehsil - Kanda, District- Bageshwar.
Name & Address of Proponent	M/s Eco Tech Minerals by Shri Laxman Singh Shahi S/o Shri Ummed Singh Shahi, R/o- Anupam Vihar, Haldwani, Distt-Nainital & Shri Hayat Singh Dhapola S/o Shri Bheem Singh Dhapola R/o- Village-Dhapolasera, Tehsil-Kanda, Distt-Bageshwar
Coordinates	Lat - 29°49'13.93"N to 29°49'24.68"N Long- 79°55'12.61"E to 79°55'24.26"E
Mining Lease Area	5.985 Ha
Category	B1 & 1(a) enlisted in project /activity as per EIA Notification, 2006

The committee observed that proponents seek Environmental Clearance for extraction of Soapstone in accordance with the provisions of EIA Notification, 2006 as enlisted in Schedule 1(a). The proponent has applied with detailed project related information in Form 1, Pre Feasibility Report and EMP. The project was submitted vide proposal no SIA/UK/MIN/65776/2021 on dated 18th June, 2021 by project proponent. **Project was prepared by Accredited consultancy firm Cognizance Research India Pvt. Ltd. and project was presented by Shri Ankur Sharma, Functional Area Expert & EIA Coordinator.**

Hence, committee agreed to issue ToR (Annexure-8) to the proponent for preparation of EIA report subject to the submission of ecological sensitive certificate of 10 Km. radial distance from competent authority

Proposal added by the permission of Chair.

The project proponent has requested amendment vide request letter of M/s Himalya Drug Company letter dated- 30.6.2021 and 7.6.2021 in the cost of project- 3.65 Crore instead mentioned in appraisal report 30.65 Crore. Accordingly 0.8 Tonn boiler was proposed in the project report but in the appraisal report it is not mentioned. The SEAC observed the project report and appraisal report. Hence, committee agreed for amendment as Project cost- 3.65 Crore, Boiler- 0.8 Tonn. (8 TO m.)


(Dr. R.K. Srivastava)
Chairman, SEAC


(Dr. P.S. Bisht)
Member, SEAC


(Dr. B.P. Purohit)
Member, SEAC

(Rajiv Dhiman)
Member Secretary, SEAC

-TRUE COPY-

General Information

It is hereby informed to the general public that M/s Balaji Stone Crusher r/o Baluwala Tehsil Vikasnagar District Dehradun has submitted an application on the prescribed format for setting up of stone crusher on Khata No , 00469 Khasra No. 1304B, 1305A, area 0.1220 hectare and Khata No 00468 Khasra No. 1116A, 1118B, 1125D 1312A, 989C, 991D, 1314B, 1403B, min 1404A, 1411A, 1407C, 1408B, 1409B, 1411B, 1414, 1415A, 1405B, 1407B total area 10.41 hectare, 16.0 hectare and Khasra No 1125A, B and C in hectare in 0.8830, 1.4240 and 0.5590 whose 1/2 is 1433 hectare of total area 2.866 hectare, total land area 1.61 hectare +1.433 hectare=3.043 hectare land under Village Baluwala area of Tehsil Vikasnagar in office of the District Mines Officer. Here it is to be informed that if any local person / organization / department etc. has any objection regarding the installation of stone crusher in the said area, then he can register his objection after publication of the notification in the office of District Magistrate Dehradun and District Mines Officer Geology and Mining Unit District Office Dehradun.

**M/s Balaji Stone Crusher
R/o Baluwala Tehsil Vikasnagar
District Dehradun**

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Certificate Issued Date	24-Dec-2022 11:25 AM
Account Reference	NONACC (SV)/uk1210504/VIKAS NAGAR/UK-DH
Unique Doc. Reference	SUBIN-UKUK121050458049022202936U
Purchased by	Vijay Chandel
Description of Document	Article 4 Affidavit
Property Description	Affidavit
Consideration Price (Rs.)	0 (Zero)
First Party	Vijay Chandel
Second Party	0
Stamp Duty Paid By	Vijay Chandel
Stamp Duty Amount (Rs.)	10 (Ten only)

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Affidavit

Before: - Competent Officer.

Affidavit on behalf of:- Vijay Chandel S/o Santram R/o
Baluwala, District Dehradun.

Signature in English Illegible Deponent

I the above Deponent do state on oath as follows:

1. That the above name and address of the Deponent is true and correct.
2. That the Deponent is a permanent resident of the above address.
3. That Balaji stone crusher is installed in the said village Baluwala of Deponent by Mr. Dalip Kumar and Kuldeep Kumar and is being run smoothly on the basis of standards in which I the Deponent have neither objection nor will there be in future, but have full consent.

Signature in English Illegible Deponent

I, the above Deponent today, dated 24-12-2022 at place Vikas Nagar confirm that the para No- 1 to 3 of the above affidavit are true and correct in my personal knowledge.

Signature in English Illegible Deponent
Illegible affidavit is sworn, signed Illegible.

Contents by Mr. VijayChandel who is identified by Mr..... at Vikas Nagar on.....

Signature in English Illegible
Dated 24/12/2022
Smt. BABITA SHARMA
Advocate & NOTARY
Reg. No.-51(01)/2021
Vikas Nagar, Uttarakhand Illegible



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शपथ-पत्र

समक्ष :- श्रीमान सक्षम अधिकारी।

शपथपत्र ओर से :- विजय चन्देल पुत्र सन्तराम, निवासी- बालूवाला, जिला देहरादून।
[Signature].....शपथकर्ता

मैं उपरोक्त शपथकर्ता सशपथ निम्न कथन करता हूँ :-

1. यह कि शपथकर्ता का उपरोक्त नाम व पता सत्य व सही है।
2. यह कि शपथकर्ता उपरोक्त पते का स्थायी निवासी है।



यह कि शपथकर्ता के उक्त ग्राम बालूवाला में बालाजी स्टोन क्रेशर श्री दलीप कुमार व कुन्दीप कुमार के द्वारा लगाया हुआ है तथा मानको के आधार पर सुचारु रूप से चलाया जा रहा है, जिसमें मुझ शपथकर्ता को कोई आपत्ति नहीं है और न ही भविष्य में होगी, अपितु पूर्ण सहमति है।

[Signature]

.....शपथकर्ता

मैं उपरोक्त शपथकर्ता आज दिनांक 24-12-2022 को स्थान विकासनगर में पुष्टि करता हूँ कि उपरोक्त शपथपत्र की चरण सं०- 1 ता 3 मेरे निजी ज्ञान में सत्य व सही है।

This affidavit is sworn, signed and verified
 contents by Mr. [Signature] Chandel
 who is identified by Mr. [Signature]
 at Vikas Nagar on [Signature]

[Signature]

.....शपथकर्ता

Smt. BABITA CHANDRA
 Advocate & NOTARY
 Reg. No.-51(01)/2021
 Vikas Nagar, Uttarakhand (INDIA)

2

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Purchased by	: Bhanu Prakash Singh
Description of Document	Article 4 Affidavit
Property Description	Affidavit
Consideration Price (Rs.)	0 (Zero)
First Party	: Bhanu Prakash Singh
Second Party	0
Stamp Duty Paid By	: Bhanu Prakash Singh
Stamp Duty Amount (Rs.)	10 (Ten only)

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2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Affidavit

Before: - Competent Officer.

Affidavit on behalf of:- : Bhanu Prakash Singh S/o
Kasmir Singh Pathania R/o Baluwala, District
Dehradun.

Signature in English Illegible Deponent

I the above Deponent do state on oath as follows:

1. That the above name and address of the Deponent is true and correct.
2. That the Deponent is a permanent resident of the above address.
3. That Balaji stone crusher is installed in the said village Baluwala of Deponent by Mr. Dalip Kumar and Kuldeep Kumar and is being run smoothly on the basis of standards in which I the Deponent have neither objection nor will there be in future, but have full consent.

Signature in English Illegible Deponent

I, the above Deponent today, dated 24-12-2022 at place Vikas Nagar confirm that the para No- 1 to 3 of the above affidavit are true and correct in my personal knowledge.

Signature in English Illegible Deponent
Illegible affidavit is sworn, signed Illegible.

Contents by Mr: Bhanu Prakash Singh who is identified by Mr..... at Vikas Nagar on.....

Signature in English Illegible
Dated 24/12/2022
Smt. BABITA SHARMA
Advocate & NOTARY
Reg. No.-51(01)/2021
Vikas Nagar, Uttarakhand Illegible

शपथ-पत्र

समक्ष :- श्रीमान सक्षम अधिकारी।

शपथपत्र ओर से :- भानू प्रकाश प्रताप सिंह पुत्र कश्मीर सिंह पटानिया, निवासी- बालूवाला,
जिला देहरादून।

Bhanu
.....शपथकर्ता

मैं उपरोक्त शपथकर्ता सशपथ निम्न कथन करता हूँ :-

1. यह कि शपथकर्ता का उपरोक्त नाम व पता सत्य व सही है।
2. यह कि शपथकर्ता उपरोक्त पते का स्थायी निवासी है।



3. यह कि शपथकर्ता के उक्त ग्राम बालूवाला में बालाजी स्टोन क्रेशर श्री दलीप कुमार शर्मा के द्वारा लगाया हुआ है तथा मानको के आधार पर सुचारु रूप से चलाया जा रहा है, जिसमें मुझ शपथकर्ता को कोई आपत्ति नहीं है और न ही भविष्य में होगी, अपितु पूर्ण सहमति है।

Bhanu
.....शपथकर्ता

मैं उपरोक्त शपथकर्ता आज दिनांक 24-12-2022 को स्थान विकासनगर में पुष्टि करता हूँ कि उपरोक्त शपथपत्र की चरण सं०- 1 ता 3 मेरे निजी ज्ञान में सत्य व सही है।

This affidavit is sworn, signed and verified the contents by Mr. *Bhanu Prakash* who is identified by *[Signature]* of Vikas Nagar on *[Date]*

[Signature]
Smt. BABITA CHAKRABORTY
Advocate & NOTARY
Reg. No.-51(01)/2021
Vikas Nagar, Dehradun, UTTARAKHAND

Bhanu
.....शपथकर्ता

3

**INDIA NON JUDICIAL
Government of Uttarakhand**

e-Stamp

Certificate No.	IN-UK27221430135446U
Certificate Issued Date	29-Dec-2022 10:54 AM
Account Reference	NONACC (SV) uk1210504/ VIKAS NAGAR/ UK-DH
Unique Doc. Reference	SUBIN- UKUK121050460135667121273U
Purchased by	: Laal Singh
Description of Document	Article 4 Affidavit
Property Description	Affidavit
Consideration Price (Rs.)	0 (Zero)
First Party	: Laal Singh
Second Party	0
Stamp Duty Paid By	: Laal Singh
Stamp Duty Amount (Rs.)	10 (Ten only)

.....Please illegible of type below this line.....

Statutory Alert :

1. The authenticity of this Stamp certificate should be verified at www.shcilestamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website/Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Affidavit

Before: - Competent Officer.

Affidavit on behalf of:- : Laal Singh S/O Panjko Ram
R/o Prithvipur kheda Baluwala, District Vikas nagar
Dehradun.

Signature in English Illegible Deponent

I the above Deponent do state on oath as follows:

1. That the above name and address of the Deponent is true and correct.
2. That the Deponent is a permanent resident of the above address.
3. That Balaji stone crusher is installed in the said village Baluwala of Deponent by Mr. Dalip Kumar and Kuldeep Kumar and is being run smoothly on the basis of standards in which I the Deponent have neither objection nor will there be in future, but have full consent.

Signature in English Illegible Deponent

I, the above Deponent today, dated 29-12-2022 at place Vikas Nagar confirm that the para No- 1 to 3 of the above affidavit are true and correct in my personal knowledge.

Signature in English Illegible Deponent
Illegible affidavit is sworn, signed Illegible.

Contents by Mr. Laal Singh who is identified by Mr. at Vikas Nagar on.....

Signature in English Illegible
Dated 24/12/2022
Smt. BABITA PAN
Advocate & NOTARY
Reg. No.-51(01)/2021
Vikas Nagar, Uttarakhand Illegible

5
INDIA NON JUDICIAL
Government of Uttarakhand

e-Stamp

Certificate No.	IN-UK26190806817100U
Certificate Issued Date	24-Dec-2022 11:28 AM
Account Reference	NONACC (SV)/ uk1210504/ VIKAS NAGAR/UK-DH
Unique Doc. Reference	SUBIN- UKUK121050458048522784820U
Purchased by	Sanjeet Singh
Description of Document	Article 4 Affidavit
Property Description	Affidavit
Consideration Price (Rs.)	0 (Zero)
First Party	Sanjeet Singh
Second Party	0
Stamp Duty Paid By	Sanjeet Singh
Stamp Duty Amount (Rs.)	10 (Ten only)

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line.....

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2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Affidavit

Before: - Competent Officer.

Affidavit on behalf of:- Sanjeet Singh S/o Kasmir Singh Pathania R/o Baluwala, District Dehradun.

. Signature in English Illegible Deponent

I the above Deponent do state on oath as follows:

1. That the above name and address of the Deponent is true and correct.
2. That the Deponent is a permanent resident of the above address.
3. That Balaji stone crusher is installed in the said village Baluwala of Deponent by Mr. Dalip Kumar and Kuldeep Kumar and is being run smoothly on the basis of standards in which I the Deponent have neither objection nor will there be in future, but have full consent.

Signature in English Illegible Deponent

I, the above Deponent today, dated 24-12-2022 at place Vikas Nagar confirm that the para No- 1 to 3 of the above affidavit are true and correct in my personal knowledge.

Signature in English Illegible Deponent
Illegible affidavit is sworn, signed Illegible.

Contents by Mr. Sanjeet Singh who is identified by Mr..... at Vikas Nagar on.....

Signature in English Illegible
Dated 24/12/2022
Smt. BABITA SHARMA
Advocate & NOTARY
Reg. No.-51(01)/2021
Vikas Nagar, Uttarakhand Illegible



सत्यमेव जयते

INDIA NON JUDICIAL

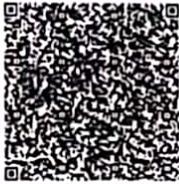
Government of Uttarakhand

₹10

e-Stamp

Certificate No. : IN-UK26190806817100U
 Certificate Issued Date : 24-Dec-2022 11:28 AM
 Account Reference : NONACC (SV)/ uk1210504/ VIKAS NAGAR/ UK-DH
 Unique Doc. Reference : SUBIN-UKUK121050458048522784820U
 Purchased by : Sanjeet Singh
 Description of Document : Article 4 Affidavit
 Property Description : Affidavit
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : Sanjeet Singh
 Second Party : 0
 Stamp Duty Paid By : Sanjeet Singh
 Stamp Duty Amount(Rs.) : 10
 (Ten only)

सत्यमेव जयते



₹10



IN-UK26190806817100U

Sanjeet Singh

Statutory Alert:

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2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

शपथ-पत्र

समक्ष :- श्रीमान सक्षम अधिकारी।

शपथपत्र ओर से :- संजीत सिंह पुत्र कश्मीर सिंह पटानिया, निवासी- बालूवाला, जिला देहरादून।

मैं उपरोक्त शपथकर्ता सशपथ निम्न कथन करता हूँ :-

1. यह कि शपथकर्ता का उपरोक्त नाम व पता सत्य व सही है।
2. यह कि शपथकर्ता उपरोक्त पते का स्थायी निवासी है।



यह कि शपथकर्ता के उक्त ग्राम बालूवाला में बालाजी स्टोन क्रेशर श्री दलीप कुमार व कुलदीप कुमार के द्वारा लगाया हुआ है तथा मानको के आधार पर सुचारु रूप से चलाया जा रहा है, जिसमें मुझे शपथकर्ता को कोई आपत्ति नहीं है और न ही भविष्य में होगी। अतः अपितु पूर्ण सहमति है।

[Signature]
शपथकर्ता

मैं उपरोक्त शपथकर्ता आज दिनांक 24-12-2022 को स्थान विकासनगर में पुष्टि करता हूँ कि उपरोक्त शपथपत्र की चरण सं०- 1 ता 3 मेरे निजी ज्ञान में सत्य व सही है।

This affidavit is sworn, signed and verified the contents by Mr. *[Signature]* who is identified by *[Signature]* at Vikas Nagar *[Signature]*

[Signature]
Smt. BABITA
Advocate & NCI
Reg. No.-51(01)/2021
Vikas Nagar, Uttarakhand

4
INDIA NON JUDICIAL
Government of Uttarakhand

e-Stamp

Certificate No.	IN-UK27221694256205U
Certificate Issued Date	29-Dec-2022 10:55 AM
Account Reference	NONACC (SV)/uk1210504/ VIKAS NAGAR/ UK-DH
Unique Doc. Reference	SUBIN- UKUK121050460135261508786U
Purchased by	Ashish Chandel
Description of Document	Article 4 Affidavit
Property Description	Affidavit
Consideration Price (Rs.)	0 (Zero)
First Party	Ashish Chandel
Second Party	0
Stamp Duty Paid By	Ashish Chandel
Stamp Duty Amount (Rs.)	10 (Ten only)

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line.....

Statutory Alert :

- 1.The authenticity of this Stamp certificate should be verified at www.shcilestamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website/Mobile App renders it invalid.
- 2.The onus of checking the legitimacy is on the users of the certificate.
- 3.In case of any discrepancy please inform the Competent Authority.

Affidavit

Before: - Competent Officer.

Affidavit on behalf of:- Ashish Chandel S/o Praveen Chandel R/o Prithvipur kheda Baluwala, District Vikas nagar Dehradun.

Signature in English Illegible Deponent

I the above Deponent do state on oath as follows:

1. That the above name and address of the Deponent is true and correct.
2. That the Deponent is a permanent resident of the above address.
3. That Balaji stone crusher is installed in the said village Baluwala of Deponent by Mr. Dalip Kumar and Kuldeep Kumar and is being run smoothly on the basis of standards in which I the Deponent have neither objection nor will there be in future, but have full consent.

Signature in English Illegible Deponent

I, the above Deponent today, dated 29-12-2022 at place Vikas Nagar confirm that the para No- 1 to 3 of the above affidavit are true and correct in my personal knowledge.

Signature in English Illegible Deponent
Illegible affidavit is sworn, signed Illegible.

Contents by Mr. Ashish Chandel who is identified by Mr..... at Vikas Nagar on.....

Signature in English Illegible
Dated 24/12/2022
Smt. BABITA SHARMA
Advocate & NOTARY
Reg. No.-51(01)/2021
Vikas Nagar, Uttarakhand Illegible



सत्यमेव जयते

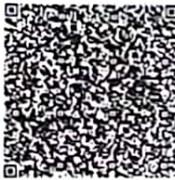
INDIA NON JUDICIAL

Government of Uttarakhand

e-Stamp

Certificate No. : IN-UK27221694256205U
 Certificate Issued Date : 29-Dec-2022 10:55 AM
 Account Reference : NONACC (SV)/ uk1210504/ VIKAS NAGAR/ UK-DH
 Unique Doc. Reference : SUBIN-UKUK121050460135261508786U
 Purchased by : Ashish Chandel
 Description of Document : Article 4 Affidavit
 Property Description : Affidavit
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : Ashish Chandel
 Second Party : 0
 Stamp Duty Paid By : Ashish Chandel
 Stamp Duty Amount(Rs.) : 10
 (Ten only)

सत्यमेव जयते



Ashish

Statutory Alert:

- 1 The authenticity of this Stamp certificate should be verified at 'www.sholestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- 2 The onus of checking the legitimacy is on the users of the certificate.
- 3 In case of any discrepancy please inform the Competent Authority.

शपथ-पत्र

समक्ष :- श्रीमान सक्षम अधिकारी।

शपथपत्र ओर से :- आशीष चन्देल पुत्र प्रवीन चन्देल निवासी- पृथ्वीपुर खेड़ा, बालूवाला, तहसील विकासनगर, जिला देहरादून।

Ashish शपथकर्ता

मैं उपरोक्त शपथकर्ता सशपथ निम्न कथन करता हूँ :-

1. यह कि शपथकर्ता का उपरोक्त नाम व पता सत्य व सही है।
2. यह कि शपथकर्ता उपरोक्त पते का स्थायी निवासी है।



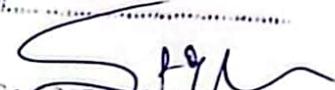
यह कि शपथकर्ता के ग्राम बालूवाला में बालाजी स्टोन क्रेशर है, जो कि श्री दलीप कुमार व कुलदीप कुमार के द्वारा लगाया हुआ है, जिसको कि मानको के आधार पर सुधार रूप से चलाया जा रहा है, जिसमें मुझ शपथकर्ता को कोई आपत्ति नहीं है और मैंने ही भविष्य में होगी, अपितु पूर्ण सहमति है।

Ashish शपथकर्ता

मैं उपरोक्त शपथकर्ता आज दिनांक 29-12-2022 को स्थान विकासनगर में पुष्टि करता हूँ कि उपरोक्त शपथपत्र की चरण सं०- 1 ता 3 मेरे निजी ज्ञान में सत्य व सही है।

I have read, signed and verified the contents by Mr. Ashish who is identified by Ashish at Vikas Nagar on.....

Ashish शपथकर्ता


Smt. BABITA SHARMA
Advocate & NOTARY
Reg. No.-51(01)/2021
Vikas Nagar, Uttarakhand (INDIA)

-TRUE COPY-

REGIONAL OFFICE
Uttarakhand Pollution Control Board
E-115, Nehru Colony, Dehra Dun (Uttarakhand)

Web : www.ueppcb.uk.gov.in. E-mail : r.o.dehradun@gmail.com

UKPCB/ROD/Con/DDN.-1809/2022-23/ 847 - 386

To,

Date: 23/05/22
REGD. POST

05Ka1116Ka,
1403khami,
1415Ka,1415Kha,
Tehsil Vikasnagar

M/S Balaji Stone Crusher
Kh.No.1125Ka,1125Kha,1125Ga,1304Kha,1305Ka1116Ka,
1118Kha1125dha,989ga,990ga,991gha,1314kha1403khami,
1404Ka,1407ga,1408Kha,1409Kha1411Kha,1415Ka,1415Kha,
1405Kha,1404Kha,1407Kha,Vill. Baluwala, Tehsil Vikasnagar
Distt. Dehradun

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2) of the "Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Application No. 2512257

Date 29.04.2022

CCA is hereby granted to M/S Balaji Stone Crusher located at Kh.No.-1125Ka, 1125Kha, 1125Ga, 1304Kha, 1305Ka, 1116Ka, 1118Kha, 1125dha, 989ga, 990ga, 991gha, 1314kha, 1403khami, 1404Ka, 1407ga, 1408Kha, 1409Kha, 1411Kha, 1415Ka, 1415Kha, 1405Kha, 1404Kha, 1407Kha, Vill. Baluwala Tehsil Vikasnagar, Distt. Dehradun subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted up to 31.03.2023 and valid for manufacturing of following products with Capital Investment / Net Assets Values 3.67 Cr.:-

S. No.	Last CTE		Present CCA (Fresh)	
	Product	Quantity (Per Hour)	Product	Quantity (Per Hour)
1	Stone, Grits, Chips, Zeera, Sand	100MTH	Stone, Grits, Chips, Zeera, Sand	100MTH

2. Specific Conditions under Water Act:

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CTE	Present CCA (Fresh)
Trade Effluent	Nil.	Nil.
Sewage	2.0 KLD	2.0 KLD

- (ii) Trade effluent treatment and disposal - Nil.

- (iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive treatment and disposal facility for the treatment of domestic waste as per norms.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1.	D.G. Set (500 KVA)	2.0	HSD	.	Acoustic Enclosure	-
Ambient Air Quantity						600µg/M ³
2.	Suspended Particulate Matter (SPM)	Not to Exceed				

M/s Balaji Stone Crusher, Dehradun

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Commercial Area		Residential Area	Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
Day time	Night time			Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
65	55	55	75	70	65	55	55	45	50	40	

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under HW Rules :-

- (i) Number of authorization and date of issue : -----
- (ii) The **Factory Manager** of **M/s Balaji Stone Crusher** is hereby granted authorization to operate a facility for collection and storage of Hazardous wastes.
- (iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.

S.No	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - 5.1	0.001	Store in MS Drum, Recyclable

- (iv) The authorization shall be in force for **31.03.2023**.
- (v) The authorization is subject to the conditions stated below and the such conditions may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization:

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
 - (ii) The authorization and its renewal shall be produced for inspection at the request of officer authorized by the **SPCB/PCC**.
 - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport hazardous wastes without obtaining prior permission of the **SPCB/PCC**.
 - (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - (v) It is the duty of the authorized person to take prior permission of the **SPCB/PCC** close down the facility.
 - (vi) An application for the renewal of an authorization shall be made as laid down in these rules.
 - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the **MoEF** or **CPCB/SPCB** from time to time.
- This CCA is valid for **Crushing & Screening** Process only.
 - Compulsory documents to be submitted by the Industry/Unit :-**
 - (i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **Rules and Third Party Audit Report**.
 - (ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986**.
 - (iii) Quarterly compliance report of the CCA, photograph of **ETP/APCs/Waste Storage Area**.
 - Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 - Competent Authority reserves the right to change/modify/add any time any condition in this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will result in legal action under the aforesaid Acts and Rules.

Rik
Regional Officer (I/c)

Copy to: Member Secretary, Uttarakhand Pollution Control Board, Dehradun for kind information please.

Regional Officer (I/c)

Annexure

Regional Officer (I/c)

Annexure

Specific Conditions:

1. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
2. A Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
3. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
4. The applicant shall develop green belt within the premises.
5. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
6. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
7. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
8. Unit shall strictly comply with the provisions of the The Public Liability Insurance Act, 1991 as amended and Rules made there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.
9. There should be no effluent discharge outside the unit premises.
10. The stone crushing unit shall ensure all measures for pollution control as specified under the Environment (Protection) Act, 1986 and Rules made there under, so that ambient air quality not exceed to prescribed limit at any time.
11. The Stone Crushing Units/Screening Plants/Mobile Stone Crusher/Mobile Screening Plants/Hot Mix Plants/Ready Mix Plants shall strictly follow the Uttarakhand Stone Crushing Units/Screening Plants/Mobile Stone Crusher/Mobile Screening Plants/Hot Mix Plants/Ready Mix Plants Anugya Nitti- 2021 (as amended time to time), promulgated by the State Government.
12. This consent is valid for Crushing and Screening only. If any change in process, product, capacity, unit must be obtained fresh CTE/COP as per Act.
13. This CCA valid for crushing of raw material (River Bed Materials) obtained from legitimate sources only.
14. The unit shall not operate during night hours as defined under Noise Rules-2000.
15. The CCA is valid for domestic effluent only. Industrial effluent should not be generated.
16. The unit shall insure that no sand washing being carried out without prior consent of Board.
17. The unit shall ensure to submit compliance report along with ambient air quality report within three months from the date of issue of this order.
18. Unit shall ensure to control air quality followed by regular spray water in premises and link road.
19. Unit should comply as per the measures given in E(P) Rule-1986 as amended time to time.
20. Unit should have all the valid permissions from the State Government and the concerning departments.
21. This Consent is being issued as per the letter issued by Secretary Government of Uttarakhand vide letter no. 1590/VII-A-I/2021/9(244)/2019 dated 15-09-2021 subject to the final adjudication of the writ petition (PIL) 212/2019 before Hon'ble High Court of Uttarakhand (Trilok Chand Vs State of Uttarakhand).
22. This CCA Issued in accordance with the license given by the Government of Uttarakhand vide no. 2197/VII-

General Conditions:

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three months from the laboratory recognized by the MoE&F and shall report to the UEPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outfit for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
5. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
6. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
7. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
8. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to the Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
9. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
10. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
11. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
12. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
13. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
14. The authorization is valid for temporary storage of Hazardous Waste within premises only.
15. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemical being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
16. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
17. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 before the 30th day of June following to the financial year to which that return relates.
18. In case of any accident, complete details in the light of Form-14 of the Hazardous Rules shall be submitted to the Board at the earliest.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All such waste must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physico-chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous Rules shall be submitted to the Board.

P.V.
Regional Office

ANNEXURE R-7 (Colly)**True Copy Order Date 14-11-22****In the Court of Assistant Collector First Class****Vikasnagar**

Case No 64/2022-2023		Under Section 143 Zamindari Abolition Act
Shri Jaideep Dutta etc.	Vs	State
Estate Baluwala		Pargana Pachhwadun
Tehsil Vikasnagar		District Dehradun.

Judgment

That application dated 07.07.2022 has been submitted by the Petitioners Shri 1. Shri Jaideep Dutta S/o Late Colonel OD Dutta, R/o Tech Bahadur Road, Dehradun 2. Shri Pankaj Agarwal S/o Late Shyam Kishan Lal, R/o New Road, Dehradun, 3. Mr. Sunit Pal Agarwal S/o Dharampal Agarwal, Resident of Village Jassowala, Tehsil Vikas Nagar, District Dehradun, Uttarakhand, 4. Shri Kuldeep Singh Dhiman and 5. Shri Prakash Singh Dhiman S/o Shri Trilok Singh Dhiman, R/o Resham Majri, Doiwala, Dehradun, Uttarakhand, before the above mentioned Court in which the land prayer has been made by the Petitioners to declare crop year 1427 to 1432 Khata No 287, Khasra No 1125B area 0.5960 hectare land rent as per share, located at Estate Baluwala, Pargana Pachhwadun, Tehsil Vikasnagar, District Dehradun for their own non-agricultural land to residential purpose under Section 143 of the Zamindari Abolition Act.

In relation to the above, an inquiry was conducted from Tehsildar Vikas Nagar, which was presented on

29.07.2022 with recommendation on the record. It has been mentioned by Tehsildar Vikas Nagar in its inquiry report that the said crop year 1427 to 1432 land of Khata No 287, Khasra No 1125B area 0.5960 hectare land rent as per share, Estate Baluwala, Pargana Pachhwadun, Tehsil Vikasnagar, District Dehradun, which is being used as non-agricultural use on the spot. Tehsildar Vikasnagar along with his report has attached the regional revenue inspector's field inspection report along with the attested copy of photograph, Khatauni, Khasra, Sajra. The case was registered after receiving the report of Tehsildar Vikas Nagar on the record. No objection was presented in the court till the due date. Affidavit has also been submitted by the Petitioner in support of his application which clearly mentions that the petitioner will not use the said land for the construction of group housing project, complex, in which the society is also included and there is no orchard, garden etc. on the disputed land.

I pursued the evidence available on the record and the inquiry report of Tehsildar Vikas Nagar, and Lay Out Plan of Balaji Stone Crusher & Screening Plant Village Baluwala and Uttarakhand Government Industrial Development (Mining) Section-1 No.1924/VII-A-1/2021/03 (101)/2021 dated 11 November 2021. Tehsildar Vikasnagar has mentioned in his investigation report. That the said crop year 1427 to 1432 land of Khata No 287, Khasra No 1125B area 0.5960 hectare land rent as per share, Estate Baluwala, Pargana Pachhwadun, Tehsil Vikasnagar, District Dehradun is being used for stone crusher on

the spot. Poultry farming, fisheries, horticulture and agriculture work is not being done in the said land. It is absolutely clear from the perusal of the records that the disputed land is being used for non-agricultural purpose at the site. Therefore, the suit filed by the Petitioner is accepted, the order is as follows.

Order

Based on the above appreciation, according to the arrangements given in Para 13 (2) of Industrial Development Section-1's letter dated 11.11.2021, the land Khasra No 1125B area 0.5960 hectare of Khata No. 287 of the crop year 1427 to 1432 land rent as per share, Estate Baluwala, Pargana Pachhwadun, Tehsil Vikasnagar, District Dehradun is declared non-agriculture under Section 143 of the Zamindari Abolition Act for operation of stone crusher before the Petitioners Shri 1. Shri Jaideep Dutta S/o Late Colonel OD Dutta, R/o Tech Bahadur Road, Dehradun 2. Shri Pankaj Agarwal S/o Late Shyam Kishan Lal, R/o New Road, Dehradun, 3. Mr. Sunit Pal Agarwal S/o Dharampal Agarwal, Resident of Village Jassowala, Tehsil Vikas Nagar, District Dehradun, Uttarakhand, 4. Shri Kuldeep Singh Dhiman and 5. Shri Prakash Singh Dhiman S/o Shri Trilok Singh Dhiman, R/o Resham Majri, Doiwala, Dehradun, Uttarakhand. After the necessary action, the record should be consigned to the record room.

Date November 14, 2022

Signature in English Illegible
(Vinod Kumar)
Assistant Collector First Class

Vikas Nagar.

Copy:-

1. Tehsildar Vikas Nagar should be sure to return a copy to this court by making its entry into the revenue records.
2. Sent to Deputy Registrar Vikas Nagar for information and necessary action.

Signature in English Illegible
Assistant Collector First Class
Vikas Nagar.

True Copy Order Date 14-11-22

In the Court of Assistant Collector First Class

Vikasnagar

Case No 65/2022-2023		Under Section 143 Zamindari Abolition Act
Shri Jaideep Dutta etc.	Vs	State
Estate Baluwala		Pargana Pachhwadun
Tehsil Vikasnagar		District Dehradun.

Judgment

That application dated 07.07.2022 has been submitted by the Petitioners Shri 1. Shri Jaideep Dutta S/o Late Colonel OD Dutta, R/o Tech Bahadur Road, Dehradun 2. Shri Pankaj Agarwal S/o Late Shyam Kishan Lal, R/o New Road, Dehradun, 3. Mr. Sunit Pal Agarwal S/o Dharampal Agarwal, Resident of Village Jassowala, Tehsil Vikas Nagar, District Dehradun, Uttarakhand, 4. Shri Kuldeep Singh Dhiman and 5. Shri Prakash Singh Dhiman S/o Shri Trilok Singh Dhiman, R/o Resham Majri, Doiwala, Dehradun, Uttarakhand, before the above mentioned Court in which the land prayer has been made by the Petitioners to declare crop year 1427 to 1432 Khata No 287, Khasra No 1125C area 0.5590 hectare land rent as per share, located at Estate Baluwala, Pargana Pachhwadun, Tehsil Vikasnagar, District Dehradun for their own non-agricultural land to residential purpose under Section 143 of the Zamindari Abolition Act.

In relation to the above, an inquiry was conducted from Tehsildar Vikas Nagar, which was presented on

29.07.2022 with recommendation on the record. It has been mentioned by Tehsildar Vikas Nagar in its inquiry report that the said crop year 1427 to 1432 land of Khata No 287, Khasra No 1125C area 0.5590 hectare land rent as per share, Estate Baluwala, Pargana Pachhwadun, Tehsil Vikasnagar, District Dehradun, which is being used as non-agricultural use on the spot. Tehsildar Vikasnagar along with his report has attached the regional revenue inspector's field inspection report along with the attested copy of photograph, Khatauni, Khasra, Sajra. The case was registered after receiving the report of Tehsildar Vikas Nagar on the record. No objection was presented in the court till the due date. Affidavit has also been submitted by the Petitioner in support of his application which clearly mentions that the petitioner will not use the said land for the construction of group housing project, complex, in which the society is also included and there is no orchard, garden etc. on the disputed land.

I pursued the evidence available on the record and the inquiry report of Tehsildar Vikas Nagar, and Lay Out Plan of Bala Ji Stone Crusher & Screening Plant Village Baluwala and Uttarakhand Government Industrial Development (Mining) Section-1 No.1924/VII-A-1/2021/03 (101)/2021 dated 11 November 2021. Tehsildar Vikasnagar has mentioned in his investigation report. That the said crop year 1427 to 1432 land of Khata No 287, Khasra No 1125C area 0.5590 hectare land rent as per share, Estate Baluwala, Pargana Pachhwadun, Tehsil Vikasnagar, District Dehradun is being used for stone crusher on

the spot. Poultry farming, fisheries, horticulture and agriculture work is not being done in the said land. It is absolutely clear from the perusal of the records that the disputed land is being used for non-agricultural purpose at the site. Therefore, the suit filed by the Petitioner is accepted, the order is as follows.

Order

Based on the above appreciation, according to the arrangements given in Para 13 (2) of Industrial Development Section-1's letter dated 11.11.2021, the land Khasra No 1125C area 0.5590 hectare of Khata No. 297 of the crop year 1427 to 1432 land rent as per share, Estate Baluwala, Pargana Pachhwadun, Tehsil Vikasnagar, District Dehradun is declared non-agriculture under Section 143 of the Zamindari Abolition Act for operation of stone crusher before the Petitioners Shri 1. Shri Jaideep Dutta S/o Late Colonel OD Dutta, R/o Tech Bahadur Road, Dehradun 2. Shri Pankaj Agarwal S/o Late Shyam Kishan Lal, R/o New Road, Dehradun, 3. Mr. Sunit Pal Agarwal S/o Dharampal Agarwal, Resident of Village Jassowala, Tehsil Vikas Nagar, District Dehradun, Uttarakhand, 4. Shri Kuldeep Singh Dhiman and 5. Shri Prakash Singh Dhiman S/o Shri Trilok Singh Dhiman, R/o Resham Majri, Doiwala, Dehradun, Uttarakhand. After the necessary action, the record should be consigned to the record room.

Date November 14, 2022

Signature in English Illegible
(Vinod Kumar)

Assistant Collector First Class
Vikas Nagar.

Copy:-

1. Tehsildar Vikas Nagar should be sure to return a copy to this court by making its entry into the revenue records.
2. Sent to Deputy Registrar Vikas Nagar for information and necessary action.

Signature in English Illegible
Assistant Collector First Class
Vikas Nagar.

Extract Khatauni (Record of Rights)

1-A:/Land which is in the possession of the landholder with transferable rights

Village No: 045016**Name of Village/Pargana:** Baluwala(Pachhwadun)**Tehsil:**Vikas Nagar**District:** Dehadun,

Crop Year: 1427-1432 **Part -1**

Serial No. of Khata khata uni	Name of tenure holder / Father name/ address	Year of commencement of tenure	Khasra no. of each plot of the khata	Area of each plot	Land revenue payable by the tenure holder	Change orders or summary thereof with their number and date and the rank of the officer giving the order	Comment
----1-- -	-----2-----	---3---	----4---	---5---	---6---	---7-12---	---13---

00287	Neeraj Kandwal/A.S. D.Kandwal/R esident Village	1398 Fasli	1125B	1.4240	19.60	Order of Tehsildar Vikasnagar min No 5231/21-22/30.05.2022 , the name of Vendor Neeraj KandwalS/o AMD Kandwal through GPA SD Kandwal S/o BP Kandwal R/o 34A Subhash Road District Dehradun should be cancelled from Khata No 287 Khasra No 1125B
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						area 0.5960 hectare and the name of Vendee Jaideep Dutta S/o Late Colonel OD Dutta R/o 23/18 Tegh Bahadur Road Dehradun, Pankaj Aggarwal S/o Late Shyam Kishan Lal R/o 18 New Road Dehradun, Sunit Pal Agarwal S/o Dharampal Agarwal R/o Jassowalaand	
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						<p>Kuldeep Singh Dhiman S/o Trilok Singh Dhiman Resident Ward No 12 Resham Majri Doiwala Dehradunand Prakash Singh Dhiman S/o Trilok Singh Dhiman Resident Ward No 12 Resham Majri Doiwala Dehradunshould be registered. Sale Deed 12289000/- 19.03.2022.</p>	
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						Order of Court of Assistant Collector First Class Vikasnagar Case No. 64/22-23 Jaideep Dutta etc. vs. State under Section 143 Zamindari Abolition Act Mauja Baluwala. Later, according to the order of this Court dated 14.11.22, the land Khasra No 1125B area	
--	--	--	--	--	--	---	--

						0.5960 hectare of Khata No. 287 of the crop year 1427 to 1432 land rent as per share, Estate Baluwala, Pargana Pachhwadun, Tehsil Vikasnagar, District Dehradun is declared non-agriculture under Section 143 of the Zamindari Abolition Act for operation	
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						<p>of stone crusher before the Petitioners Shri 1. Shri Jaideep Dutta S/o Late Colonel OD Dutta, R/o Tech Bahadur Road, Dehradun2. Shri Pankaj Agarwal S/o Late Shyam Kishan Lal, R/o New Road, Dehradun,3. Mr. Sunit Pal Agarwal S/o Dharampal Agarwal, Resident of</p>	
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						Village Jassowala, Tehsil Vikas Nagar, District Dehradun, Uttarakhand,4. Shri Kuldeep Singh Dhiman and5. Shri Prakash Singh Dhiman S/o Shri Trilok Singh Dhiman, R/o Resham Majri, Doiwala, Dehradun, Uttarakhand(Service-- 14.11.22)	
--	--	--	--	--	--	---	--

	1	1.4240			
Total Gata: 1 Total Area : Zero Decimal Four Two Four Total land Revenue : One Nine Decimal SixZero Rupees					
Data Digitally Signed by : JITENDER KUMAR AGRAWAL Competent Officer: TEHSILDAR Tehsil: Vikas Nagar District: Dehradun Date & Time: 08-12-2022 12:24:55 PM This quote is generated by Khatauni Electronic Delivery System and the data is signed by digital signature.					

Extract Khatauni (Record of Rights)

1-A:/Land which is in the possession of the landholder with transferable rights

Village No: 045016**Name of Village/Pargana:** Baluwala(Pachhwadun)**Tehsil:** Vikas Nagar**District:** Dehadun,

Crop Year: 1427-1432 **Part -1**

Serial No. of Khata khata uni	Name of tenure holder / Father name/ address	Year of comm ence ment of tenur e	Khasra no. of each plot of the khata	Area of each plot	Land revenue payable by the tenure holder	Change orders or summary thereof with their number and date and the rank of the officer giving the order	Comment
--	---	--	--	----------------------------	--	--	---------

----1-- -	-----2-----	---3---	----4---	---5---	---6---	---7-12---	---13---
00297	Pankaj Kandwal/AMG Kandwal/Resi dent Kedar Wala	1398 Fasli	1125C	0.559 0	13.80	Order of Tehsildar Vikasnagar min No 5230/21-22/30.05.2022 , the name of Vendor Neeraj Kandwal (Kandwal) S/o AMD Kandwal through GPA SD Kandwal S/o BP Kandwal R/o 34A Subhash Road District Dehradun should be cancelled from	

						<p>Khata No 287 Khasra No 1125B area 0.5960 hectare and the name of Vendee Jaideep Dutta S/o Late Colonel OD Dutta R/o 23/18 Tegh Bahadur Road Dehradun, Pankaj Aggarwal S/o Late Shyam Kishan Lal R/o 18 New Road Dehradun, Sunit Pal Agarwal S/o Dharampal</p>	
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						Agarwal R/o Jassowalaand Kuldeep Singh Dhiman S/o Trilok Singh Dhiman Resident Ward No 12 Resham Majri Doiwala Dehradunand Prakash Singh Dhiman S/o Trilok Singh Dhiman Resident Ward No 12 Resham Majri Doiwala Dehradunshould be registered. Sale	
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						<p>Deed11711500/- 15.03.2022. Order of Court of Assistant Collector First Class Vikasnagar Case No. 66/22-23 Jaideep Dutta etc. vs. State under Section 143 Zamindari Abolition Act Mauja Baluwala. Later, according to the order of this Court</p>	
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						<p>dated 14.11.22,the land Khasra No 1125C area 0.5960 hectareof Khata No. 287 of the crop year 1427 to 1432 land rent as per share, Estate Baluwala, Pargana Pachhwadun, Tehsil Vikasnagar, District Dehradunis declared non- agriculture under Section</p>	
--	--	--	--	--	--	--	--

						143 of the Zamindari Abolition Act for operation of stone crusher before the Petitioners Shri Shri Jaideep Dutta S/o Late Colonel OD Dutta, R/o Tech Bahadur Road, Dehradun and Shri Pankaj Agarwal S/o Late Shyam Kishan Lal, R/o New Road, Dehradun, and Mr. Sunit	
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						Pal Agarwal S/o Dharampal Agarwal, Resident of Village Jassowala, Tehsil Vikas Nagar, District Dehradun, Uttarakhand, and Shri Kuldeep Singh Dhiman and Shri Prakash Singh Dhiman S/o Shri Trilok Singh Dhiman, R/o Resham Majri, Doiwala,	
--	--	--	--	--	--	--	--

						Dehradun, Uttarakhand(Service- 14.11.22)	
			1	0.559 0			
<p>Total Gata: 1 Total Area : Zero Decimal Five Five Nine Total land Revenue : One Three Decimal Eight Zero Rupees</p>							
<p>Data Digitally Signed by : JITENDER KUMAR AGRAWAL</p> <p>Competent Officer: TEHSILDAR</p> <p>Tehsil: Vikas Nagar District: Dehradun</p>							

Date & Time: 08-12-2022 12:24:29 PM

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हस्त लिखित प्रमाण दि 14-11-22

न्यायालय सहायक कलेक्टर प्रथम श्रेणी विकासनगर

वाद संख्या 64/2022-2023

श्री जयदीप दत्ता आदि

मौजा बालूवाला

तहसील विकासनगर

बनाम

अन्तर्गत धारा 143 ज0वि0अधि0

सरकार

परगना पछवादून

जिला देहरादून।

निर्णय

उपरोक्त वाद न्यायालय के समक्ष वादीगण श्री 1.श्री जयदीप दत्ता पुत्र स्व0 कर्नल ओ0डी0 दत्ता, निवासी टेक बहादुर रोड, देहरादून, 2.श्री पंकज अग्रवाल पुत्र स्व0 श्याम किशन लाल, निवासी न्यू रोड, देहरादून, 3.श्री सुनित पाल अग्रवाल पुत्र धर्मपाल अग्रवाल, निवासी ग्राम जस्सोवाला, तहसील विकासनगर, जनपद देहरादून, उत्तराखण्ड, 4.श्री कुलदीप सिंह धीमान, व 5.श्री प्रकाश सिंह धीमान पुत्रगण श्री त्रिलोक सिंह धीमान, निवासीगण रेशम माजरी, डोईवाला, देहरादून, उत्तराखण्ड, के द्वारा प्रार्थना पत्र दिनांक 07.07.2022 प्रस्तुत किया गया है, जिसमें वादीगणों द्वारा फसली वर्ष 1427 से 1432 भूमि खाता संख्या 287 के भूमि खसरा नम्बर 1125ख रकबा 0.5960है0, लगान परतानुसार स्थित मौजा बालूवाला, परगना पछवादून, तहसील विकासनगर, जिला देहरादून, को ज0वि0अधि0 की धारा 143 के अन्तर्गत स्वयं के आवासीय प्रयोजन हेतु अकृषिक घोषित किये जाने हेतु प्रार्थना की गई है।

उपरोक्त के सम्बन्ध में तहसीलदार विकासनगर से जांच कराई गयी जो पत्रावली पर दिनांक 29.07.2022 को संस्तुति सहित प्रस्तुत की गयी। तहसीलदार विकासनगर द्वारा अपनी जांच आख्या में उल्लेख किया गया है कि उक्त फसली वर्ष 1427 से 1432 भूमि खाता संख्या 287 के भूमि खसरा नम्बर 1125ख रकबा 0.5960है0, लगान परतानुसार स्थित मौजा बालूवाला, परगना पछवादून, तहसील विकासनगर, जिला देहरादून, जो मौके पर अकृषिक प्रयोग में लायी जा रही है। तहसीलदार विकासनगर द्वारा अपनी आख्या के साथ क्षेत्रीय राजस्व निरीक्षक की स्थलीय निरीक्षण आख्या मय फोटोग्राफ, खतौनी, खसरा, सजरा की सत्यापित प्रति सहित संलग्न की गई है। पत्रावली पर तहसीलदार विकासनगर की आख्या प्राप्त होने के पश्चात वाद पंजीकृत किया गया। नियत तिथि तक न्यायालय में कोई आपत्ति प्रस्तुत नहीं की गयी। वादी द्वारा अपने प्रार्थना पत्र के समर्थन में शपथ पत्र भी प्रस्तुत किया गया जिसमें स्पष्ट उल्लेख है कि वादी उक्त भूमि का प्रयोग ग्रुप हाउसिंग प्रोजेक्ट, कॉम्प्लेक्स, जिसमें सोसायटी भी सम्मिलित है के निर्माण हेतु नहीं करेंगे तथा वादग्रस्त भूमि पर कोई बाग, वगीचा इत्यादि नहीं है।

मेरे द्वारा पत्रावली पर उपलब्ध सन्ध्यों एवं तहसीलदार विकासनगर की जांच आख्या, Lay Out Plan Of Bala Ji Stone Crusher & Screening Plant ग्राम बालूवाला एवं उत्तराखण्ड शासन औद्योगिक विकास (खनन) अनुभाग-1 संख्या 1924/VII-A-1/2021/03(101)/2021 दिनांक 11 नवम्बर 2021 का अवलोकन किया गया। तहसीलदार विकासनगर ने अपनी जांच आख्या में उल्लेख किया गया है कि उक्त फसली वर्ष 1427 से 1432 भूमि खाता संख्या 287 के भूमि खसरा नम्बर 1125ख रकबा 0.5960है0, लगान परतानुसार स्थित मौजा बालूवाला, परगना पछवादून, तहसील विकासनगर, जिला देहरादून, में मौके पर स्टोन क्रेशर के उपयोग में लायी जा रही है। उक्त भूमि में



कुक्कट पालन, मतस्य पालन, बागवानी व कृषि कार्य नहीं हो रहा है। पत्रावली के अवलोकन से पूर्णतया स्पष्ट है कि वादग्रस्त भूमि स्थल पर गैर कृषि प्रयोजन हेतु उपयोग में लाई जा रही है। अतः वादी द्वारा प्रस्तुत वाद स्वीकार किया जाता है आदेश निम्नबतः है।

आदेश

उपरोक्त विवेचना के आधार पर औद्योगिक विकास अनुभाग-1 के पत्र दिनांक 11.11.2021 के पैरा 13(2) में दी गयी व्यवस्था के अनुसार समक्ष वादीगण श्री 1.श्री जयदीप दत्ता पुत्र स्व० कर्नल ओ०डी० दत्ता, निवासी टेक बहादुर रोड, देहरादून, 2.श्री पंकज अग्रवाल पुत्र स्व० श्याम किशन लाल, निवासी न्यू रोड, देहरादून, 3.श्री सुनित पाल अग्रवाल पुत्र धर्मपाल अग्रवाल, निवासी ग्राम जस्सोवाला, तहसील विकासनगर, जनपद देहरादून, उत्तराखण्ड, 4.श्री कुलदीप सिंह धीमान, व 5.श्री प्रकाश सिंह धीमान पुत्रगण श्री त्रिलोक सिंह धीमान, निवासीगण रेशम माजरी, डोईवाला, देहरादून, उत्तराखण्ड, के फसली वर्ष 1427 से 1432 भूमि खाता संख्या 287 के भूमि खसरा नम्बर 1125ख रकबा 0.5960है०, लगान परतानुसार स्थित मौजा बालूवाला, परगना पछवादून, तहसील विकासनगर, जिला देहरादून, को ज०वि० अधिनियम की धारा 143 के अन्तर्गत स्टोन क्रेशर के संचालन हेतु अकृषक घोषित किया जाता है। पत्रावली वाद आवश्यक कार्यवाही पत्रावली दाखिल दफ्तर होवे।

दिनांक 14 - नवम्बर, 2022

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(विनोद कुमार)

सहायक कलेक्टर प्रथम श्रेणी
विकासनगर।

प्रतिलिपि:-

1. तहसीलदार विकासनगर को राजस्व अभिलेखों में अमलदरामद कर एक प्रति इस न्यायालय को लौटाना सुनिश्चित करें।
2. उप निबन्धक विकासनगर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

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सहायक कलेक्टर प्रथम श्रेणी
विकासनगर।



न्यायालय सहायक कलक्टर प्रथम श्रेणी विकासनगर
19-11-22

न्यायालय सहायक कलक्टर प्रथम श्रेणी विकासनगर

वाद संख्या 65 / 2022-2023

श्री जयदीप दत्ता आदि

मौजा बालूवाला

तहसील विकासनगर

बनाम

अन्तर्गत धारा 143 ज0वि0अधि0

सरकार

परगना पछवादून

जिला देहरादून।

निर्णय

उपरोक्त वाद न्यायालय के समक्ष वादीगण श्री 1.श्री जयदीप दत्ता पुत्र स्व0 कर्नल ओ0डी0 दत्ता, निवासी टेक बहादुर रोड, देहरादून, 2.श्री पंकज अग्रवाल पुत्र स्व0 श्याम किशन लाल, निवासी न्यू रोड, देहरादून, 3.श्री सुनित पाल अग्रवाल पुत्र धर्मपाल अग्रवाल, निवासी ग्राम जस्सोवाला, तहसील विकासनगर, जनपद देहरादून, उत्तराखण्ड, 4.श्री कुलदीप सिंह धीमान, व 5.श्री प्रकाश सिंह धीमान पुत्रगण श्री त्रिलोक सिंह धीमान, निवासीगण रेशम माजरी, डोईवाला, देहरादून, उत्तराखण्ड, के द्वारा प्रार्थना पत्र दिनांक 07.07.2022 प्रस्तुत किया गया है, जिसमें वादीगणों द्वारा फसली वर्ष 1427 से 1432 भूमि खाता संख्या 297 के भूमि खसरा नम्बर 1125ग रकबा 0.5590है0, लगान परतानुसार स्थित मौजा बालूवाला, परगना पछवादून, तहसील विकासनगर, जिला देहरादून, को ज0वि0अधि0 की धारा 143 के अन्तर्गत स्वयं के आवासीय प्रयोजन हेतु अकृषिक घोषित किये जाने हेतु प्रार्थना की गई है।

उपरोक्त के सम्बन्ध में तहसीलदार विकासनगर से जांच कराई गयी जो पत्रावली पर दिनांक 29.07.2022 को संस्तुति सहित प्रस्तुत की गयी। तहसीलदार विकासनगर द्वारा अपनी जांच आख्या में उल्लेख किया गया है कि उक्त फसली वर्ष 1427 से 1432 भूमि खाता संख्या 297 के भूमि खसरा नम्बर 1125ग रकबा 0.5590है0, लगान परतानुसार स्थित मौजा बालूवाला, परगना पछवादून, तहसील विकासनगर, जिला देहरादून, जो मौके पर अकृषिक प्रयोग में लायी जा रही है। तहसीलदार विकासनगर द्वारा अपनी आख्या के साथ क्षेत्रीय राजस्व निरीक्षक की स्थलीय निरीक्षण आख्या मय फोटोग्राफ, खतौनी, खसरा, सजरा की सत्यापित प्रति सहित संलग्न की गई है। पत्रावली पर तहसीलदार विकासनगर की आख्या प्राप्त होने के पश्चात वाद पंजीकृत किया गया। नियत तिथि तक न्यायालय में कोई आपत्ति प्रस्तुत नहीं की गयी। वादी द्वारा अपने प्रार्थना पत्र के समर्थन में शपथ पत्र भी प्रस्तुत किया गया जिसमें स्पष्ट उल्लेख है कि वादी उक्त भूमि का प्रयोग ग्रुप हाउसिंग प्रोजेक्ट, कॉम्प्लेक्स, जिसमें सोसायटी भी सम्मिलित है के निर्माण हेतु नहीं करेंगे तथा वादग्रस्त भूमि पर कोई बाग, बगीचा इत्यादि नहीं है।

मेरे द्वारा पत्रावली पर उपलब्ध साक्ष्यों एवं तहसीलदार विकासनगर की जांच आख्या, Lay Out Plan Of Bala Ji Stone Crusher & Screening Plant ग्राम बालूवाला एवं उत्तराखण्ड शासन औद्योगिक विकास (खनन) अनुभाग-1 संख्या 1924 / VII-A-1/2021/03(101)/2021 दिनांक 11 नवम्बर 2021 का अवलोकन किया गया। तहसीलदार विकासनगर ने अपनी जांच आख्या में उल्लेख किया गया है कि उक्त फसली वर्ष 1427 से 1432 भूमि खाता संख्या 297 के भूमि खसरा नम्बर 1125ग रकबा 0.5590है0, लगान परतानुसार स्थित मौजा बालूवाला, परगना पछवादून, तहसील विकासनगर, जिला देहरादून, में मौके पर स्टोन क्रेशर के उपयोग में लायी जा रही है। उक्त भूमि में



कुक्कट पालन, मतस्य पालन, बागवानी व कृषि कार्य नहीं हो रहा है। पत्रावली के अवलोकन से पूर्णतया स्पष्ट है कि वादग्रस्त भूमि स्थल पर गैर कृषि प्रयोजन हेतु उपयोग में लाई जा रही है। अतः वादी द्वारा प्रस्तुत वाद स्वीकार किया जाता है आदेश निम्नवतः है।

आदेश

उपरोक्त विवेचना के आधार पर औद्योगिक विकास अनुभाग-1 के पत्र दिनांक 11.11.2021 के पैरा 13(2) में दी गयी व्यवस्था के अनुसार समक्ष वादीगण श्री 1.श्री जयदीप दत्ता पुत्र स्व० कर्नल ओ०डी० दत्ता, निवासी टेक बहादुर रोड, देहरादून, 2.श्री पंकज अग्रवाल पुत्र स्व० श्याम किशन लाल, निवासी न्यू रोड, देहरादून, 3.श्री सुनित पाल अग्रवाल पुत्र धर्मपाल अग्रवाल, निवासी ग्राम जस्सोवाला, तहसील विकासनगर, जनपद देहरादून, उत्तराखण्ड, 4.श्री कुलदीप सिंह धीमान, व 5.श्री प्रकाश सिंह धीमान पुत्रगण श्री त्रिलोक सिंह धीमान, निवासीगण रेशम माजरी, डोईवाला, देहरादून, उत्तराखण्ड, के फसली वर्ष 1427 से 1432 भूमि खाता संख्या 297 के भूमि खसरा नम्बर 1125ग रकबा 0.5590 है०, लगान परतानुसार स्थित मौजा बालूवाला, परगना पछवादून, तहसील विकासनगर, जिला देहरादून, को ज०वि० अधिनियम की धारा 143 के अन्तर्गत स्टोन क्रेशर के संचालन हेतु अकृषक घोषित किया जाता है। पत्रावली वाद आवश्यक कार्यवाही पत्रावली दाखिल दफ्तर होवे।

दिनांक 14 - नवम्बर, 2022

(विनोद कुमार)

सहायक कलेक्टर प्रथम श्रेणी
विकासनगर।

प्रतिलिपि:-

1. तहसीलदार विकासनगर को राजस्व अभिलेखों में अमलदरामद कर एक प्रति इस न्यायालय को लौटाना सुनिश्चित करें।
2. उप निबन्धक विकासनगर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

सहायक कलेक्टर प्रथम श्रेणी
विकासनगर।





उद्धरण खतौनी

ग्राम क्रमांक : 045016

ग्राम का नाम / परगना : बालूवाता(पछुवादून)

तहसील : बिक्रामनगर

जनपद : देहरादून

फसली वर्ष : 1427-1432 भाग : 1

1-क/भूमि जो सरकारी अधिकार वाले भूमिधारे के अधिकारमे हो

खाता खतौनी क्रम संख्या	खातेदार का नाम / पिता पति संरक्षक का नाम/ निवास स्थान	भौमिक अधिकार प्रारम्भ होने का वर्ष	खाने के प्रत्येक गाटे की खसरा संख्या	प्रत्येक गाटे का क्षेत्रफल (हे.)	खातेदार द्वारा देय मालगुजारी या लगान	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनांक सहित और आज्ञा देने वाले अधिकारी का पद	टिप्पणी
1	2	3	4	5	6	7-12	13

00287	नीरज कण्डवाल/ए.एम.डी.कण्डवाल/नि. ग्राम	1398 फ.से	1125ख	1.4240	19.60	आ.तह.वि.नगर मि.न.5231/21-22/30.05.2022 खाता सं. 287 खसरा न. 1125ख रकबा 0.5960 है ल. परता से विक्रेता नीरज कण्डवाल पुत्र एम.डी. कण्डवाल द्वारा मु.अम एम.डी. कण्डवाल पुत्र बी.पी. कण्डवाल नि. 34ए सुभाष रोड जिला देहरादून का नाम खारिज होकर केता जयदीप दत्ता पुत्र स्व. कर्नल ओ.डी. दत्ता नि. 23/18 तेग बहादुर रोड देहरादून, पंकज अग्रवाल पुत्र स्व. श्याम किशन लाल नि. 18 न्यू रोड देहरादून, सुनित पाल अग्रवाल पुत्र धर्मपाल अग्रवाल नि. जसोवाला व कुलदीप सिंह धीमान पुत्र त्रिलोक सिंह धीमान नि. वार्ड न. 12 रेशम माजरी डोईवाला देहरादून व प्रकाश सिंह धीमान पुत्र त्रिलोक सिंह धीमान नि. वार्ड न. 12 रेशम माजरी डोईवाला देहरादून का नाम दर्ज होवे.बैनामा 12289000/-19.03.2022 आ.न्या.सहा.क्ले.प्रथम श्रेणी वि.नगर वाद स.64/22-23 जयदीप दत्ता आदि यनाम सरकार अन्तर्गत धारा 143 ज.वि.अधि.मौजा बालूवाला उपरोक्त वाद में इस न्या.के आदेश दिनांक 14.11.22 के अनुसार वादीगण जयदीप दत्ता पुत्र स्व.कर्नल ओ.डी.दत्ता नि.टेक बहादुर रोड दे.दून, पंकज अग्रवाल पुत्र स्व.श्याम किशन लाल नि.न्यू रोड दे.दून, सुनित पाल अग्रवाल पुत्र धर्मपाल अग्रवाल नि.ग्राम जसोवाला तह.वि.नगर,कुलदीप सिंह धीमान, प्रकाश सिंह धीमान पुत्रगण त्रिलोक सिंह धीमान नि.रेशम माजरी डोईवाला दे.दून के फसली वर्ष 1427 से 1432 के भूमि खाता स.287 के ख.न.1125ख रकबा 0.5960 है.ल.परते में को ज.वि.अधि.की धारा 143 के अन्तर्गत स्टोन क्रेशर के संचालन हेतु अकृषक घोषित किया जाता है।(परगना-14.11.22)	
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1

1.4240

कुल गाटे: एक कुल क्षेत्रफल: एक दशमलव चार दो चार कुल भू-राजस्व: एक नौ दशमलव छ: शून्य

Data Digitally Signed by : JITENDER KUMAR AGRAWAL

मक्षम अधिकारी : TEHSILDAR

तहसील : बिक्रामनगर

जनपद : देहरादून

यह उद्धरण खतौनी इलेक्ट्रॉनिक डिजिटल सिग्नेचर द्वारा तैयार की गयी है तथा डाटा डिजिटल हस्ताक्षर द्वारा हस्ताक्षरित है।

दिनांक एवं समय : 08-12-2022 12:24:55 PM



उद्धरण खतौनी

ग्राम क्रमांक : 045016

ग्राम का नाम / परगना : बालूवाला(पछुवादून)

तहसील : विकासनगर

जनपद : देहरादून

फसली वर्ष : 1427-1432 भाग : 1

1-क/भूमि जो मक्रमणीय अधिकार वाले भूमिधारों के अधिकारमे हो

खाता खतौनी क्रम संख्या ---- 1 ----	खातेदार का नाम / पिता पति संरक्षक का नाम/ निवास स्थान ----- 2 -----	भौमिक अधिकार प्रारम्भ होने का वर्ष ----- 3 -----	खाते के प्रत्येक गाटे की खसरा संख्या ----- 4 -----	प्रत्येक गाटे का क्षेत्रफल (हे.) ----- 5 -----	खातेदार द्वारा देय मालगुजारी या लगान ----- 6 -----	परिवर्तन सम्बन्धी आज्ञा या उमका सारांश उनकी संख्या तथा दिनांक सहित और आज्ञा देने वाले अधिकारी का पद ----- 7-12 -----	टिप्पणी ----- 13 -----
00297	पंकज कन्दवाल/ए.एम. जी कन्दवाल/नि. केदारवाला	1398 फ.मे	1125ग	0.5590	13.80	आ.तह.वि.नगर मि.न.5230/21-22/30.05.2022 खाता सं. 297 खसरा न. 1125ग रकबा 0.5590हे.ल. परता से विक्रेता पंकज कण्डवाल (कन्दवाल) पुत्र एम.डी. कण्डवाल द्वारा मु.आम एम.डी. कण्डवाल पुत्र बी.पी. कण्डवाल नि. 34ए सुभाष रोड जिला देहरादून का नाम खारिज होकर क्रेता जयदीप दत्ता पुत्र स्व. कर्नल ओ.डी. दत्ता नि. 23/18 तेग बहादुर रोड देहरादून, पंकज अग्रवाल पुत्र स्व. श्याम किशन लाल नि. 18 न्यू रोड देहरादून, सुनित पाल अग्रवाल पुत्र धर्मपान अग्रवाल नि. जस्सोवाला व कुलदीप सिंह धीमान पुत्र त्रितोक सिंह धीमान नि. वार्ड न. 12 रेशम माजरी डोईवाला देहरादून व प्रकाश सिंह धीमान पुत्र त्रितोक सिंह धीमान नि. वार्ड न. 12 रेशम माजरी डोईवाला देहरादून का नाम दर्ज होवे.बेनामा 11711500/-15.03.2022 आ.न्या.सहा.क्ले.प्रथम श्रेणी वि.नगर वाद स.65/22-23 जयदीप दत्ता आदि बनाम सरकार अन्तर्गत धारा 143 ज.वि.अधि.मौजा बालूवाला उपरोक्त वाद में इस न्या.के आदेश दिनांक 14.11.22 के अनुसार वादीगण जयदीप दत्ता पुत्र स्व.कर्नल ओ.डी.दत्ता नि.टेक बहादुर रोड दे.दून, पंकज अग्रवाल पुत्र स्व.श्याम किशन लाल नि.न्यू गंड दे.दून, सुनित पाल अग्रवाल पुत्र धर्मपान अग्रवाल नि.ग्राम जस्सोवाला तह.वि.नगर, कुलदीप सिंह धीमान, प्रकाश सिंह धीमान पुत्रगण त्रिलोक सिंह धीमान नि.रेशम माजरी डोईवाला दे.दून के फसली वर्ष 1427 से 1432 के भूमि खाता स.297 के ख.न.1125ग रकबा 0.5590हे.ल.परते से को ज.वि.अधि.की धारा 143 के अन्तर्गत स्टोन क्रेशर के मंजानत हेतु अकृषक घोषित किया जाना है।परवाना-14.11.22	
			1	0.5590			

कुल गाटे: एक कुल क्षेत्रफल: शून्य दशमलव पाँच पाँच नौ कुल भू-राजस्व: एक तीन दशमलव आठ शून्य

Data Digitally Signed by : JITENDER KUMAR AGRAWAL

सक्षम अधिकारी : TEHSILDAR

तहसील : विकासनगर

जनपद : देहरादून

यह उद्धरण खतौनी इलेक्ट्रॉनिक डिलीवरी मिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।

दिनांक एवं समय : 08-12-2022 12:24:29 PM

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**ANNEXURE R-8**

भारत सरकार

469

जल शक्ति मंत्रालय

जल संसाधन, नदी विकास

और गंगा संरक्षण विभाग

केन्द्रीय भूमि जल प्राधिकरण

Government of India

Ministry of Jal Shakti

Department of Water Resources,

River Development & Ganga Rejuvenation

Central Ground Water Authority

(भूजल निकासी हेतु छूट प्रमाण पत्र)

Certificate of Exemption for Ground Water Withdrawal

Project Name:	M/s Balaji Stone Crusher		
Project Address:	Khasra No. 1125ka, Kha And Ga, Village-baluwala, Tehsil-vikashnagar		
Village:	Baluwala	Block:	Vikashnagar
District:	Dehradun	State:	Uttarakhand
Pin Code:			
Communication Address:	19, Quality Complex, Rajpur Road, Dehradun, Raipur, Dehradun, Uttarakhand - 248001		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. Application No.:	21-4/1851/UT/IND/2022	2. Category:	Safe				
		(GWRE 2020)					
3. Project Status:	Existing Project	4. Valid From	01/11/2022				
5. Ground Water Abstraction Permitted:							
Fresh Water		Saline Water		Dewatering		Total	
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
7.74							

This is to certify that as per information furnished by the applicant, M/s M/S BALAJI STONE CRUSHER comes under Micro and Small Enterprises category and has ground water withdrawal of less than 10 cum/day. As per S.O. 3289(E) dated 24/09/2020 by Department Of Water Resources, River Development and Ganga Rejuvenation, guidelines to regulate and control ground water extraction in India, 2020 Micro and small Enterprises drawing ground water less than 10 cum/day are exempted.

The firm is exempted from seeking NOC. The firm shall install digital water flow meter on all ground water abstraction structures and maintain the logbook.

This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/ violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.

यह प्रमाणित किया जाता है कि आवेदक द्वारा दी गई सूचना के अनुसार मैसर्स सूक्ष्म और लघु उद्यम श्रेणी के अंतर्गत आता है और इसमें 10 m³ / दिन से कम भूजल निकासी है। जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा दिनांक 24.09.2020 के SO 3289 (E) के अनुसार, भारत में भूजल निष्कर्षण को विनियमित और नियंत्रित करने के लिए दिशा-निर्देश, 2020 सूक्ष्म और लघु उद्यमों को 10 m³/ दिन से कम भूजल खींचने वाले को छूट दी गई है।

फर्म को NOC लेने से छूट दी गई है। फर्म सभी भूजल निष्कर्षण संरचनाओं पर डिजिटल जल प्रवाह मीटर स्थापित करेगी और लॉगबुक बनाए रखेगी।

यह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा किए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना/उल्लंघन, एसओ 3289(ई) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

-TRUE COPY-

G IN- 05BLTPA1260K1Z5

Delivery Receipt

Mob. 9897448597

SAYAKAAM ENTERPRISES

Village - Kedarawala, Vikas Nagar (Dehradun) U.K.

Sr. No. 140

Date 24/10/22

Customer Name Bala ji stone Crusher

Round 1 Vehicle No. UK 16 CA 1531

Amount Paid/Unpaid

Customer Sign. *[Signature]*

For Sayakaam Enterprises
Sayakaam Enterprises
Village Kedarawala
Vikas Nagar 248197
Auth. Signature

G IN- 05BLTPA1260K1Z5

Delivery Receipt

Mob. 9897448597

SAYAKAAM ENTERPRISES

Village - Kedarawala, Vikas Nagar (Dehradun) U.K.

Sr. No. 139

Date 23/10/22

Customer Name Bala ji stone Crusher

Round 1 Vehicle No. UK 16 CA 1531

Amount Paid/Unpaid

Customer Sign. *[Signature]*

For Sayakaam Enterprises
Sayakaam Enterprises
Village Kedarawala
Vikas Nagar 248197
Auth. Signature

GIN- 05BLTPA1260K1Z5

Delivery Receipt

Mob. 9897448597

SAYAKAAM ENTERPRISES

Village - Kedarawala, Vikas Nagar (Dehradun) U.K.

Sr. No. 086

Date 4/9/22

Customer Name Bala ji Stone Crusher

Round 1 Vehicle No. UK 16 CA 2229

Amount Paid/Unpaid.

Customer Sign.

For Sayakaam Enterprises
Sayakaam Enterprises
Village Kedarawala
Vikasnagar 248129

GIN- 05BLTPA1260K1Z5

Delivery Receipt

Mob. 9897448597

SAYAKAAM ENTERPRISES

Village - Kedarawala, Vikas Nagar (Dehradun) U.K.

Sr. No. 087

Date 5/9/22

Customer Name Bala ji Stone Crusher

Round 1 Vehicle No. UK 16 CA 2229

Amount Paid/Unpaid.

Customer Sign.

For Sayakaam Enterprises
Sayakaam Enterprises
Village Kedarawala
Vikasnagar 248129

G N- 05BLTPA1260K1Z5

Delivery Receipt

Mob. 9897448597

SAYAKAAM ENTERPRISES

Village - Kedarawala, Vikas Nagar (Dehradun) U.K.

Sr. No. 078

Date 22/0/22

Customer Name

Bala ji stone crusher

Round

1

Vehicle No

UK 16 CA 1531

Amount Paid/Unpaid.

Customer Sign.

Signature

For Sayakaam Enterprises
Sayakaam Enterprises
Village Kedarawala
Vikas Nagar 248197

G N- 05BLTPA1260K1Z5

Delivery Receipt

Mob. 9897448597

SAYAKAAM ENTERPRISES

Village - Kedarawala, Vikas Nagar (Dehradun) U.K.

Sr. No. 079

Date 28/0/22

Customer Name

Bala ji stone crusher

Round

1

Vehicle No

UK 16 CA 1531

Amount Paid/Unpaid.

Customer Sign.

Signature

For Sayakaam Enterprises
Sayakaam Enterprises
Village Kedarawala
Vikas Nagar 248197

G N-05BLTPA1260K1Z5

Delivery Receipt

Mob. 9897448597

SAYAKAAM ENTERPRISES

Village - Kedarawala, Vikas Nagar (Dehradun) U.K.

Sr. No. 023

Date... 5/7/02

Customer Name.....

Bala ji stone Crusher

Round.....

Vehicle No.....

UK 16 CA 1531

Amount Paid/Unpaid.

Customer Sign.

For Sayakaam Enterprises
Sayakaam Enterprises
Village Kedarawala
Vikasnagar 24819
Auth. Signature

G N-05BLTPA1260K1Z5

Delivery Receipt

Mob. 9897448597

SAYAKAAM ENTERPRISES

Village - Kedarawala, Vikas Nagar (Dehradun) U.K.

Sr. No. 024

Date... 6/7/02

Customer Name.....

Bala ji stone Crusher

Round.....

Vehicle No.....

UK 16 CA 1531

Amount Paid/Unpaid.

Customer Sign.

For Sayakaam Enterprises
Sayakaam Enterprises
Village Kedarawala
Vikasnagar 24819
Auth. Signature

GSTIN- 05BLTPA1260K1Z5

Delivery Receipt

Mob. 9897448597

SAYAKAAM ENTERPRISES

Village - Kedarawala, Vikas Nagar (Dehradun) U.K.

Sr. No. 001

01-100

Date... 15/6/2022

Customer Name.....

Balaji Stone Crusher

Round.....

1

Vehicle No.....

UK 16 CA 2229

Amount Paid/Unpaid.

Customer Sign.

Lakshya

For Sayakaam Enterprises
Sayakaam Enterprises
Village Kedarawala
Vikasnagar 248197

GSTIN- 05BLTPA1260K1Z5

Delivery Receipt

Mob. 9897448597

SAYAKAAM ENTERPRISES

Village - Kedarawala, Vikas Nagar (Dehradun) U.K.

Sr. No. 002

Date... 16/6/2022

Customer Name.....

Balaji Stone Crusher

Round.....

1

Vehicle No.....

UK 16 CA 2229

Amount Paid/Unpaid.

Customer Sign.

Lakshya

For Sayakaam Enterprises
Sayakaam Enterprises
Village Kedarawala
Vikasnagar 248197

-TRUE COPY-

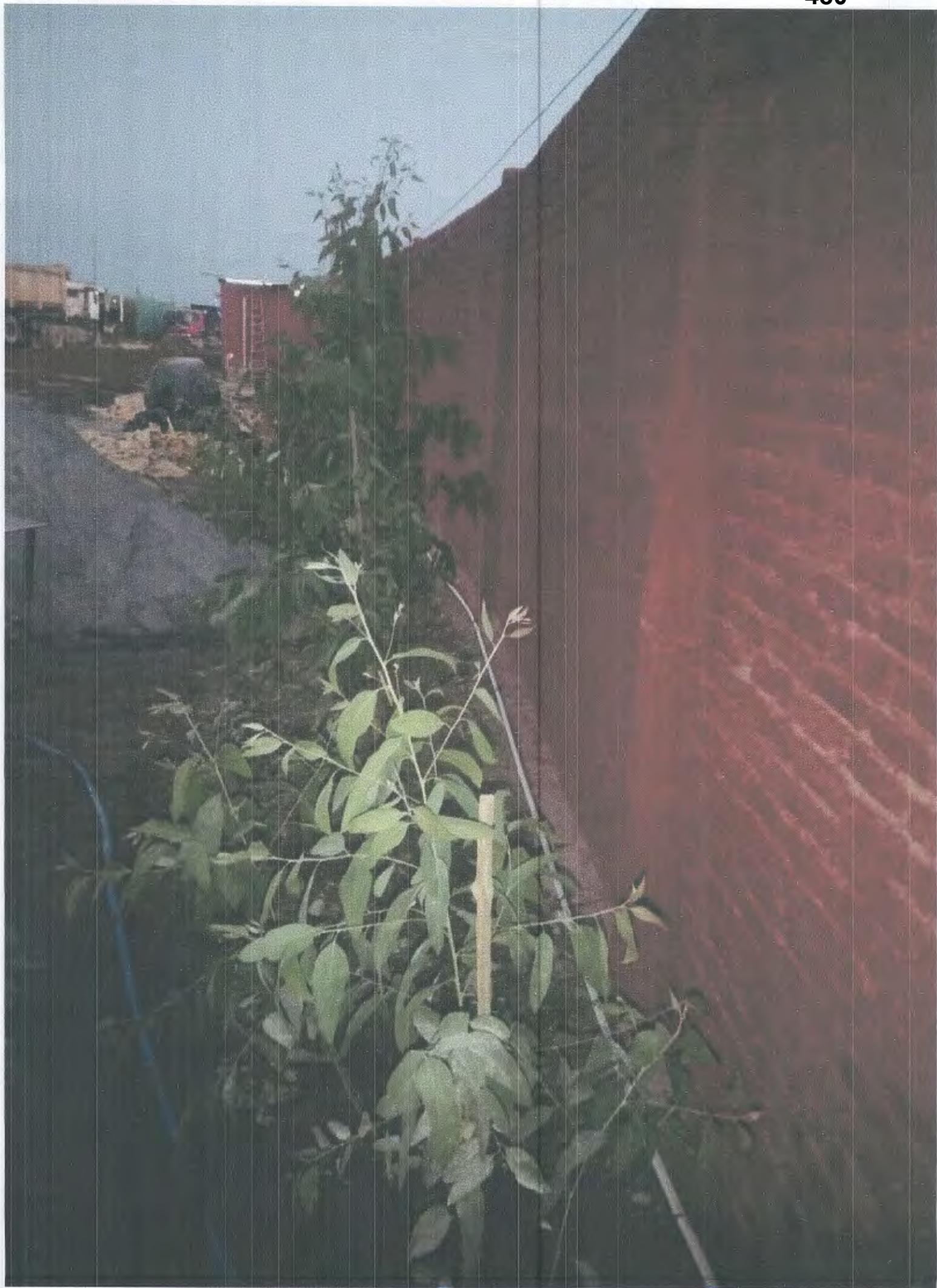
















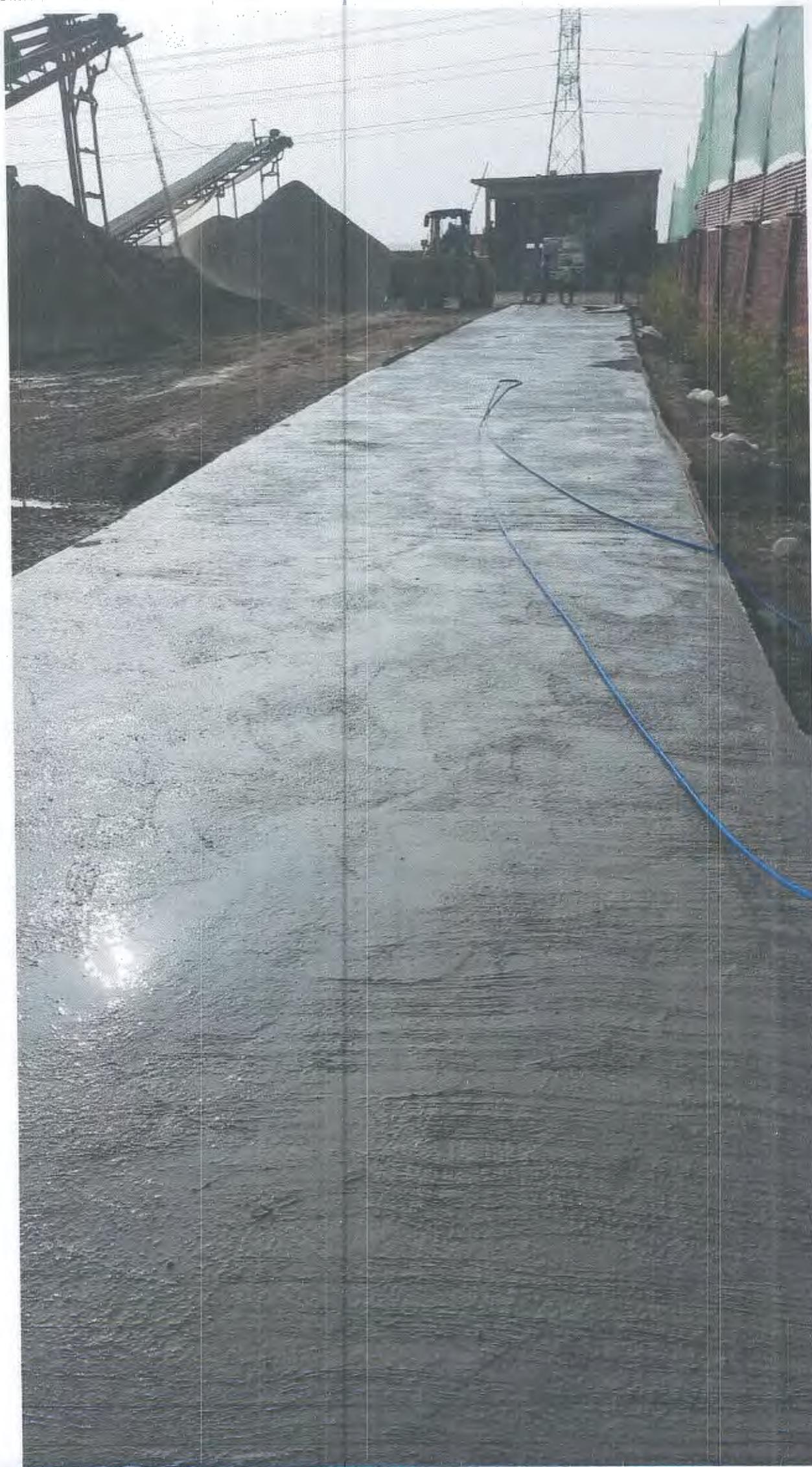














490



-TRUE COPY-



अपार शक्तेः स्रोतः मनेयम्

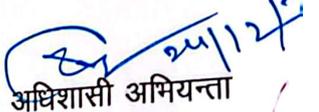
कार्यालय
अधिशाली अभियन्ता, सिंचाई खण्ड विकासनगर
निरीक्षण भवन रोड़, डाकपत्थर, देहरादून 248125
ई-मेल - idvikasnagardkp@gmail.com
दूरभाष 01360-222828

पत्रांक:- 3277 / सिं0ख0वि0डा0 / अनापत्ति, दिनांक 24 / 12 / 2022
विषय:- तहसील विकासनगर क्षेत्रान्तर्गत बालाजी स्टोन क्रेशर ग्राम बालूवाला को अनापत्ति प्रमाण पत्र निर्गत करने के सम्बन्ध में।

श्री कुलदीप सिंह पार्टनर बालाजी स्टोन क्रेशर ग्राम बालूवाला, देहरादून।

कृपया उपरोक्त विषयक अपने पत्र सं० शून्य दिनांक 08-12-2022 का अवलोकन करने का कष्ट करें, उक्त के क्रम में अवगत कराना है कि श्री जगदीश कुमार, उपराजस्व निरीक्षक क्षेत्र पृथ्वीपुर, के दिनांक 17.11.2021 की आख्यानुसार एवं इस खण्ड के सहायक अभियन्ता द्वितीय ने बालाजी स्टोन क्रेशर एवं प्लांट परिसर में उक्त खनिज भंडारण हेतु आप द्वारा संलग्नक पत्रों में वर्णित सम्बन्धित भूमि के स्थलीय निरीक्षण उपरान्त प्रस्तुत आख्यानुसार वर्णित भूमि शीतला नदी से 300 मीटर से अधिक की दूरी पर स्थित है, शीतला नदी Non perrineal river की श्रेणी में आती है तथा उक्त वर्णित भूमि Flood submerged area (बाढ़ जलमग्न क्षेत्र) से बाहर है।

अतः सहायक अभियन्ता द्वितीय की संस्तुति के आधार पर बालाजी स्टोन क्रेशर एवं प्लांट परिसर को उपखनिज भंडारण हेतु अनापत्ति प्रमाण पत्र इस प्रतिबन्ध के साथ निर्गत किया जाता है कि उपखनिज का भंडारण शासन/राजस्व विभाग द्वारा निर्गत निर्देशों/आदेशों के अनुपालन में किया जाये।


अधिशाली अभियन्ता
सिंचाई खण्ड, विकासनगर

OFFICE
Executive Engineer, Irrigation Division Vikas Nagar
Inspection Building Road, Dakpathar, Dehradun
248125

Email-idvikasnagardkp@gmail.com Tel-01360-222828

Letter No:- 3277/IBVR /No Objection,
Dated 24/12/2022

Subject:- Regarding issuing no objection certificate to Balaji stone crusher village Baluwala under Tehsil Vikasnagar area.

Shri Kuldeep Singh Partner Balaji Stone Crusher Village Baluwala, Dehradun.

Please refer your letter No Zero dated 08-12-2022 on the above subject, it is to be informed in the order of the above, that according to the report dated 17.11.2021 of Shri Jagdish Kumar, Deputy Revenue Inspector, Prithvi Pur, and the Assistant Engineer II of this section conducted the on-site inspection of the concerned land mentioned by you in the attached letters for storage of the said mineral in the Balaji Stone Crusher and Plant premises and after that, according to the report presented, the land described is located at a distance of more than 300 meters from the Sheetla river, Sheetla river comes under the category of non-perennial river and the land

mentioned above is outside the flood submerged area.

Therefore, on the basis of the recommendation of Assistant Engineer II, Balaji Stone Crusher and Plant Complex is issued a no-objection certificate for minor mineral storage with this restriction that minor minerals should be stored in compliance with the instructions/orders issued by the Government/Revenue Department.

Signature in English Illegible
Dated 24/12/2022
Executive Engineer
Irrigation Block, Vikasnagar,

-TRUE COPY-



Service in Deepak Kumar & Anr. VS State of Uttarakhand & Ors. (Appeal No. 39 of 2022/PB)

1 message

ELDF <eldflegal@gmail.com>

Tue, Jan 10, 2023 at 12:05 PM

To: sharma.ajit@gmail.com, advrahulverma9999@gmail.com, Mukesh Verma <mvermadv@gmail.com>

Cc: "Cc: Sanjay Upadhyay" <sanjay@eldfindia.com>, Sanjay Upadhyay <sanjayeldf@gmail.com>, Mansi Bachani <mansi@eldfindia.com>, Saumitra Jaiswal <SAUMITRA@eldfindia.com>, Kazi Sangay Thupden <sangay@eldfindia.com>, Shubham Upadhyay <Shubham@eldfindia.com>, Admin <admin@eldfindia.com>

Respected Sir,

We are hereby serving upon a copy of the Reply filed on behalf of Respondent No. 6 M/s Balaji Stone Crusher in the matter of Deepak Kumar & Anr. VS State of Uttarakhand & Ors. (Appeal No. 39 of 2022/PB) filed by Mr. Sanjay Upadhyay, Advocate Supreme Court of India.

Regards

--

Sameer Manher

Clerk

Enviro Legal Defence Firm

29, Presidential Estate LGF,

Nizamuddin East New Delhi – 110013

Ph. No. 011-40573181



Reply Balaji Stone Crusher to the Appeal - 01.01.2023[70] (1).pdf

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